

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN BENCH CHENNAI**

Original Application No. 161 OF 2021 (SZ)

IN THE MATTER OF:

Tribunal on its own motion Suo-Motu based On the news item published in Deccan Chronicle newspaper Chennai Edition dated 24.06.2021, under the caption “Penalise Company for dumping toxic waste in Kodaikanal: Activists and the New Indian Express newspaper Chennai Edition dated 25.06.2021 Under the caption “HUL Begins Solid-Remediation works in Kodaikanal”

... Applicant

Versus

The Chief Secretary to Govt. of Tamil Nadu
and Others

... Respondents

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Place: Chennai
Date : 28.08.2021



H.D. Varalaxmi
DEPONENT
H.D. VARALAXMI, M.Tech
Regional Director
CENTRAL POLLUTION CONTROL BOARD
(MoEF & CC Govt. of India)
Regional Directorate (Chennai)
2nd Floor, 77-A, South Avenue Road,
Erosatur Industrial Estate, Chennai - 600 098

Joint Inspection Report in compliance of Hon’ble National Green Tribunal, Southern Zone, Chennai order dated 30.07.2021 in OA No. 161/2021 (SZ) regarding remediation of mercury contaminated soil at M/s Hindustan Unilever Limited (HUL), Kodaikanal

1. Background:

Hon’ble Tribunal in the matter of OA No. 161/2021 order dated 30.07.2021 constituted a joint committee and directed as follows:

“... In order to ascertain the genuineness of the allegations made in the newspaper report and also the alleged violations of directions issued by the NGT PB, New Delhi in OA no. 211/2018, we feel it appropriate to appoint joint committee consisting of 1) A Senior Scientist from CPCB, Regional Office, Chennai and 2) a Senior Scientist from TNPCB as designated by its Chairman to inspect the area in question and submit a report as to whether the directions issued by the Principal Bench in the year 2018 in OA no. 211/2018 are being strictly complied with by the 5th respondent/HUL while undertaking the remediation process and if there is any violation, what is the nature of violations committed by them and if any, environmental compensation has to be imposed on account of such violations, then the committee is also directed to assess the environmental compensation and submit the report to this tribunal on or before 31.08.2021 by e-filing.

In mean time committee is directed to inspect the area immediately, file an interim report regarding any prima facie violation before that date...”

A copy of the said order is annexed at **Annexure-1**.

In compliance to the Hon’ble Tribunal order, following officials from CPCB and TNPCB jointly inspected the contaminated area of M/s Hindustan Unilever Limited (HUL), Kodaikanal on 17.08.2021:

Officials From CPCB, RD, Chennai	Officials from TNPCB , DEE Office, Dindugal
i. Smt. H.D. Varalaxmi, Scientist-D & Regional Director	i. Dr. R. Chandrasekaran DEE, Dindugal
ii. Sh. R. Rajkumar, Scientist-D	

Officials of M/s HUL present during joint inspection of the Committee	
i.	Sh. Sanjay Harlalka, GM - Plastics and Network Design
ii.	Sh. John George, Manager Remediation Works
iii.	Sh. Manivasagam, Factory Manager
iv.	Sh. Suresh Babu, Project Manager
v.	Smt. Sharmila, SHE Executive

2. About M/s HUL Contaminated Site

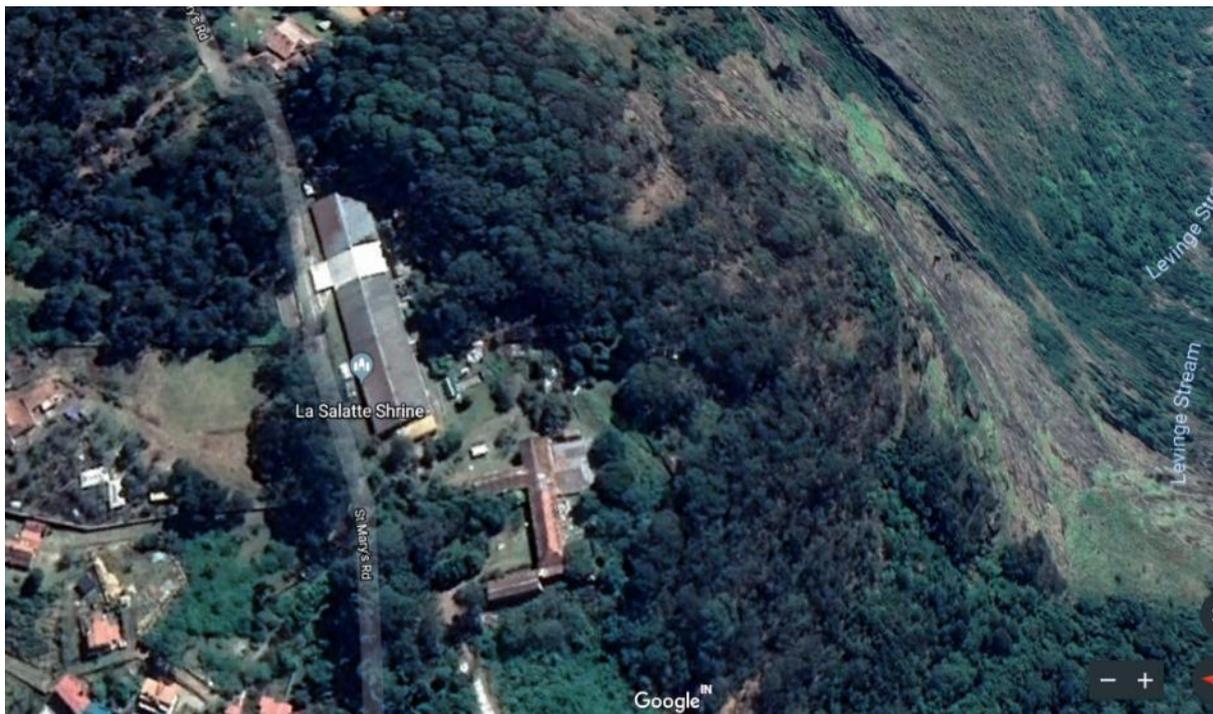
Environmental Site Assessment and Risk Assessment Studies, carried out in post closure of factory operations, reported the fact that three areas within the factory premises with elevated mercury concentrations in soil requires remediation. The soil contamination was due to the air containing mercury vapours from the manufacturing sections settling down close to the manufacturing buildings over 18 years of operation.

NEERI evaluated different technologies for undertaking soil remediation and recommended that soil washing and vacuum retorting are the most appropriate technologies suited for the site remediation. Further, IIT Delhi, Central Soil Water Conservation Research Training Institute (CSWCRTI), Ooty and National Botanical Research Institute (NBRI), Lucknow also carried out studies individually. Based on the above study reports, the Scientific Expert Committee recommended that the Site Specific Target Level (SSTL) as 20 mg/kg (total mercury) for remediation of soil. The Committee also recommended to proceed the clean-up of contaminated soil within the premises. The CPCB has agreed with the SSTL of 20 mg/kg (total mercury) for Kodaikanal contaminated area.

Following all the above, as the first stage of soil remediation, the TNPCB granted permission to M/s HUL on 30th December, 2016 to conduct the soil remediation trial at the site, using the remediation pilot plant that had previously been installed at the site. Soil remediation trials were conducted in two phases. In the first phase non-contaminated soil was undertaken between 16th August, 2017 and 29th September, 2017 to stabilize the remediation equipment and to set the preliminary operating parameter and in the second phase contaminated soil trials between 4th October, 2017 and 18th November 2017.

The findings of trial run were presented to the Scientific Expert Committee (SEC) meeting held on 21.11.2017 wherein the unit was asked to submit the up-scaling plan for soil washings, improvement plan to retort pilot. Further to the submission of up-scaling plan by the unit, the SEC meetings were conducted on 19.03.2018 and 17.05.2018 and committee recommended that the approval by TNPCB be given and commence the soil remediation works. Then the TNPCB granted permission to the unit on 4th June 2018 to commence the soil remediation work with the SSTL (remediation standard) of 20 mg/kg.

Based on the soil survey study conducted in the premises, contamination was identified in 4 acres of area out of 20.03 acres of the factory land. As per the study estimated quantity of soil to be evacuated, treated and remediate is 14,000 to 15,000 MT around the depth of 30 to 60 cm, whereas in few areas it may have to go deeper also. The mercury contamination is less than 100 mg/kg around 85 to 90 % of the identified area and 10 to 15% above 100 mg/kg. The aerial view of the site is shown below:



3. Directions of Hon'ble Tribunal, PB, Delhi in OA No. 211/2018 in the matter of Navroz Mody Vs. Union of India &Ors.

An application was filed before the Hon'ble NGT, Principal Bench in OA No. 211/2018 challenging the TNPCB letter dated 04.06.2018. The applicant's main contention was on the SSTL (remediation standard). The applicant prayed that the remediation standard to be fixed as 6.6 mg/kg instead of 20 mg/kg. The Hon'ble NGT (PB) in its order dated 1st August, 2018 directed the CPCB to secure an expert opinion whether the SSTL of 20 mg/kg is the right remediation standard, or the Screening level of 6.6 mg/kg is the right standard.

Accordingly, CPCB constituted an expert committee consisting of 8 members from IIT Delhi, IIT Bombay, IIT Madras, IITR Lucknow, NEERI Nagpur, AIIMS Delhi and ICMR Delhi. The expert committee members met on 12th and 24th September, 2018 and deliberated on the SSTL (remediation standard). Based on the opinion of the expert committee, CPCB has filed an affidavit before Hon'ble NGT(PB) recommending 20 mg/kg as the SSTL for remediation of mercury soil contaminated site at M/s HUL Kodaikanal.

Hon'ble NGT, PB, Delhi in its order dated 01.11.2018 has accepted the opinion of CPCB and directed to carry out the remediation work as per the recommendations, which is as follows;

- (i) *To permit remediation of mercury contaminated soil in the premises of closed thermometer factory and its adjoining areas to the recommended remediation target level of 20 mg/kg (total mercury) with valid authorisation from Tamil Nadu Pollution Control Board.*
- (ii) *Considering the reported environmental impacts in Pambar Shola river in down gradient of closed thermometer factory, it is proposed that a detailed site assessment be carried out to ascertain the extent of contaminated and if required, an ecological risk assessment study may also be carried out.*

As per the direction of Hon'ble NGT, the trial runs to be monitored by the SECM, TNPCB & CPCB.

Further, the applicant appealed Hon'ble NGT, PB order dated 01.11.2018 in OA No. 211/2018 before the Hon'ble Supreme Court, whereas the appeal was dismissed.

4. Progress of Remediation Work

(i) Statutory approvals:

M/s HUL has informed that they have obtained various statutory permissions/NOCs/clearances for starting the soil remediation work such as TNPCB, Hill Area Conservation Authority, Forest Department, Industrial Safety and Health, TN Power Generation & Distribution, Directorate of Public Health, District Collector and Kodaikanal Municipality. The details are as follows: The NOC/Approval copies are annexed at **Annexures 2A to 2Q**.

Statutory Authority	Permission/ NOC obtained for
Tamilnadu Pollution Control Board	Soil remediation permission, Consent to Establish, Consent to Operate (soil washing), Consent to operate full scale
Hill Area Conservation Authority after NOC from Kodaikanal Municipality, Dy. Director Town and Country Planning, Forest Department, PWD Water Resources , Agricultural Department, Geology & Mining, District Collector , AAA Committee	Soil remediation and associated civil work
Industrial Safety and Health	Factory licence – power & manpower, layout approval, contract labour approval
TN power generation & Distribution	Electrical drawing approval, Increase in MD from 300 to 900 KVA, Electrical inspection
Kodaikanal Municipality with the recommendation from HACA and NOC from the Dy Director Town and Country Planning & Dy Director of Public Health Services .	Soil remediation and associated civil work
NOC from Tahasildhar, Agriculture Engineering, Forest Department, District Collector & DFO	Tree removal to facilitate the soil remediation
Geology & mining	Use of heavy earth moving machinery

NOC from Tahasildhar, Agriculture Engineering, Forest Department, District Collector & DFO	Entry into reserved forest for sampling (Weekly sampling @ factory boundary, Pambar Shola Study by NEERI Pre & Post monsoon)
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(ii) Committees Constituted for monitoring of Remediation Work

The Supreme Court Monitoring Committee (SCMC) on Hazardous Waste was constituted by the Hon'ble Supreme Court for monitoring implementation of the directions of the Hon'ble Supreme Court in its order dated 14.10.2003 in W. P. (C) No. 657/1995, in the matter of India Research Foundation Vs Union of India & Others.

The SCMC visited different states including Tamil Nadu for the mandate given by the Hon'ble Supreme Court. In its part of the visit to industries in Tamil Nadu, the committee visited the closed thermometer factory of M/s HUL, Kodaikanal on 20th September 2004. In its visit report, "TNPCB is directed to make an assessment of the extent of contamination and to calculate the costs involved in rehabilitation/remediation of contaminated areas in association with a reputed organisation such as NEERI. TNPCB is further responsible for ensuring that costs of such remediation are borne by Hindustan Lever Ltd, if necessary, by invoking rule 16(2) of the said rules "

Thereafter, a sub-committee of the SCMC visited Tamil Nadu and reviewed the directions issued by the SCMC HUL, Kodaikanal remediation related issues were also reviewed by the SCMC, and directions were issued:

- 18.07.2005 – Defining the role of Local Area Environment Committee LAEC – protocol for decontamination need not be approved by the LAEC- only the SCMC or the TNPCB can approve or clear the protocol – LAEC needs to be informed of the action proposed to be carried out – HUL may proceed with decontamination.
- 16-08-2005 – directions w.r.t. decontamination and rehabilitation at HUL.
- 05-09-2005 – constituted Scientific Experts Committee (SEC) for oversight of decontamination work

- 07.02.2006 – recommended risk assessment study to develop a soil remediation criterion for the site is to be taken up

Further to the above, all decontamination and remediation activities at the site are undertaken based on the recommendation of the ‘SCMC constituted Scientific Experts Committee’ and orders from TNPCB. The remediation work is undertaken under the guidance of the NEERI, as per the direction from the SCMC. The LAEC is associated with the remediation, as advised by the SCMC. The composition of SEC & LAEC are given below;

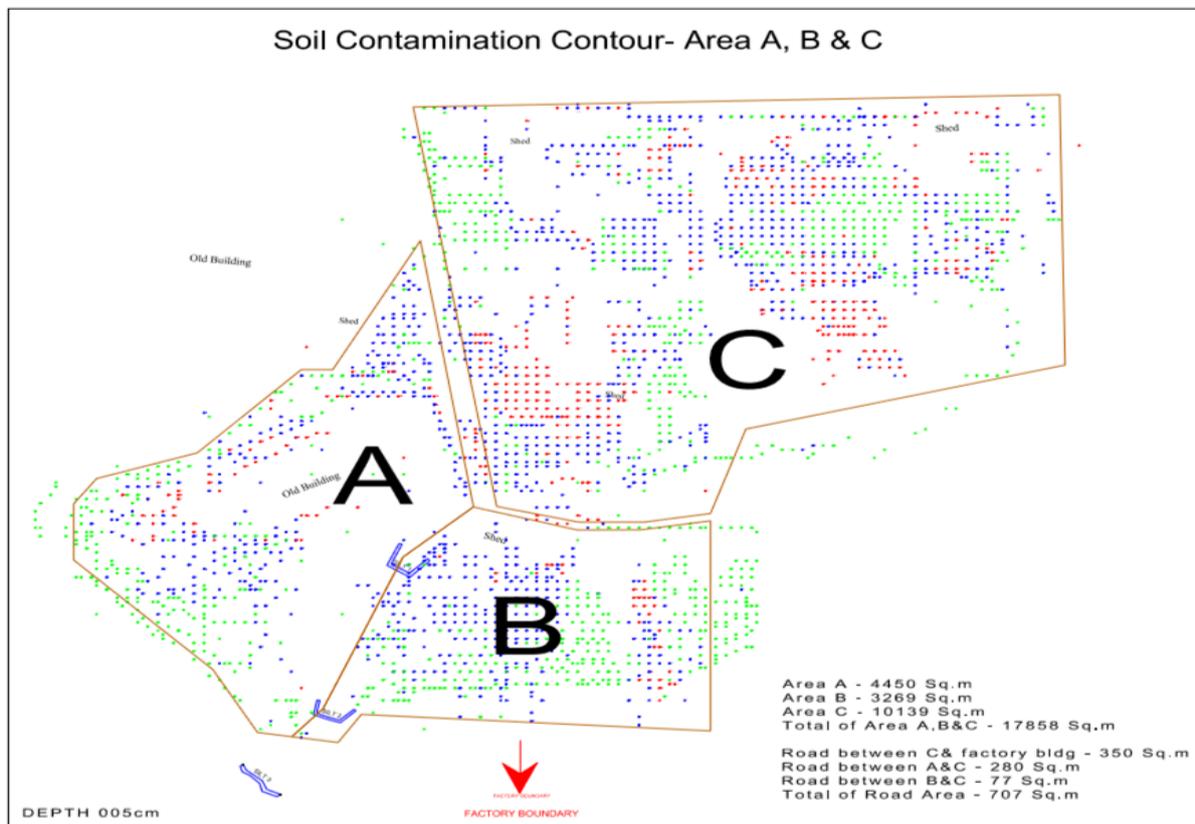
Scientific Experts Committee	
Dr. T Thirunalasundari Retd. Professor and Head of Department of Industrial Biotechnology Bharathidasan University	Member
Dr. K. Dharmalingam Retd. Emeritus Professor Madurai Kamaraj University & Presently Director – Research, Aravind Medical Research Foundation	Member
Dr. T. Rajendran Retd. Professor of Chemistry , Vivekananda College, Madurai & PSNA Engineering College, Dindigul	Member
Dr. S Rajamani Retd. Director Grade Scientist , CLRI – CSIR , Chennai	Member
Dr. S K Bhargava Former Chairman, State Expert Appraisal Committee , U P, Former Chief Scientist & Head, Indian Institute of Toxicology Research, Lucknow	Member
Dr. P Singaram Retd. Professor, Tamil Nadu Agriculture University, Coimbatore	Member

Local Area Environment Committee (LAEC)	
Revenue Divisional Officer, Kodaikanal	Chairman
The District Environmental Engineer Tamil Nadu Pollution Control Board	Convener
The Municipal Commissioner, Kodaikanal	Member
Sri. K Gopalakrishnan, Pond’s Hindustan Lever Ex-Employees Association, Kodaikanal	Member
Sri. Raja Mohamed,	Member

Pond's Hindustan Lever Ex-Employees Association, Kodaikanal	
Dr. C Thamarai Selvi, Assistant Professor, Mother Teresa Woman University, Kodaikanal	Member
Thiru. Navroz Mody, Tamil Nadu Alliance Against Mercury, Applicant OA No. 211/2018	Special Invitee
Smt. Meena Subramaniam, Villa Prakriti	Special Invitee
The Factory Manager, Hindustan Unilever Limited	Industry

(iii) Site Preparatory work

The contaminated site is marked as three Area A, B & C having area of 4450 sq. m., 3269 Sq. m & 10139 sq. m respectively. The contaminated areas are divided into zones (100m x 100m), zones are divided into blocks (one zone into 10 blocks of 10m x 10 m), blocks are divided into grids (one block into 25 grids of 2 m x 2 m). The smallest area for excavation is 2m x 2 m grid. So that the work progress of the remediation shall be assessed & monitored easily. The contour of soil contaminated area is shown below:



During the excavation of soil in the remediation area, chances are there for soil erosion & tree falling, so HUL has obtained permission for cutting the 440 trees in the remediation site, in which 425 trees were removed so far and stored. The cutted trees will be disposed for incineration after approval of TNPCB.

Soil erosion control measures are taken as per the guidance from IISWC. These measures include 6 soil retaining walls, one silt settling tank & 4 silt traps, trap structure provided in the drains to hold back the soil. The soil collected in silt traps will be removed and taken for remediation. During the rain, work will be stopped and pits shall be covered with tarpaulin until a time surface water runoff cease across excavation area. Surface water will be routed thru silt settling tank and silt traps. The excavated area after backfilling, will be covered with geo-jute blankets and planting grass carpets to avoid soil movement in erosion.

(iv) Commissioning & Operation of machinery for soil remediation

Soil Washing Plant, Soil Retorting Plant, Process Water Treatment Plant, Grey Water Treatment Plant, Sewage Treatment Plant & Air Handling Units,

Soil Washing plant consists of log washers, washing nozzles, vibratory sieves, hydro cyclone etc. connected with a series of conveyors. The soil particles from water is separated using decanters & filter press. During the soil washing process, the mercury content is getting concentrated in the finer fractions. The washed soil is removed as five fractions based on the sizes 1st fraction above 25 mm size, 2nd fraction 5 – 25 mm size, 3rd fraction, 1.5 to 5 mm size, 4th fraction 75 micron to 1.5 mm and last fraction less than 75 mm. The mercury washed is got concentrated in the last fraction less than 75 mm, which is further taken to Retorting. The Other four fraction, it is ensured that mercury content is less than 20 mg/kg and sent for refilling after validation test by NEERI. If the mercury content is more than 20 mg/kg, then the fractions are again sent for washing. The process of remediation work is shown below;



As on the date of inspection on 17.08.2021, 3 batches of non-contaminated soil of 65 MT and 36 batches of contaminated soil of 244 MT (net weight), out of which 181 MT of washed soil from four fraction is stored for refilling. The soil to be refilled is kept in the open yard covered with tarpaulin sheet. The remaining 63 MT of soil obtained from last fraction containing mercury is stored in the drums in the closed shed for further processing in retorting. During the inspection, samples of washed soil stored in open yard is collected and sent for analysis.

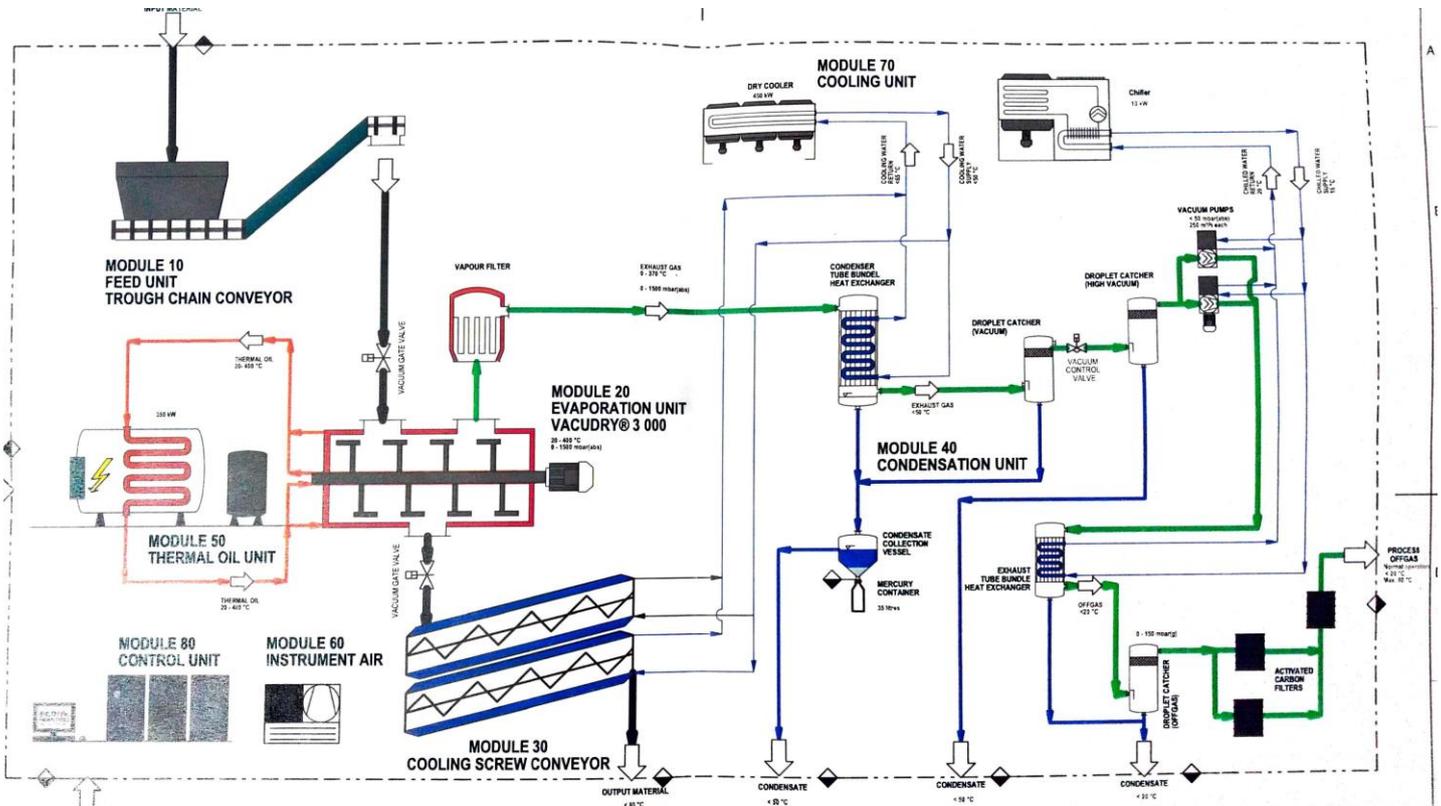
The Retorting plant was imported from the Germany and completed erection in the Month of February 2021. Presently, the plant is under trial commissioning. As on the date of inspection on 17.08.2021, 45 T MT (net weight) mercury concentrated soil from washing process is tested in retort. The retorting process is yet to stabilise and thereafter commissioning trials will be undertaken to establish the capacity of the plant and output of retorted soil meeting the remediation standard before the Soil Retorting Plant is ready full-scale remediation

The process flow diagram is shown below:



- | | |
|---|--|
| █ FEED MATERIAL RECEIVED | █ FINER MATERIAL PUMPED TO CYCLONE TO REMOVE SILT |
| █ MATERIAL PASSING ON | █ CYCLONE UNDERFLOW DROPS IN DEWATERING SCREEN |
| █ MATERIAL SCRUBBED IN LOGWASHER & GOES TO PROGRADE | █ CYCLONE OVERFLOW GOES TO WATER MANAGEMENT SYSTEM |
| █ COARSE AGGREGATES WASHED & STOCKPIED | █ COARSE MATERIAL WASHED & STOCKPIED |
| █ FINE AGGREGATES WASHED & STOCKPIED | █ FINES MATERIAL WASHED & STOCKPIED |

Washing of Contaminated Soil



Retorting Process

The wastewater generated from the washing process is estimated around 300 KLD for which ETP is provided. The ETP consisting of Grid Chamber, collection tank, equalisation tank, dosing system, flocculation tank, lamella clarifier, filter feed tank, sand & carbon filter, treated effluent collection tank and filter press. The treated wastewater is again recycled for washing.

Other than the above remediation & treatment facilities, M/s HUL has provided analytical lab and occupational health centre.

Soil excavation, Soil commissioning trials in Soil Washing plant and Soil Backfilling activities were stopped between 07.05.2021 and 10.08.2021 due to Covid lockdown

(v) *Present Status of Soil Excavation*

The excavation is taken up in layers of 30 cm depth. After sampling and analysis of samples collected at 5 cm and 25 cm depth in a grid of 2m x 2 m and if the mercury content is above 20 mg/kg it is excavated up to a layer of 30 cm depth. The excavation in a grid from a block will be continued in layers of 30 cm till the mercury content is less than 20 cm. At present, E0607, E0707, E0608 & E0708 blocks are being excavated and soil excavated from retaining walls totalling 249 T (net weight) were moved for soil washing. Thereafter, the mercury content in the grids on the block of area is validated by NEERI by taking independent sampling and analysis. The washed soil having mercury below 20 mg/kg stored is about 181 MT, which is to be refilled in the excavated area after mixing the fresh soil. So far, no backfilling activity has taken place. This treated soil only stored at the site as heaps of soil and covered with tarpaulin before backfilling.

Soil meeting the remediation standard of 20 mg/kg, from 4 streams of output from Soil washing Plant, output of Soil retort, natural soil will be homogenised using a homogeniser and will be refilled.

(vi) *Monitoring at Remediation Site*

At present, NEERI and IISWC personnel are posted at the site for monitoring the remediation process, taking samples, analysing Hg content and giving clearance at every

stage of remediation. In addition, Senior Scientists visit the site periodically for reviewing the remediation work at Kodaikanal site.

Soil samples from the contaminated area, soil washing, retorting, homogenisation process, silt trap, water sampling from wastewater treatment plant are taken in a defined frequency as per the Monitoring Framework given in the Upscaling plan. In addition, Air monitoring at the workplace, Air Handling Units (19 nos.) whenever the equipment in the section are operational and fence line monitoring for mercury are carried out as per the monitoring Framework.

The analysis of mercury content is being carried out in the laboratory established at the site and records are being maintained.

Summary of the work progress

The chronological summary of the work progress carried out by HUL is as follows:

Date or period	Event or Task carried out
01-11-2018	Order from the Hon'ble Principal bench of the NGT
Nov 2018 to Feb 2019	Soil treatment equipment soil washing , soil retort and other equipment – finalisation of specification, vendors, and ordering
13-12-2018	SEC Meeting (Meeting #1 : Soil remediation) @ Madurai
17-01-2019	Indian Institute of Soil and Water Conservation Director Dr. O.P.S. Khola, IISWC – Ooty visited the site w.r.t the guidance on soil erosion control measures, soil rehabilitation and vegetation. Also inspected the trees identified for removal to facilitate soil remediation
07-02-2019	SEC Meeting (Meeting #2 : Soil remediation) @ Madurai, Visit of Dr.S.K.Bhargava SEC member at site
20-02-2019	HACA clearance for soil remediation and associate civil work
05-03-2019	Dismissal of an appeal made by applicant in the matter of OA no. 211/2018 against the NGT order by the Supreme Court
March 2019	Upgradation of Occupational Health Centre
April 2019	Upgradation of Analytical Lab
14-05-2019	Contaminated soil, building debris and vegetation stabilization Trials @ TSDF, Virudunagar
06-05-2019 to 19-09-2019	Delineation of contaminated Area A, B & C for remediation

Apr 2019 to Jan 2020 & Oct 2020	Site preparation activities for soil remediation: (i) Soil retaining walls (6 nos.) (ii) Construction of silt setting tank and upgrading of silt traps (4nos) (iii) Longitudinal wall & Drains around contaminated area 'C' (iv) Approach roads for access to contaminated area (v) Weighbridge
02-01-2020 to 31-01-2020	Trees removal to facilitate soil remediation
18-03-2020	Consent to Establish for soil remediation facilities granted by TNPCB
23-04-2020 to 22-05-2020	Covid 19 – 1st lockdown period
July 2020	Installation of Soil Washing Plant
Oct 2020	Installation of Process Water Treatment Plant & 400 KL water storage tanks.
Oct 2020	Upgradation Grey Water Treatment Plant & Sewage Treatment Plant
June 2020	Installation of Air Handling Units (12 nos.)
Mar 2020	Installation of electrical infrastructure – Transformer, MV Panel, SSB etc
23-09-2020 to 03-10-2020	Pambar Shola and River sampling by NEERI
28-12-2020	Consent to Operate Soil Washing Section (Phase 1)
12-01-2021	LAEC meeting held (Online)
Jan & Feb 2021	Mechanical assembly testing of Soil Washing Plant
Jan & Feb 2021	Installation of addl. AHUs including wet scrubber (7 nos.)
23-Feb-2021	Commissioning Trials of Soil Washing Plant
15.10.2020 to 11.02.2021	Receipt of consignment from econ Germany, Installation of Soil Retort – Mechanical Assembly
08-03-2020 to 16-03-2021	Pamber Shola and River sampling by NEERI
May 2021	Electrical MD increase & Standby DG installation
05-05-2021	Consent to Operate for full scale soil remediation.
10-05-2021 to 28-07-2021	Covid 19 – 2nd lockdown period
May 2020	Maintenance on retort heating modules installation & Retort Safety Devices Testing with limited resources
12-06-2021	Maintenance, testing of retort running and operational parameters setting with limited resources
10-08-2021	Hazardous Waste Authorisation granted by TNPCB

11-08-2021	Soil Washing Plant Commissioning Trials & Soil Retort testing are underway
24-06-2021	TNPCB inspection post news in dailies by JCEE , DEE, AEE - inspection on HWA
17-08-2021	NGT committee inspected the site in the matter of OA no. 161 of 2020
26-08-2021	SEC Meeting (Meeting #3 : Soil remediation) Online

5. Details of Consents & Authorisation issued by TNPCB

Consents

TNPCB has issued Consent to Establish taking into account the Scientific studies conducted earlier and the Hon'ble Apex Court, the NGT directions, to carry out the soil remediation work vide Proc No. T2/TNPCB/F.1039DGL/RL/DGL/W&A/2020 dated 17/03/2020 with the validity up to 31.03.2024 for the following.

1. Treated Soil-650 T/Month
2. Mercury- 10 Kg/Month.
3. Sewage- 7.0 KLD- On land for gardening
4. Trade Effluent-I - 300.0 KLD { 290 KLD - Recycled for soil washing process, 5 KLD - On land for irrigation, 5 KLD - Soil dust suppression }
5. Trade effluent-II - 4.0 KLD { 1.5 KLD- Recycled for soil washing process, 2.50 KLD - Recycled for toilet flushing }

Further, TNPCB has issued partial Consent to Operate- (CTO phase - I) to the unit vide Proc No. T2/TNPCB/F.1039DGL/RL/DGL/W&A/ 2020 dated: 28/12/2020 with a validity up to 31.03.2021

Presently, TNPCB has issued Consent to Operate (CTO for entire process). T2/TNPCB/F.1039DGL/RL/DGL/W&A/2021 dated: 05/05/2021 with valid upto 31.3.2022

Authorisation

TNPCB has issued Hazardous Waste Authorisation vide Proco No. T2/TNPCB/F.1039DGL/HWA/RL/DGL/2021 dated 10/08/2021 with valid upto 31.3.2023 for the following waste

Schedule / Name of the Processes	Name of Hazardous Waste (with category No)	Quantity	Activities for which Authorization is issued
Schedule I/5. Industrial operations using mineral or synthetic oil as lubricant in hydraulic systems or other applications	5.1-Used or spent oil	2.0 T/Annum	Generation, Collection, Storage, Transportation to TNPCB Authorized Recycler (Recyclable)
Schedule I/35. Purification and treatment of exhaust air/gases, water and waste water from the processes in this schedule and common industrial effluent treatment plants(CETP's)	35.2-Spent ion exchange resin containing toxic metals	1.0 T/Annum	Generation, Collection, Storage, Transportation to Common TSDF of TNWML, Viruthunagar for landfill (Landfillable)
Schedule I /35. Purification and treatment of exhaust air/gases, water and waste water from the processes in this schedule and common industrial effluent treatment plants (CETP's)	35.3-Chemical sludge from waste water treatment	80 T/Annum	Generation, Collection, Storage, Transportation to Common TSDF of TNWML, Viruthunagar for landfill (Landfillable)
Schedule I/35. Purification and treatment of exhaust air/gases, water and waste water from the processes in this schedule and common industrial effluent treatment plants(CETP's)	35.1-Exhaust Air or Gas cleaning residue	12.5 T/Annum	Generation, Collection, Storage, Transportation to Common TSDF of TNWML, Gummidipoondi for Incineration Incinerable)
Schedule II /Class A: Based on Leachable Concentration Limits [TCLP/STLC]	A7-Mercury concentration limit equal to (or) more than 0.2 mg/L	73.25 T/Annum	Generation, Collection, Storage, Transportation to Common TSDF of TNWML, Viruthunagar for landfill (Landfillable)
Schedule II /Class A: Based on Leachable Concentration Limits [TCLP/STLC]	A7-Mercury concentration limit equal to (or) more than 0.2 mg/L	19.5 T/Annum	Generation, Collection, Storage, Transportation to Common TSDF of TNWML, Gummidipoondi for Incineration Incinerable)

Schedule II /Class B: Based on Total Threshold Limit Concentration [TTLIC]	B1-Asbestos concentration limit equal to (or) more than 10,000 mg/kg	19.5 T/Annum	Generation, Collection, Storage, Transportation to Common TSDF of TNWML, Viruthunagar for landfill (Landfillable)
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The quantity of hazardous waste stored from 2006 to March, 2013 is given below:

Name of the Waste Stored	Waste stored till March 2021 [Tons]
Used or spent oil	3.0
Spent resin	0.2
ETP sludge	5.1
Spent carbon	0.3
<ul style="list-style-type: none"> • Glass scarp 	0.3
<ul style="list-style-type: none"> • Used florescent tube 	0.2
<ul style="list-style-type: none"> • Removed insulation material 	1.8
<ul style="list-style-type: none"> • Used PPEs 	2.5
<ul style="list-style-type: none"> • Used Rubber materials 	0.7
<ul style="list-style-type: none"> • Used plastics, PVC bags 	1.5
<ul style="list-style-type: none"> • Used thermocol insulation materials 	0.2
<ul style="list-style-type: none"> • Used swaps/ sponge 	0.5
Removed asbestos roof sheets	9.2

6. Sampling of Soil Samples by the Joint Committee

In order to cross verify the mercury content in the washed soil & to identify the authenticity of the NEWs item with regard to contamination of soil runoff to the river. The committee has collected the samples from the heap of washed soil stored in the open yard covered with tarpaulin and also the silt samples from the silt trap system. The analysis of samples taken are under progress.

7. Compliance of Direction in OA No. 211/2018 in the matter of Navroz Mody Vs. Union of India & Ors.

- a) To permit remediation of mercury contaminated soil in the premises of closed thermometer factory and its adjoining areas to the recommended remediation target level of 20 mg/kg (total mercury) with valid authorisation from Tamil Nadu Pollution Control Board.*

HUL has obtained statutory approvals and initiated the work for remediation of soil. As per the present work schedule HUL committed to complete the remediation work by 31.01.2024 and post remediation activities by 31-10-2024. Activities wise time target is given in below pert chart;

Soil Remediation Time Schedule - HUL Kodaikanal

S No	Project Activities	Start	End	Duration [Months]	JQ 18	SQ 18	DQ 18	MQ 19	JQ 19	SQ 19	DQ 19	MQ 20	JQ 20	SQ 20	DQ 20	MQ 21	JQ 21	SQ 21	DQ 21	MQ 22	JQ 22	SQ 22	DQ 22	MQ 23	JQ 23	SQ 23	DQ 23	MQ 24	JQ 24	SQ 24	DQ 24
1	Pre remediation activities	01-06-2018	10-08-2021																												
1.1	Statutory approvals	01-06-2018	10-08-2021	38	█	█	█	█	█	█	█	█	█	█	█	█	█	█													
1.2	Site preparation work	01-04-2019	30-10-2020	19			█	█	█	█	█	█	█																		
1.3	Delineation of contaminated area	05-05-2020	19-09-2020	4							█	█																			
1.4	Installation of machinery and facilities	01-04-2020	31-01-2021	10							█	█	█	█																	
1.4.1	Installation of machinery and facilities Except Retort	15-04-2020	31-07-2020	4							█	█	█	█																	
1.4.2	Installation of Retort	01-10-2020	31-05-2021	7										█	█	█	█														
2	Preparation of equipment for remediation	01-01-2021	30-10-2021																												
2.1	Readiness of Soil Washing Plant	01-01-2021	30-10-2021	10											█	█	█	█													
2.1.1	Testing of Soil Washing Plant	01-01-2021	22-02-2021	2											█																
2.1.2	Commissioning trials of Soil Washing Plant	23-02-2021	30-10-2021	8											█	█	█	█													
2.2	Readiness of Retort Plant	01-06-2021	30-10-2021	5													█	█	█												
2.2.1	Modifications & Testing of Retort Plant	01-06-2021	30-09-2021	4												█	█														
2.2.2	Commissioning trials of Retort Plant	01-10-2021	30-10-2021	1														█													
2.3	Demolition of unwanted building in remediation area	01-01-2022	28-02-2022	2															█	█											
2.4	Disposal of waste	01-10-2021	30-09-2024																█	█	█	█	█	█	█	█	█	█	█	█	█
3	Remediation of contaminated areas	01-11-2021	31-01-2024																												
3.1	Demonstration for full scale remediation	01-11-2021	31-01-2022	3															█	█											
3.2	Remediation of Area C	01-02-2022	31-12-2022	11																█	█	█	█								
3.3	Remediation of area B	01-01-2023	30-04-2023	4																		█	█	█	█						
3.4	Remediation of area A	01-05-2023	30-11-2023	7																			█	█	█	█					
3.5	Validation of Soil Remediation	01-12-2023	31-01-2024	2																							█	█			
4	Post remediation activities	01-02-2024	31-10-2024																												
4.1	Post remediation monitoring	01-02-2024	30-07-2024	6																								█	█	█	█
4.2	Demolition of Remediation plant area buildings	01-02-2024	31-03-2024	3																							█	█			
4.3	Disposal of waste & materials	01-04-2024	30-05-2024	2																									█	█	
4.4	Final site validation and clearance	01-08-2024	30-09-2024	2																											█
4.5	Site Closure activity	01-10-2024	31-10-2024	1																											█

b) Considering the reported environmental impacts in Pambar Shola river in down gradient of closed thermometer factory, it is proposed that a detailed site assessment be carried out to ascertain the extent of contaminated and if required, an ecological risk assessment study may also be carried out.

NEERI is undertaking the Site Assessment Study in the Pambar Shola and Pambar river located in the down gradient direction of the factory to ascertain the extent of contamination and if required will undertake an ecological risk assessment study. As per the sampling protocol, Plant (Bark, Bush, Shrub, Grass), Lichen, Soil samples in Pambar Shola & Soil, Sediment, Water, Fish (if available) in Pambar river are required to be taken.

PCCF & Chief Wildlife Warden granted permission on 13-01-2020 for collecting samples from the forest for the study. Due to the Covid 19 situation, the sampling activity was delayed. NEERI completed pre-monsoon sampling for the study in Pambar Shola and Pambar river from 23rd Sept 2020 to 3rd October 2020. Samples were collected from 44 locations in Pambar Shola consisting of Vegetation (Bark, Leaf, Bush, Grass, Moss), Lichen, Soil samples and 23 locations in Pambar river consisting of Water, Soil, Sediment, Moss, Algae, Fish samples.

Again, PCCF extension of permission for post-monsoon sampling was granted by PCCF for post monsoon sampling on 03-03-2021. Post monsoon sampling from Pambar river carried out 8th March to 16th March 2021. The Site Assessment Study Report is being reviewed by NEERI's internal team and likely to be submitted within End of August 2021.

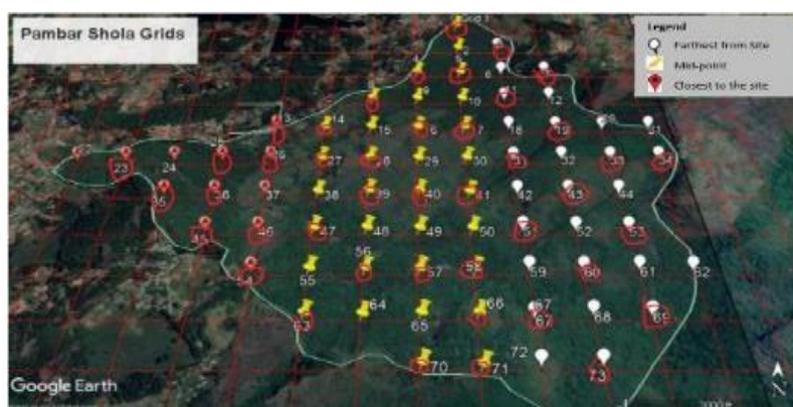


Fig. 4. Selected Sampling grids

8. Comments on the allegation made in newspaper items

Allegation: In its Verdict the NGT directed that the clean-up should be done only after obtaining all valid authorisations from TNPCB, and that an extensive site assessment and ecological risk assessment study should be done. Still no study has been carried out by the TNPCB, and the company has been allowed to excavate highly toxic soil, and process and handle mercury wastes without a valid authorisation. The unauthorised work has been going since December, 2020.

Hon'ble Tribunal order it is stated that "***Considering the reported environmental impacts in Pambar Shola river in down gradient of closed thermometer factory, it is proposed that a detailed site assessment be carried out to ascertain the extent of contaminated and if required, an ecological risk assessment study may also be carried out***". Accordingly, study has been carried out by NEERI and report is under finalisation.

In respect to Authorisation, sequence of events for obtaining authorisation is as follows:

- The unit had HWA till 15.03.2011 – TNPCB advised the unit to take up disposal while undertaking soil remediation.
- The unit submitted HWA dated 16.12.2009 for disposal. TNPCB ordered suspension of remediation activities in October 2010. The application returned by DEE on 27.10.2014.
- The unit submitted HWA application no. 8585686 dated 18.03.2017 before undertaking remediation trials. TNPCB advised the unit to apply after completing trials and while commencing soil remediation. The HWA was returned on 11.07.2017
- The unit applied for HWA application no. 15372348 dated 28.09.2020 while applying for Consent to Operate for Soil remediation. Thereafter, unit has submitted clarification based on the queries raised by TNPCB.
- ***At present M/s HUL has obtained Hazardous Waste Authorisation vide Prco No. T2/TNPCB/F.1039DGL/ HWA/RL/DGL/2021 dated 10/08/2021 with valid upto 31.3.2023.***
- **So, for the waste generated in the premises is stored in closed shed and not disposed.**



HW Storage Area

Allegation: The excavated soil with high mercury concentration – a hazardous waste has reportedly been stored in the open in violation of TNPCB consent. Mercury is being released into Pambar-shola and Kodaikanal Wildlife Sanctuary

During the visit, it is observed that the washed soil having mercury content less than 20 mg/kg is kept in the open yard covered with tarpaulin sheet. This soil is kept for validation purpose by NEERI before refilling in the evacuated area.



Washed Soil

The excavated contaminated soil is kept in the closed shed and highly concentrated soil from washing is stored in the drum for further process (retorting)



Excavated Soil Stored in Closed Shed & High Concentrated Soil Storage in Process Area

Moreover, the unit has provided the silt settling tank & silt traps, trap structure provided in the drains to hold back the soil from the evacuated/ contaminated area to avoid carryover of the particles along with the storm water.



Drain, Settling Tank & Silt Traps

However, committee has collected the soil sample to verify the mercury content in washed soil, evacuated area (validated area) and silt traps.

NEERI has conducted study of Pambar-shola and Pambar River and report is under finalisation.

9. Suggestions/ Conclusion:

- (i) The unit has obtained all necessary approvals and started trial commission of Soil Retorting treatment. The delay in remediation work is due to COVID-19 situation. However, the unit has submitted the pert chart targeting to complete the remediation & post remediation work by October, 2024.
- (ii) During the committee visit no illegal or open dumping of excavated untreated soil storage is observed. The unit claims that the washed soil having mercury content less than 20 mg/kg is stored in open yard with tarpaulin closing which is ready for refilling after validation of NEERI. However, the committee has collected the samples to ensure the authenticity.
- (iii) As per the direction of Hon'ble Tribunal in OA No. 211/2018 in the matter of Navroz Mody Vs. Union of India & Ors., NEERI has conducted study of Pambar-shola and Pambar River and report is under finalisation.

By considering the above facts and observation of the Joint Committee, the Hon'ble Tribunal may pass appropriate Order (s)/Direction (s) as deemed fit and Joint Committee request two weeks time to submit the analysis report.



Dr. R.Chandrasekaran
District Environmental Engineer
TNPCB, Dindigul



H.D. Varalaxmi
Sc. E & Regional Director
CPCB, Regional Directorate (Chennai)

Photographs



Evacuated Area ready for validation



Soil Washing Plant



Retorting Plant under Trail Commissioning



ETP



Washed Soil Storage



Silt Trap

Item No.04:**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI****Original Application No. 161 of 2021 (SZ)**

(Through Video Conference)

IN THE MATTER OF

Tribunal on its own motion Suo-Motu based
On the news item published in Deccan Chronicle newspaper
Chennai Edition dated 24.06.2021, under the caption “
“Penalise Company for dumping toxic waste in Kodaikanal: Activists
And the New Indian Express newspaper Chennai Edition dated 25.06.2021
Under the caption” *HUL” Begins Solid-Remediation works in Kodaikanal”*

..Applicant(s)

Versus

1. The Chief Secretary to Govt. of Tamil Nadu,
Govt. Secretariat, Fort George,
Chennai, Tamil Nadu – 600 009.
2. The Chairman,
Central Pollution Control Board,
Parivesh Bhawan, East Arjun Nagar,
New Delhi – 110 032.
3. The Secretariat to Govt. of Tamil Nadu,
Department of Environment, Climate Change & Forests,
Govt. Secretariat, Fort Gorge,
Chennai, Tamil Nadu – 600 009.
4. The Chairman,
Tamil Nadu Pollution Control Board,

No. 76, Anna Salai, Guindy,
Chennai, Tamil Nadu – 600 032.

5. Hindustan Unilever Limited (HUL),
Rep. by its Chairman & Managing Director,
Unilever House, B.D. Sawant Marg,
Chakala, Andheri (E),
Mumbai – 400 099.

6. The District Collector,
Dindigul District,
District Collectorate,
First Floor,
Dindigul – 624 004.



सत्यमेव जयते

..Respondent(s)

Date of hearing: 30.07.2021.

CORAM:

HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER

HON'BLE MR. DR. K. SATYAGOPAL, EXPERT MEMBER

For Applicant(s): By Court

For Respondent(s): Dr. D. Shanmuganathan for R1, R3 & R6
Mrs. P. Jeyalakshmi for R2 (Provisional)
Mr. C. Kasirajan through
Ms. D. Ashwini for R4

ORDER

1. The above case has been SuoMotu registered by this Tribunal on the basis of the newspaper report published in 'Deccan Chronicle', Chennai Edition dated 24.06.2021, under the caption "Penalise Company for dumping toxic waste in Kodaikanal:

Activists and also another newspaper report published in the 'New Indian Express, Chennai edition, dated 25.06.2021, under the caption "*HUL*" *Begins Solid-Remediation works in Kodaikanal*"

2. It is alleged in the newspaper reports, that there was an earlier case in respect of this issue before the Principal Bench of National Green Tribunal, New Delhi in the year 2018, as O.A. No. 211 of 2018 and that matter was disposed of by this Tribunal by giving certain directions as to how the remediation has to be done on the basis of the report to be submitted by the State Pollution Control Board (SPCB) and the Central Pollution Control Board (CPCB) as committee appointed by the Tribunal.
3. According to the newspaper report, that the company namely, the Hindustan Unilever Limited (HUL) has started the remediation process and that some of their actions are against the directions issued by the Principal Bench of National Green Tribunal, New Delhi in O.A. No. 211 of 2018 and also they are dumping hazardous waste in a place which is abutting the Kodaikanal Wildlife Sanctuary, and drains into the Pambar Shola through the Pambar stream which feeds the Vaigai River. The soil contains huge quantity of mercury and if it is not properly

treated before discharging into any water body or dumpsites, it will result in further degradation of soil which will result in damage to environment.

4. Ongoing through the allegations made in the both the newspaper report, this Tribunal is satisfied that that there arises a substantial question of environment which requires the interference of this Tribunal. So the matter is admitted.
5. When the matter came up for hearing for admission today through Video Conference, Dr. D. Shanmuganathan represented respondents 1, 3 and 6, Mrs. P. Jeyalakshmi represented 2nd respondent provisionally and Mr. C. Kasirajan through Ms. D. Ashwini represented 4th respondent.
6. Issue notice to the respondents by registered post with acknowledgement due, and also by e-mail along with the newspaper report and gist of the Suo-Motu proceedings with full cause title immediately.
7. In order to ascertain the genuineness of the allegations made in the newspaper report and also the alleged violations of directions issued by the Principal Bench of National Green Tribunal, New Delhi in O.A. No. 211 of 2018, we feel it appropriate to appoint a joint committee consisting of (1) A

Senior Scientist from the Central Pollution Control Board (CPCB), Integrated Regional Office, Chennai, and (2) a Senior Scientist from the Tamil Nadu Pollution Control Board (TNPCB) as designated by its Chairman to inspect the area in question and submit a report as to whether the directions issued by the Principal Bench of National Green Tribunal, New Delhi in the year 2018, in O.A. No. 211 of 2018 are being strictly complied with by the 5th respondent/(HUL) while undertaking the remediation process and if there is any violation, what is the nature of violations committed by them and if any, environmental compensation has to be imposed on account of such violations, then, the committee is also directed to assess the environment compensation and submit the report to this Tribunal on or before **31.08.2021** by e-filing in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF along with necessary hardcopies to be produced as per rules.

8. In the meantime the committee is directed to inspect the area immediately, file an interim report regarding any prima facie violation before that date.
9. The Registry is directed to communicate this order to the

members of the committee, official respondents immediately through e-mail along with the copy of the newspaper report and the gist of the Suo Motu proceeding with full cause title so as to enable them to comply with the direction and for filing their independent response to the allegations made in the newspaper report and filing the report as directed by this Tribunal.

10.As and when the interim reports were filed, the Registry is directed to place the matter before this Tribunal for consideration, so that the hearing can be advanced and the necessary directions can be given.

11.For appearance of parties and submitting their independent responses as directed, post on **31.08.2021**.

Sd/--

.....J.M.
(Justice K. Ramakrishnan)

Sd/--

.....E.M.
(Dr. K. Satyagopal)

O.A. No. 161/2021(SZ)
30.07.2021. Sr.



TAMIL NADU POLLUTION CONTROL BOARD

Category of the Industry :

RED

CONSENT ORDER NO. 2104136526432 DATED: 05/05/2021.

PROCEEDINGS NO.T2/TNPCB/F.1039DGL/RL/DGL/W/2021 DATED: 05/05/2021

SUB: Tamil Nadu Pollution Control Board –CONSENT TO OPERATE –After CTE -M/s. HINDUSTAN UNILEVER LIMITED , S.F.No. TS 5/2, KODAIKANAL villageKodaikkaanal Taluk and Dindigul District - Consent for the operation of the plant and discharge of sewage and/or trade effluent under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act 6 of 1974) – Issued- Reg.

REF: 1. CTE Proc No. T2/TNPCB/F.1039DGL/RL/DGL/W&A/2020 dated 17/03/2020.
2. CTO Proc NO.T2/TNPCB/F.1039DGL/RL/DGL/W&A/2020 dated 28/12/2020 for phase-1 operation.
3. Application No. 36526432 dated 12/02/2021
4. IR No : F.1039DGL/RL/DEE/DGL/2021 dated 12/04/2021
5. Minutes of 278th CCC meeting held on 30.4.2021 (vide item No. 278-31)

CONSENT TO OPERATE is hereby granted under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act, 6 of 1974) (hereinafter referred to as “The Act”) and the rules and orders made there under to

Whole Time Director- Supply Chain,
M/s . HINDUSTAN UNILEVER LIMITED
S.F No. TS 5/2,
KODAIKANAL Village,
Kodaikkaanal Taluk,
Dindigul District.

Authorising the occupier to make discharge of sewage and /or trade effluent.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This CONSENT is valid for the period ending March 31, 2022

**For Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai**

To
Whole Time Director- Supply Chain,
M/s.HINDUSTAN UNILEVER LIMITED,
Unilever House
B.D.Sawant Marg
Chakala,

Andheri(E)
Mumbai ,
Pin: 400039

Copy to:

- 1.The Commissioner, KODAIKANAL-Municipality, Kodaikkaanal Taluk, Dindigul District .
 2. The District Environmental Engineer, Tamil Nadu Pollution Control Board, DINDIGUL.
 3. The JCEE-Monitoring, Tamil Nadu Pollution Control Board, Madurai.
 4. File
-

SPECIAL CONDITIONS

1. This consent to operate is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
Product Details			
1.	Treated soil	650	T/month
By-Product Details			
1.	Mercury	10	Kg/month

2. This consent to operate is valid for operating the facility with the below mentioned permitted outlets for the discharge of sewage/trade effluent. Any change in the outlets and the quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Outlet No.	Description of Outlet	Maximum daily discharge in KLD	Point of disposal
Effluent Type : Sewage			
1.	Sewage	7.0	On land for gardening
Effluent Type : Trade Effluent			
1.	Trade Effluent I	300.0	290 KLD - Recycled for soil washing process, 5 KLD - On land for irrigation, 5 KLD - Soil dust suppression
2.	Trade Effluent II	4.0	1.5 KLD- Recycled for soil washing process, 2.50 KLD - Recycled for toilet flushing

3. The effluent discharge shall not contain constituents in excess of the tolerance Limits as laid down hereunder.

Sl. No.	Parameters	Unit	TOLERANCE LIMITS - OUTLETS -Nos				
			Sewage		Trade Effluent		
			1		2		
1.	pH		5.5 to 9		5.5 to 9		
2.	Temperature	oC	-		shall not exceed 5°C above the receiving water temperature		
3.	Particle size of Suspended solids	-	-		shall pass 850 micron IS sieve		
4.	Total Suspended Solids	mg/l	30		100		
5.	Total Dissolved solids (inorganic)	mg/l	-		2100		
6.	Oil & Grease	mg/l	-		10		
7.	Biochemical Oxygen Demand (3 days at 27oC)	mg/l	20		30		
8.	Chemical Oxygen Demand	mg/l	-		250		
9.	Chloride (as Cl)	mg/l	-		1000		
10.	Sulphates (as SO4)	mg/l	-		1000		
11.	Total Residual Chlorine	mg/l	-		1		
12.	Ammonical Nitrogen (as N)	mg/l	-		50		
13.	Total Kjeldahl Nitrogen (as N)	mg/l	-		100		
14.	Free Ammonia (as NH3)	mg/l	-		5		
15.	Arsenic (as As)	mg/l	-		0.2		
16.	Mercury (as Hg)	mg/l	-		0.01		
17.	Lead (as Pb)	mg/l	-		0.1		
18.	Cadmium(as Cd)	mg/l	-		2		
19.	Hexavalent Chromium (as Cr+6)	mg/l	-		0.1`		
20.	Total Chromium (as Cr)	mg/l	-		2		
21.	Copper (as Cu)	mg/l	-		3		
22.	Zinc (as Zn)	mg/l	-		1		
23.	Selenium (as Se)	mg/l	-		0.05		
24.	Nickel (as Ni)	mg/l	-		3		
25.	Boron (as B)	mg/l	-		2		
26.	Percent Sodium	%	-		-		
27.	Residual Sodium Carbonate	mg/l	-		-		
28.	Cyanide (as CN)	mg/l	-		0.2		
29.	Fluoride (as F)	mg/l	-		2		
30.	Dissolved Phosphates(as P)	mg/l	-		5		
31.	Sulphide (as S)	mg/l	-		2		
32.	Pesticides	mg/l	-				
33.	Phenolic Compounds (as C6H5OH)	mg/l	-		1		
34.	Radioactive materials a) Alpha emitters	micro curie/ml	-		10-7		
35.	Radioactive materials b). Beta emitters	micro curie/ml	-		10-6		
36.	Fecal Coliform	MPN/100ml	-		-		

4. All units of the sewage and Trade effluent treatment plants shall be operated efficiently and continuously so as to achieve the standards prescribed in SI No.3 above or to achieve the zero liquid discharge of effluent as applicable.

5. The occupier shall maintain the Electro Magnetic Flow Meters/water Meters installed at the inlet of the water supply connection for each of the purposes mentioned below for assessing the quantity of water used and ensuring that such meters are easily accessible for inspection and maintenance and for other purposes of the Act.
 - a. Industrial Cooling, Spraying in mine pits or boiler feed.
 - b. Domestic purpose.
 - c. Process.
6. The occupier shall maintain the Electro Magnetic Flow Meters with computer recording arrangement for measuring the quantity of effluent generated and treated for the monitoring purposes of the Act.
7. Log book for each of the unit operations of ETP have to be maintained to reflect the working condition of ETP along with the readings of the Electro Magnetic Flow Meters installed to assess effluent quantity and the same shall be furnished for verification of the Board officials during inspection.
8. The occupier shall at his own cost get the samples of effluent/surface water/ground water collected in and around the unit by Board officials and analyzed by the TNPC Board Laboratory periodically.
9. Any upset condition in any of the plants of the factory which is, likely to result in increased effluent discharge and result in violation of the standards mentioned in Sl. No.3 above shall be reported to the Member Secretary / Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
10. The occupier shall always comply and carryout the order/directions issued by the Board in this Consent Order and from time to time without any negligence. The occupier shall be liable for action as per provisions of the Act in case of non compliance of any order/directions issued.
11. The occupier shall develop adequate width of green belt at the rate of 400 numbers of trees per Hectare.
12. The occupier shall provide and maintain rain water harvesting facilities.
13. The occupier shall ensure that there shall not be any discharge of effluent either treated or untreated into storm water drain at any point of time.
14. In the case of zero liquid discharge of effluent units, the occupier shall adhere the following conditions as laid under.
 - i). The occupier shall ensure zero liquid discharge of effluent, thereby no discharge of untreated / treated effluent on land or into any water bodies either inside or outside the premises at any point of time.
 - ii) The occupier shall operate and maintain the Zero liquid discharge treatment components comprising of Primary, Secondary and tertiary treatment systems at all times and ensure that the RO permeate/Evaporator condensate shall be recycled in the process and the final RO reject shall be disposed off with the reject management system ensuring zero liquid discharge of effluents in the premises.
 - iii) The occupier shall operate and maintain the reject management system effectively and recover the salt from the system which shall be reused in the process if reusable or shall be disposed off as ETP sludge.
 - iv) In case of failure to achieve zero discharge of effluents for any reason, the occupier shall stop its production and operations forthwith and shall be reported to the Member Secretary/Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
 - v) The occupier shall restart the production only after ascertaining that the Zero discharge treatment system can perform effectively for achieving zero discharge of effluents.

Additional Conditions:

1. The unit shall carry out the remediation process of soil washing & soil retort to remove mercury contamination within the premises as permitted.
2. The unit shall start soil excavation in sequential manner from the mercury contaminated areas earmarked in grid within the premises for the remediation process
3. The unit shall treat the mercury contaminated soil adopting process of soil washing and soil retort and collect the treated soil & mercury from remediation process as permitted.
4. The unit shall treat the mercury contaminated soil as per Site Specific Target Level of 20 mg/Kg as mentioned in Hon'ble NGT order.
5. The unit shall furnish monthly progress report on the remediation process to TNPCB Corporate office and District office.
6. The unit shall utilize the treated soil for refilling within the unit premises as reported.
7. The unit shall operate and maintain the STP for the treatment of sewage so as to bring the quality of treated sewage to satisfy the discharge standards prescribed by the Board at all times.
8. The unit shall utilise the treated sewage within the premises for gardening purposes.
9. The unit shall operate and maintain the ETP – I for the treatment of trade effluent generated from soil washing (300 KLD) so as to bring the quality of treated trade effluent to satisfy the discharge standards prescribed by the Board at all times.
10. The unit shall utilise the treated trade effluent of 290 KLD for soil washing, 5 KLD for dust suppression and remaining 5 KLD for gardening purpose as permitted.
11. The unit shall operate and maintain the ETP - II for the treatment of trade effluent (4 KLD) generated from grey washing so as to bring the quality of treated trade effluent to satisfy the discharge standards prescribed by the Board at all times.
12. The unit shall utilise the treated trade effluent from ETP II of 1.50 KLD for soil washing and remaining 2.50 KLD for toilet flushing as permitted.
13. The unit shall regularly analyze the treated trade effluent and submit the report to Board.
14. The unit shall carryout the remediation of mercury contaminated soil under the monitoring and guidance of Scientific Expert Committee as already constituted and TNPCB officials.
15. The unit shall obtain Authorization under Hazardous and Other Wastes (M&TB) Rules, 2016 for handling of hazardous wastes.
16. Soil remediation work shall be carried out following the approved 'Soil Remediation Upscaling Plan' under the monitoring of TNPCB and Scientific Expert Committee.
17. Recommendations of Scientific Expert Committee shall be implemented during soil remediation from time to time.
18. A detailed site assessment be carried out to ascertain the extent of contamination and an ecological risk assessment study shall be carried out in Pambar Shola river in down gradient of unit.
19. Soil remediation process in which workers are to be involved shall be subjected to periodical medical examination and records shall be maintained. The details of such examination shall be intimated to joint Direct of Industrial Safety and Health, Dindigul.
20. Workers shall be provided with appropriate personal protective Equipment during operation.
21. The unit shall dispose the cut trees without bark by incineration in cement plant with prior approval from TNPCB.
22. The unit shall comply with orders of Hon'ble NGT(PB), New Delhi in O.A.No.211/2018.
23. The unit shall not use 'single-use and throw-away plastic items ' such as plastic sheets used for food wrapping, spreading on dining table etc., plastic plates, plastic coated tea cups, plastic tumbler, water pouches and packets, plastic straw, plastic carry bag and plastic flags irrespective of thickness, within the industry premises. Instead unit shall encourage use of eco friendly alternative such as banana leaf, arecanut palm plate, stainless steel, glass, porcelain plates/cups, cloth bag, jute bag etc.,

**For Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai**

GENERAL CONDITIONS

1. The occupier shall make an application along with the prescribed consent fee for grant of renewal of consent at least 60 days before the date of expiry of this Consent Order along with all the required particulars ensuring that there is no change in Production quantity and change in sewage/Trade effluent.
2. This Consent is issued by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished in the application will also be ground for review/variation/revocation of the Consent Order under Section 27 of the Act and to make such variation as deemed fit for the purpose of the Act.
3. The consent conditions imposed in this order shall continue in force until revoked under Section 27(2) of the Act.
4. After the issue of this order, all the 'Consent to Operate' orders issued previously under Water (Prevention and Control of Pollution) Act, 1974 as amended stands defunct.
5. The occupier shall maintain an Inspection Register in the factory so that the inspecting officer shall record the details of the observations and instructions issued to the unit at the time of inspection for adherence.
6. The occupier shall provide and maintain an alternate power supply along with separate energy meter for the Effluent Treatment Plant sufficient to ensure continuous operation of all pollution control equipments to maintain compliance.
7. The occupier shall provide all facilities to the Board officials for inspection and collection of samples in and around the factory at any time.
8. The occupier shall display the flow diagram of the sources of effluent generation and pollution control systems provided at the ETP site.
9. The solid waste such as sweepings, wastage, package, empty containers, residues, sludge including that from air pollution control equipments collected within the premises of the industrial plant shall be collected in an earmarked area and shall be disposed off properly.
10. The occupier shall collect, treat the solid wastes like food waste, green waste generated from the canteen and convert into organic compost.
11. The occupier shall segregate the Hazardous waste from other solid wastes and comply in accordance with Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008.
12. The occupier shall maintain good house-keeping within the factory premises.
13. All pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the trade effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
14. The occupier shall ensure that there shall not be any diversion or by-pass of trade effluent on land or into any water sources.
15. The occupier shall ensure that solar Evaporation pans shall be constructed in such a way that the bottom of the solar pan is at least 1 m above the Ground level (if applicable).
16. The occupier shall furnish the following returns in the prescribed formats to the concerned District office regularly.
 - a) Monthly water consumption returns of each of the purposes with water meter readings in Form-I on or before 5th of every month.
 - b) Yearly return on Hazardous wastes generated and accumulated for the period from 1st April to 31st March in Form-4 before the end of the subsequent 30th June of every year (if applicable).
 - c) Yearly Environmental Statement for the period from 1st April to 31st March in Form -V before the end of the subsequent 30th September of every year(if applicable).
17. If applicable, the occupier has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances.
18. The issuance of this consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any natural watercourse or in Government Poromboke lands.
19. The issuance of this Consent does not convey any property right in either real personal property or any exclusive privileges, nor does it authorize any injury to private property or Government property or any invasion of personal rights nor any infringement of Central, State laws or regulation.
20. The occupier shall forth with keep the Board informed of any accident of unforeseen act or event of any poisonous, noxious or polluting matter or emissions are being discharged into stream or well or air as a result of such discharge, water or air is being polluted.
21. If due to any technological improvements or otherwise the Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any treatment system, either in whole or in part) the Board shall, after giving the applicant an opportunity of being heard, vary all or any of such conditions and thereupon the applicant shall be bound to comply with the conditions as so varied.

22. In case there is any change in the constitution of the management, the occupier of the new management shall file fresh application under Water (Prevention and Control of Pollution) Act, 1974, as amended in Form-II alongwith relevant documents of change of management immediately and get the necessary amendment with renewal of consent order.
23. In case there is any change in the name of the company alone, the occupier shall inform the same with relevant documents immediately and get the necessary amendments for the change of name from the Board.
24. The occupier shall display this consent order granted to him in a prominent place for perusal of the inspecting Officers of this Board.

**For Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai**

** This consent order is computer generated by OCMMS of TNPCB and no signature is needed**



TAMIL NADU POLLUTION CONTROL BOARD

Category of the Industry :

RED

CONSENT ORDER NO. 2104236526432 DATED: 05/05/2021.

PROCEEDINGS NO.T2/TNPCB/F.1039DGL/RL//DGL/A/2021 DATED: 05/05/2021

SUB: Tamil Nadu Pollution Control Board –CONSENT TO OPERATE –After CTE -M/s. HINDUSTAN UNILEVER LIMITED , S.F.No. TS 5/2, KODAIKANAL villageKodaikkaanal Taluk and Dindigul District - Consent for operation of the plant and discharge of emissions under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) –Issued- Reg.

REF: 1. CTE Proc No. T2/TNPCB/F.1039DGL/RL/DGL/W&A/2020 dated 17/03/2020.
2. CTO Proc NO.T2/TNPCB/F.1039DGL/RL/DGL/W&A/2020 dated 28/12/2020 for phase-1 operation.
3. Application No. 36526432 dated 12/02/2021
4. IR No : F.1039DGL/RL/DEE/DGL/2021 dated 12/04/2021
5. Minutes of 278th CCC meeting held on 30.4.2021 (vide item No. 278-31)

CONSENT TO OPERATE is hereby granted under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) (hereinafter referred to as “The Act”) and the rules and orders made there under to

Whole Time Director- Supply Chain,
M/s . HINDUSTAN UNILEVER LIMITED,
S.F No. TS 5/2,
KODAIKANAL Village,
Kodaikkaanal Taluk,
Dindigul District.

Authorizing the occupier to operate the industrial plant in the Air Pollution Control Area as notified by the Government and to make discharge of emission from the stacks/chimneys.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This CONSENT is valid for the period ending March 31, 2022

**For Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai**

To
Whole Time Director- Supply Chain,
M/s.HINDUSTAN UNILEVER LIMITED,
Unilever House
B.D.Sawant Marg
Chakala,
Andheri(E)

Mumbai ,
Pin: 400039

Copy to:

1. The Commissioner, KODAIKANAL-Municipality, Kodaikkaanal Taluk, Dindigul District .
2. The District Environmental Engineer, Tamil Nadu Pollution Control Board, DINDIGUL.
3. The JCEE-Monitoring, Tamil Nadu Pollution Control Board, Madurai.
4. File

SPECIAL CONDITIONS

1. This consent to operate is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
Product Details			
1.	Treated soil	650	T/month
By-Product Details			
1.	Mercury	10	Kg/month

2. This consent to operate is valid for operating the facility with the below mentioned emission/noise sources along with the control measures and/or stack. Any change in the emission source/control measures/change in stack height has to be brought to the notice of the Board and fresh consent/Amendment has to be obtained.

I Point source emission with stack :				
Stack No.	Point Emission Source	Air pollution Control measures	Stack height from Ground Level in m	Gaseous Discharge in Nm³/hr
1	soil storage area	Micron filters, Activated carbon filter with stack	3.4	10000
2	soil storage area	Micron filters, Activated carbon filter with stack	1.5	3700
3	Soil feeding hopper	Micron filters, Activated carbon filter with stack	1.95	5000
4	Soil washing area	Micron filters, Activated carbon filter with stack	1.5	3700
5	Soil washing area	Micron filters, Activated carbon filter with stack	1.5	3700
6	Soil washing area	Micron filters, Activated carbon filter with stack	1.5	3700
7	Soil washing area	Micron filters, Activated carbon filter with stack	1.7	2500
8	Soil washing area	Micron filters, Activated carbon filter with stack	1.7	2500
9	Soil washing area	Micron filters, Activated carbon filter with stack	1.7	2500
10	Soil washing area	Micron filters, Activated carbon filter with stack	1.7	2500
11	Soil sample preparation are for analysis	Micron filters, Activated carbon filter with stack	2.2	900
12	Analytical lab	Micron filters, Activated carbon filter with stack	1.64	900
13	De-contamination test chamber	Micron filter and activated carbon filter with stack	3.5	900
14	De-contamination test chamber	Micron filter, Activated carbon filter with stack	3.4	900
15	Retort soil feeding point	Micron filter, Activated carbon filter with stack	3.6	5000
16	Retort hall	Micron filter, Activated carbon filter with stack	2.5	5000
17	Retort hall	Micron filter, Activated carbon filter with stack	2.45	5000
18	Retort discharge point	Micron filters, Activated carbon filter with stack	2.7	10000
19	Retort Vac pump	Wet scrubber with stack	2.75	500
20	DG set 910KVA	Acoustic enclosures with stack	11	3965

II Fugitive/Noise emission :				
Sl. No.	Fugitive or Noise Emission sources	Type of emission	Control measures	
1.	DG set 910 KVA	Noise	Acoustic insulation	

3(a). The emission shall not contain constituents in excess of the tolerance limits as laid down hereunder :

Sl.	Parameter	Unit	Tolerance limits	Stacks
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Annexure enclosed if applicable. :-

3.(b) The Ambient Air in the industrial plant area shall not contain constituents in excess of the tolerance limits prescribed below.

Sl. No.	Pollutant	Time Weighted Average	Unit	Tolerance Limits	
				Industrial, Residential, Rural and other area	Ecologically Sensitive Area (notified by Central Govt.)
1.	Sulphur Dioxide (SO ₂)	Annual 24 hours	microgram/m ³ microgram/m ³	50 80	20 80
2.	Nitrogen Dioxide (NO ₂)	Annual 24 hours	microgram/m ³ microgram/m ³	40 80	30 80
3.	Particulate Matter (Size Less than 10 micro M) or PM ₁₀	Annual 24 hours	microgram/m ³ microgram/m ³	60 100	60 100
4.	Particulate Matter (Size Less than 2.5 micro M) or PM _{2.5}	Annual 24 hours	microgram/m ³ microgram/m ³	40 60	40 60
5.	Ozone (O ₃)	Annual 24 hours	8 Hours 1 Hour	100 180	100 180
Sl. No.	Pollutant	Time Weighted Average	Unit	Tolerance Limits	
				Industrial, Residential, Rural and other area	Ecologically Sensitive Area (notified by Central Govt.)
6.	Lead (Pb)	Annual 24 hours	microgram/m ³ microgram/m ³	0.5 1.0	0.5 1.0
7.	Carbon Monoxide (CO)	8 Hours 1 Hour	miligram/m ³ miligram/m ³	02 04	02 04
8.	Ammonia (NH ₃)	Annual 24 hours	microgram/m ³ microgram/m ³	100 400	100 400
9.	Benzene (C ₆ H ₆)	Annual	microgram/m ³	5	5
10.	Benzo(O) Pyrene (BaP) -particulate phase only	Annual	nanogram/m ³	01	01
11.	Arsenic (As)	Annual	nanogram/m ³	06	06
12.	Nickel (Ni)	Annual	nanogram/m ³	20	20

3(c) The Ambient Noise Level in the industrial plant area shall not exceed the limits prescribed below:

Limits in L.eq.-dB(A)	Day Time	Night Time
IndustrialArea	75	70

- All units of the Air pollution control measures shall be operated efficiently and continuously so as to achieve the standards prescribed in Sl. No.3 above.
- The occupier shall not change or alter quality or quantity or the rate of emission or replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in change in quality and/or quantity of emissions without the previous written permission of the Board.

6. The occupier shall maintain log book regarding the stack monitoring system or operation of the plant or any other particulars for each of the unit operations of air pollution control systems to reflect the working condition which shall be furnished for verification of the Board officials during inspection.
7. The occupier shall at his own cost get the samples of emission/air/noise levels collected and analyzed by the TNPC Board Laboratory once in every 6 months/once in a year/periodically for the parameters as prescribed.
8. Any upset condition in any of the plants of the factory which is likely to result in increased emissions and result in violation of the standards mentioned in Sl.No.3 shall be reported to the Member Secretary / Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
9. The occupier shall always comply and carryout the order/directions issued by the Board in this Consent Order and from time to time without any negligence. The occupier shall be liable for action as per provisions of the Act in case of non compliance of any order/directions issued.

Special Additional Conditions:

The unit shall install the approved retrofit emission control device/equipment with at least 70% Particulate matter reduction efficiency on all DG sets with capacity of 125 KVA and above or otherwise the unit shall be shift to gas based generators within the time frame prescribed in the notification No. TNPCB/Labs/DD(L)02151/2019 dated 10.06.2020 issued by TNPCB.

Additional Conditions:

1. The unit shall carry out the remediation process of soil washing & soil retort to remove mercury contamination within the premises as permitted.
2. The unit shall operate and maintain the APC measures so as to achieve the AAQ/Emission/ANL standards prescribed by the Board.
3. The unit shall operate and maintain continuous Air Quality Monitoring stations a. soil excavation area b. Nearer to La Saleth Church (where some public is living) c. Mercury retort area to monitor mercury level in the air.
4. The unit shall monitor the mercury level in the ambient air during excavation of contaminated soil through hand held mercury analyser and shall furnish report.
5. The unit shall submit compiled data of the mercury level in the ambient air through continuous air quality monitoring stations and hand held analysers and submit the same to the Board periodically.
6. It shall be adhered that where the trees need to be cut during remediation project within the premises, compensation plantation in the ratio of 1:10 (i.e. planting of 10 trees for every one tree that is cut) shall be done.
7. The unit shall not use 'single-use and throw-away plastic items ' such as plastic sheets used for food wrapping, spreading on dining table etc., plastic plates, plastic coated tea cups, plastic tumbler, water pouches and packets, plastic straw, plastic carry bag and plastic flags irrespective of thickness, within the industry premises. Instead unit shall encourage use of eco friendly alternative such as banana leaf, arecanut palm plate, stainless steel, glass, porcelain plates/cups, cloth bag, jute bag etc.,

**For Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai**

GENERAL CONDITIONS

1. The occupier shall make an application along with the prescribed consent fee for grant of renewal of consent at least 60 days before the date of expiry of this Consent Order along with all the required particulars ensuring that there is no change in production quantity and emission.
2. This Consent is given by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished, in the application will also be ground for review/variation/revocation of the Consent Order under Section 21 of the Act.
3. The conditions imposed shall continue in force until revoked under Section 21 of the Act.
4. After the issue of this order, all the 'Consent to Operate' orders issued previously under Air (Prevention and Control of Pollution) Act, 1981 as amended stands defunct.
5. The occupier shall maintain an Inspection Register in the factory so that the inspecting officer shall record the details of the observations and instructions issued to the unit at the time of inspection for adherence.
6. The occupier shall provide and maintain an alternate power supply along with separate energy meter for the Air Pollution Control measures sufficient to ensure continuous operation of all pollution control equipments to ensure compliance.
7. The occupier shall provide all facilities to the Board officials for collection of samples in and around the factory at any time.
8. The applicant shall display the flow diagram of the sources of emission and pollution control systems provided at the site.
9. The liquid effluent arising out of the operation of the air pollution control equipment shall also be treated in a manner and to the satisfaction of standards prescribed by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 as amended.
10. The air pollution control equipments, location of inspection chambers and sampling port holes shall be made easily accessible at all time.
11. In case of any episodal discharge of emission, the industry shall take immediate action to bring down the emission within the limits prescribed by the Board.
12. If applicable, the occupier has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances.
13. The issuance of this consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any natural watercourse or in Government Poromboke lands.
14. The issuance of this Consent does not convey any property right in either real personal property or any exclusive privileges, nor does it authorize any injury to private property or Government property or any invasion of personal rights nor any infringement of Central, State laws or regulation.
15. The occupier shall forth with keep the Board informed of any accident of unforeseen act or event of any poisonous, noxious or polluting matter or emissions are being discharged into stream or well or air as a result of such discharge, water or air is being polluted.
16. If due to any technological improvements or otherwise the Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any treatment system, either in whole or in part) the Board shall, after giving the applicant an opportunity of being heard, vary all or any of such conditions and thereupon the applicant shall be bound to comply with the conditions as so varied.
17. In case there is any change in the constitution of the management, the occupier of the new management shall file fresh application under Air (Prevention and Control of Pollution) Act, 1981, as amended in Form-I alongwith relevant documents of change of management immediately and get the necessary amendment with renewal of consent order.
18. In case there is any change in the name of the company alone, the occupier shall inform the same with relevant documents immediately and get the necessary amendments for the change of name from the Board.
19. The occupier shall display this consent order granted to him in a prominent place for perusal of the inspecting Officers of this Board.

**For Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai**

** This consent order is computer generated by OCMMS of TNPCB and no signature is needed**

AUTHORISATION No. 21HFC15372348 dated 10/08/2021

Proceeding No. T2/TNPCB/F.1039DGL/HWA/RL/DGL/2021 dated 10/08/2021

Sub: Tamil Nadu Pollution Control Board – Hazardous Waste Authorization-Fresh- M/s. HINDUSTAN UNILEVER LIMITED, S.F.No. TS 5/2, KODAIKANAL Village, KODAIKKAANAL Taluk, Dindigul District - Authorization under Rule 6 (2) of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 enacted under Environment (Protection) Act, 1986 – Issued- Reg.

Ref: 1. Application No. 15372348 dated: 28.09.2020 under HOWM Rules, 2016
2. HWA-IR.No. 1039DGL/HWA/RL/DEE/DGL/2021 dated 25.07.2021

FORM 2

[See rule 6 (2)]

FORM FOR GRANT OR RENEWAL OF AUTHORISATION TO THE OCCUPIERS, RECYCLERS, REPROCESSORS, REUSERS, USER AND OPERATORS OF DISPOSAL FACILITIES

1. Number of authorization: 21HFC15372348 and dated : 10/08/2021
2. Whole Time Director- Supply Chain of M/s. HINDUSTAN UNILEVER LIMITED is hereby granted an Authorisation based on the enclosed signed Inspection report for generation & handling of hazardous or other wastes or both on the premises situated at S.F.No. TS 5/2, KODAIKANAL Village, KODAIKKAANAL Taluk, Dindigul District.

Sl No	Schedule / Name of the Processes	Name of Hazardous Waste (with category No)	Quantity	Activities for which Authorization is issued
1	Schedule I /5. Industrial operations using mineral or synthetic oil as lubricant in hydraulic systems or other applications	5.1-Used or spent oil	2.0 T/Annum	Generation, Collection, Storage, Transportation to TNPCB Authorized Recycler (Recyclable)
2	Schedule I /35. Purification and treatment of exhaust air/gases, water and waste water from the processes in this schedule and common industrial effluent treatment plants (CETP's)	35.2-Spent ion exchange resin containing toxic metals	1.0 T/Annum	Generation, Collection, Storage, Transportation to Common TSDF of TNWML, Gummidipoondi for Incineration (Incinerable)
3	Schedule I /35. Purification and treatment of exhaust air/gases, water and waste water from the processes in this schedule and common industrial effluent treatment plants (CETP's)	35.3-Chemical sludge from waste water treatment	80 T/Annum	Generation, Collection, Storage, Transportation to Common TSDF of TNWML, Viruthunagar for landfill (Landfillable)
4	Schedule I /35. Purification and treatment of exhaust air/gases, water and waste water from the processes in this schedule and common industrial effluent treatment plants (CETP's)	35.1-Exhaust Air or Gas cleaning residue	12.5 T/Annum	Generation, Collection, Storage, Transportation to Common TSDF of TNWML, Gummidipoondi for Incineration (Incinerable)
5	Schedule II /Class A: Based on Leachable Concentration Limits [TCLP/STLC]	A7-Mercury concentration limit equal to (or) more than 0.2 mg/l	73.25 T/Annum	Generation, Collection, Storage, Transportation to Common TSDF of TNWML, Viruthunagar for landfill (Landfillable)
6	Schedule II /Class A: Based on Leachable Concentration Limits [TCLP/STLC]	A7-Mercury concentration limit equal to (or) more than 0.2 mg/l	19.5 T/Annum	Generation, Collection, Storage, Transportation to Common TSDF of TNWML, Gummidipoondi for Incineration (Incinerable)
7	Schedule II /Class B: Based on Total Threshold Limit Concentration [TTLC]	B1-Asbestos concentration limit equal to (or) more than 10000 mg/kg	19.5 T/Annum	Generation, Collection, Storage, Transportation to Common TSDF of TNWML, Viruthunagar for landfill (Landfillable)

3. This authorization shall be valid for a period upto 31/03/2023.

The Authorization is issued subject to the following general and special conditions annexed.

RAMASAMY

RAJAMANICKAM

Digitally signed by RAMASAMY
RAJAMANICKAM
Date: 2021.08.10 19:21:48 +05'30'

**For Member Secretary
Tamil Nadu Pollution Control Board
Chennai**

A. GENERAL CONDITIONS OF AUTHORIZATION

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986 and the rules made there under.
2. The authorization or its renewal shall be produced for inspection at the request of an officer authorized by Tamil Nadu Pollution Control Board.
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this Authorisation.
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.

5. The person authorised shall implement Emergency Response procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire ,etc and their possible impacts and also carry out mock drill in this regard at regular interval of time.
6. The person authorised shall comply with the provisions outlined in the CPCB guidelines on “Implementing Liabilities for Environmental damages due to Handling and Disposal of Hazardous Wastes and Penalty”.
7. It is the duty of the authorized person to take prior permission of Tamil Nadu Pollution Control Board to close down the facility.
8. The imported Hazardous and other wastes shall be fully insured for transit as well as the accidental occurrences and its clean-up operation.
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained.
10. The Hazardous and other wastes which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of Authorisation.
11. The importer or Exporter shall bear the cost of import or export or mitigation of damages if any.
12. An application for the renewal of an authorization shall be made as laid down under these Rules.
13. Any other conditions for compliance as per the Guidelines issued by the MoEF and CC or CPCB from time to time.
14. Annual returns shall be filed by June 30th for the period ending 31st March of the previous financial year.

B. SPECIFIC CONDITIONS - HW Generator

1. The occupier/generator shall be responsible for safe and environmentally sound management of hazardous and other wastes.
2. The occupier shall follow the following steps for the management of hazardous and other wastes. (a) prevention (b) minimization (c) reuse (d) recycling (e) recovery, utilisation including co-processing and (f) safe disposal
3. The occupier shall take all the steps while managing hazardous and other wastes - (a) To contain contaminants and prevent accidents and limit their consequences on human beings and the environment; and (b) To provide persons working in the site with appropriate training, equipment and the information necessary to ensure their safety.
4. The occupier shall store the hazardous and other wastes for a period not exceeding ninety days and shall maintain a record of sale, transfer, storage, recycling, recovery, pre-processing, co-processing and utilisation of such wastes and make these records available for inspection:
5. The hazardous and other wastes shall be stored temporally in an isolated area earmarked for the purpose within the occupier’s premises (it shall not be accessible to rain water) till scientific disposal. The storage area shall be fenced properly and a sign of danger shall be placed at the storage site.
6. The containers holding the hazardous and other wastes shall be kept in good condition and made of materials which can withstand the physical and environmental conditions during storage and transportation. Only properly cleaned containers shall be used for storage of hazardous and other wastes.
7. The occupier handling hazardous or other wastes shall maintain records of such operations of generation, handling, storage and disposal as per Form 3.
8. The hazardous and other wastes generated in the establishment of the occupier shall be sent or sold to an authorised actual user or shall be disposed of in an authorised disposal facility.
9. The occupier handling hazardous or other wastes shall ensure that the hazardous and other wastes are packaged in a manner suitable for safe handling, storage and transport as per the guidelines issued by the Central Pollution Control Board from time to time
10. The labelling of package of hazardous or other wastes shall be done as per Form 8. The label shall be of non-washable material, weather proof and easily visible.
11. The hazardous and other wastes shall be transported from the occupier’s establishment to an authorised actual user or to an authorised disposal facility in accordance with the provisions of these rules.

12. The transport of the hazardous and other wastes shall be in accordance with the provisions of these rules and the rules made by the Central Government under the Motor Vehicles Act, 1988 and the guidelines issued by the Central Pollution Control Board from time to time in this regard..
13. The occupier shall provide the transporter with the relevant information in Form 9, regarding the hazardous nature of the wastes and measures to be taken in case of an emergency and shall label the hazardous and other wastes containers as per Form 8
14. The authorisation for transport shall be obtained either by the sender or the receiver on whose behalf the transport is being arranged.
15. The transporter/sender of the hazardous and other wastes shall prepare and maintain manifest in Form 10.
16. The occupier or the operator or the transporter shall immediately intimate TNPCB through telephone, e-mail about the accident and subsequently send a report in Form 11, where an accident occurs at the facility of the occupier handling hazardous or other wastes and operator of the disposal facility or during transportation
17. The occupier who intends to get its hazardous and other wastes treated and disposed of by the operator of a treatment, storage and disposal facility shall give to the operator of that facility, such specific information as may be needed for safe storage and disposal.
18. The occupier shall be liable for all damages caused to the environment due to improper handling and management of the hazardous and other wastes.
19. The occupier handling hazardous and other wastes shall submit annual returns containing the details specified in Form 4 to TNPCB on or before the 30th day of June of every year for the preceding period April to March.
20. Any increase in quantity of handling of hazardous and other wastes, any change in category of hazardous and other wastes and any change in method of handling operations shall be brought to the notice of the TNPCB and fresh authorization shall be obtained.

ADDITIONAL SPECIFIC CONDITIONS

1. The unit shall carry out the remediation process of soil washing & soil retort to remove mercury contamination within the premises as permitted.
2. The unit shall treat the mercury contaminated soil as per Site Specific Target Level of 20 mg/Kg as mentioned in Hon'ble NGT order
3. The unit shall comply with the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 while handling of hazardous waste.
4. The unit shall generate, collect, store and transport the HW Item 5.1 -Used or spent oil to TNPCB Authorized HW Recyclers having valid consent under Water & Air Acts & Authorization under HOWM Rules, 2016.
5. The unit shall generate, collect, store and transport the HW Item 35.3-ETP sludge to common TSDF of TNWML, Virudhunagar for landfill in the SLF as per agreement made.
6. The unit shall generate, collect, store and transport the HW Items 35.1 & 35.2 to common TSDF of TNWML, Gummudipoondi for incineration as per agreement made
7. The hazardous wastes generation during remediation process under Schedule II/Class A (A7) & Class B (B1) shall collected stored and transport to common TSDF of TNWML, Gummudipoondi & Virudhunagar for incineration & landfilling as per agreement made.
8. The unit shall store the hazardous waste items 5.1, 35.1, 35.2, 35.3 under Schedule-I & Class A (A7) & Class B (B1) under Schedule-II on impervious floor under closed shed within the premises for a period not exceeding ninety days as per the Rule (8) of HOWM Rules, 2016.
9. It shall be ensured that there is no seepage or leachate generation from the hazardous waste stored or stocked within the premises.
10. The unit shall maintain records in FORM-3 for hazardous waste generation & disposal, furnish Annual Returns in FORM-4 for every financial year before 30th June & manifest document in Form-10 for transport of hazardous waste as per provisions of HOWM Rules, 2016.
11. The unit shall update information on HW details in the display board installed at the factory entrance gate regularly.
12. The unit shall furnish monthly progress report on the remediation process to TNPCB Corporate office and District office.

13. The unit shall operate with valid Consent under Water Act & Air Act, Authorization under HOWM Rules, 2016 at all times.

RAMASAMY

RAJAMANICKAM

Digitally signed by RAMASAMY
RAJAMANICKAM
Date: 2021.08.10 19:22:24 +05'30'

**For Member Secretary
Tamil Nadu Pollution Control Board
Chennai**

To

Whole Time Director- Supply Chain
HINDUSTAN UNILEVER LIMITED
Unilever House
B.D.Sawant Marg
Chakala,
Andheri(E)
Mumbai
Pin:400039

Copy to:

1. The JCEE-Monitoring, Tamil Nadu Pollution Control Board, Madurai.
2. The District Environmental Engineer, Tamil Nadu Pollution Control Board, DINDIGUL.



TAMIL NADU POLLUTION CONTROL BOARD

From

Thiru. Md.Nasimuddin, I.A.S.,
Principal Secretary/Chairman (FAC),
Tamil Nadu Pollution Control Board,
76, Mount Salai, Guindy,
Chennai – 600 032.

To

The Authorised Signatory,
M/s. Hindustan Unilever Ltd.,
St. Mary's Road,
Kodaikanal,
Dindigul District – 624 101.

Received on
13/06/18
5.00 pm
11/1

Letter No.T2/TNPCB/F.36448/27568/DGL/2018, dated:04.06.2018

Sir,

Sub: TNPCB – Industries – M/s. Hindustan Unilever Limited (Thermometer Factory), Kodaikanal, Dindigul District – Soil Remediation associated civil works, decontamination and disposal of machinery and materials, disposal of hazardous and contaminated wastes – reg.

- Ref:**
1. T/O Letter No. T14/TNPCB/F.33718/2016 dated 30.12.2016
 2. Minutes of the Meeting of the Meeting of the Scientific Expert Committee held on 4.07.2017
 3. The unit's report on Soil Remediation Trials - November 2017
 4. T/O Letter No. T2/TNPCB/F.36448/27568/DGL/2017 dt:29.01.2018
 5. The unit's letter dated 09.02.2018
 6. T/O Letter No.T2/TNPCB/F.36448/27568/DGL/2018, dt:25.04.2018
 7. The unit's letter dated 02.05.2018
 8. The unit's letter dated 03.05.2018
 9. The unit's letter dated 04.05.2018
 10. The unit's letter dated 10.05.2018
 11. T/O Letter No.T2/TNPCB/F.36448/27568/DGL/2018, dt:24.05.2018

With reference to the letter 1st cited above the unit of M/s. Hindustan Unilever Limited (Thermometer Factory), Kodaikanal, Dindigul District was issued permission to carry out soil remediation trials for a three months subject to certain conditions stipulated therein and obtaining clearance from concerned authorities. In this regard a meeting was convened by the SEC on 04.07.2017 and 05.07.2017 for inspecting the site and for deciding the procedure for the trials and it was recorded in the minutes 2nd cited. Thereafter the unit has conducted trials between 16.08.2017 and 18.11.2017. The report of the trials, 3rd cited was placed in the SEC Meeting dt:21.11.2017. The minutes of the meeting was communicated to the unit vide the reference 4th cited with an instruction to submit the soil remediation up scaling plan.

Thereafter, the unit submitted the soil remediation up-scaling plan vide reference 5th cited. The deliberations on the soil remediation up-scaling plan were made in the meeting of the SEC which was held on 19.03.2018. The minutes of the SEC meeting was communicated vide reference 6th cited.

76, MOUNT SALAI, GUINDY, CHENNAI - 600 032.

Tel : 22353134, 22353135, 22353136, 22353137, 22353138, 22353139, 22353140, 22353141

Fax : 044-22353068

Email : tnpceb@md3.vsnl.net.in www.tnpceb.gov.in

Subsequent to the meeting, the unit submitted requests for permission for civil works associated with soil remediation vide reference 7th cited, decontamination and disposal of machinery and materials vide reference 8th cited and for disposal of the Hazardous and Contaminated wastes vide reference 9th cited. The unit also submitted the progress on action points deliberated in the SEC meeting held on 19.03.2018 vide reference 10th cited.

The Scientific Expert Committee (SEC) reviewed the progress made by M/s. Hindustan Unilever Limited (Thermometer Factory), Kodaikanal, Dindigul District and deliberated the request made by the unit for permission for civil works associated with soil remediation, decontamination and disposal of machinery and materials and for disposal of the Hazardous and Contaminated wastes. The SEC also discussed in detail the soil remediation up-scaling plan and the aspects and features of the new remediation equipment comprising of soil washing plant and mercury vacuum retort. The minutes of the SEC meeting held on 17.05.2018 was communicated to the unit vide reference 11th cited.

Based on the recommendations of the SEC, the following instructions are issued to the unit of M/s. Hindustan Unilever Limited (Thermometer Factory), Kodaikanal, Dindigul District:

1. The unit is permitted to commence the soil remediation work by installing and commissioning the new improved version of soil washing plant and mercury vacuum retort for the soil remediation work.
2. The soil remediation work should be carried out as per the soil remediation up scaling plan, recommendations and other directions/ instructions issued by the Board from time to time.
3. The soil remediation work should be undertaken under the guidance of National Environmental Engineering Research Institute (NEERI), Nagpur and the Indian Institute of Soil & Water Conservation, Udhagamandalam. NEERI's representative should be present throughout the remediation period for monitoring the same.
4. Prior to commencing the remediation work, necessary approval and permission should be obtained from the concerned authorities.
5. The unit should successfully demonstrate the performance of the soil washing plant as well as the mercury vacuum retort towards fulfilling the objectives of remediation during a period of 3 to 6 months.



TAMIL NADU POLLUTION CONTROL BOARD

6. The performance evaluation report of the soil washing plant and the mercury vacuum retort installed is crucial for taking further decisions. Relevant performance parameters should be monitored with the involvement of National Environmental Engineering Research Institute (NEERI) and the same shall be submitted to the Board.
7. During 3 to 6 months period as above, M/s. HUL should demonstrate the performance in respect of the following:
 - a. Achieve the target remediation standard of 20 mg/kg.
 - b. Ensure that environmental parameters are monitored, recorded and compiled with during remediation process.
 - c. Performance evaluation report of the soil washing plant and the mercury retort installed.
 - d. Soil erosion and rehabilitation measures to be implemented and demonstrated
 - e. Occupational Health measures to be implemented and ensure compliance.
 - f. Provide detail of soil input and output including overflow and underflow in the sieves and also demonstration of the mercury distribution in the process.
8. The unit shall carry out the following civil works associated with soil remediation which are required to be carried out prior to commencing the soil remediation work.
 - a. Terrace Walls construction
 - b. Access Roads repair/ new road for formation
 - c. Drains re-routing/ new drains construction
 - d. Silt trap upgradation
 - e. Silt settling tank construction

Additional civil works comprising of

 - i. Vehicle tyre wash station
 - ii. Weigh bridge
 - iii. Civil work for transformer
 - iv. Foundation work for the equipment
 - v. Demolition of old buildings and walls inside the factory premises.
9. The unit is permitted to carry out decontamination and disposal of machinery and materials by adhering to the protocol prepared by Dr. Shyam Asolekar, Indian Institute of Technology, Bombay.
10. The unit shall dispose of the hazardous and contaminated wastes including building debris as submitted to the authorised TSDF. In this regard, the unit should

76, MOUNT SALAI, GUINDY, CHENNAI - 600 032.

Tel : 22353134, 22353135, 22353136, 22353137, 22353138, 22353139, 22353140, 22353141

Fax : 044-22353068

Email : tnpcb@md3.vsnl.net.in www.tnpcb.gov.in

obtain the protocol from the TSDF operator for stabilisation and disposal of the same. Prior to disposal, the protocol should be recommended by SEC and approved by the Board.

The receipt of the letter shall be acknowledged.

P. R. Reddy
For Chairman 08/06/18
Ch
08/6/18

Copy to

1. The District Environmental Engineer,
Tamil Nadu Pollution Control Board,
Dindigul – for necessary further action
2. The Joint Chief Environmental Engineer (Monitoring),
Tamil Nadu Pollution Control Board,
Madurai
3. The Member Secretary,
Central Pollution Control Board
Parvesh Bhavan, CBD-cum Office Complex
East Arjun Nagar, Delhi – 110 032
4. The Regional director,
Central Pollution Control Board,
1st and 2nd Floors, Nisarga Bhavan,
A-Block, Thimmaiah Main Road,
7th D Cross, Shivanagar,
Bengaluru – 560 079

**PROCEEDINGS OF THE PRINCIPAL CHIEF CONSERVATOR OF FOREST AND
CHIEF WILDLIFE WARDEN, CHENNAI -15**

Present: Thiru.Sanjay Kumar Srivastava I.F.S.,

**PERMIT FOR ENTERING INTO KODAIKANAL WILDLIFE SANCTUARY AND COLLECTION
OF SAMPLES**

Ref.No.WL (A)/ 13028/2019

Dated: 10- 05-2019

- Sub: Permission to collect soil and water samples our factory boundary in levinge path located within forest Area-Order issued
- Ref: 1. Factory Manager, Hindustan Unilever Limited letter dated 13.03.2019
2. T2/TNPCB/F.36448/DGL/2018 dt 24.05.2018
3. District Forest Officer & Wildlife Warden, Kodaikanal Wildlife Sanctuary letter No 5725/2017 /dt 25.01.2019

In the letter first cited, permission is requested by **Hindustan Unilever Ltd , Kodaikanal for collection of soil and water samples from factory southern boundary in the stream joining the Levinge path located in forest area of Kodaikanal Wildlife Sanctuary on every Friday of the week for entire remediation period of three years from May 2019 to April 2022.**

2. In this regard, permission is hereby granted, under Section 28 (1) of Wildlife (Protection) Act, in accordance with the orders of the Hon'ble High Court, Madras dated 06.01.2017 in W.P.No.4686 of 2006, subject to the usual terms and specific conditions to be laid down by the District Forest Officer, Kodaikanal Forest Division.

3. The Hindustan Unilever Ltd, Kodaikanal should abide by the terms and conditions stipulated by the District Forest Officer, Kodaikanal Forest Division concerned. Before commencement of the above mentioned work in Kodaikanal Wildlife Sanctuary, they should obtain prior permission from the District Forest Officer concerned for collection of aforesaid soil and water samples as per the conditions stipulated by him . They should not cause any damage to Wildlife and Forests.

i)The applicant should contact the concerned Forest Rangers/Foresters and intimate them in advance about their visits.

ii) The location of soil and water samples collection may be approved by the District Forest Officer, Kodaikanal Forests Division. The quantity of soil and water sample requested as per the TNPCB approved monitoring framework may also be approved by the District Forest Officer.

iii) The Hindustan Unilever Ltd should not collect or disturb any stone and boulders from aforesaid areas.

iv) The Hindustan Unilever Ltd should not collect and disturb any flora and fauna species

v) The District Forest Officer is request to ensure that collection of soil and water samples should be done in presence of Field staff.

vi) The applicant should send two copies of the soil and water analysis report both in the hard and soft copy, every three months to the District Forest Officer and to this office.

vii) The applicant should send two copies of final report (both in the hard and soft copy) to this office and to the District Forest Officer,, Kodaikanal.

viii) The department will not be held responsible for any conflict and accident which may take place by Wild animal attack during their collection period.

ix) This permission will be subject to revision /cancellation if any violation is noticed.

x) This permission will be subject to revision /cancellation based on the timely completion of the work by the Institute. The review will be held after 1 years from the date of this permission.


10/5/18
PRINCIPAL CHIEF CONSERVATOR OF FORESTS
AND CHIEF WILDLIFE WARDEN

✓ To
Factory Manager,
Hindustan Unilever limited
St Mary's Road
Kodaikaikanal-624101

Copy to the District Forest Officer, Kodaikanal Forest Division for information and necessary action.

The District Forest Officer, Kodaikanal Forrest Division is requested to permit the Hindustan Unilever Ltd to collect aforesaid samples in Kodaikanal Wildlife Sanctuary for a period of three years from May 2019 to April 2022, subject to the usual terms and specific conditions.


10/5/18
PRINCIPAL CHIEF CONSERVATOR OF FORESTS
AND CHIEF WILDLIFE WARDEN

Copy to the Conservator of Forests, Dindigul Circle for information
Copy to Ts Section for information
Copy to stock file WL5

Ref. No.WL 5(A) / 13028 /2019

O/o. the Principal Chief Conservator of Forests
Panagal Maaligai , Saidapet, Chennai-15,
Dated : 13 - 01 -2020

Sub Permission to carryout the detailed site assessment /ecological risk assessment study in the Pambar Shola including river in downgradient of closed thermometer factory to assess the Environmental and Ecological impact by M/s.Hindustan Unilever Limited, Kodaikanal through National Environmental Engineering Research Institute (NEERI),Nagpur and Forest College and Research Institute (FCRI),Coimbatore -Order issued

- Ref
- 1) Principal Chief Conservator of Forests and Chief Wildlife Warden letter no WL 5(A) / 13028 /2019 dated 10.05.2019 and 30.10.2019
 - 2) M/s.Hindustan Unilever Limited, Kodaikanal , letter dated 23.04.2019
 - 3) Hon'ble National Green Tribunal ,Principal Bench, New Delhi order dt 01.11.2018 filed by Thiru. Navaroz Modi)
 - 4) Principal Secretary/Chairman(FAC),Tamilnadu Pollution Control Board, Guindy, letter no T2/TNPCB/ F.36448/ 27568/DGL/2019 dt 24.05.2019
 - 5) M/s.Hindustan Unilever Limited, Kodaikanal , letter dated 23.04.2019
 - 6) The Chief Conservator of Forests, Dindigul Circle letter no 5999/2010 /D1 dt 18.10.2019 and 23.12.2019
 - 7) The District Forest Officer &Wildlife Warden, Kodaikanal Wildlife Sanctuary letter no 3929/2010/D2, Dated.14.10.2019

In the reference 1st cited, permission has been granted to the Hindustan Unilever Ltd , Kodaikanal to carryout the detailed site assessment /ecological risk assessment study in the Pambar Shola including river in down gradient of closed thermometer factory to assess the Environmental and Ecological impact by M/s.Hindustan Unilever Limited, Kodaikanal through National Environmental Engineering Research Institute (NEERI),Nagpur and Forest College and Research Institute (FCRI),Coimbatore and also collection of soil and water samples from Pambar Shola and Pambar river in down gradient of closed thermometer factory boundary located in forest area of Kodaikanal Wildlife Sanctuary for a period of November 2019 to October 2020.

2) Now, as requested by the Factory Manager, Hindustan Unilever Ltd , Kodaikanal in the letter 2^{ed} cited, the collection of tree bark, shrub, grass and plant species are also included as study area along with the other areas detailed in the reference 1st cited.Hence, District Forest Officer, Kodaikanal Forest Division is requested to permit the Hindustan Unilever Ltd , Kodaikanal to carry out aforesaid research study in the aforesaid areas in Kodaikanal Forest Wildlife Sanctuary from January 2020 to October 2020 , with the same terms and conditions which were issued in the reference 1st cited

The condition laid down in Sl. No iv of Para 3 of the Proceeding No. WL5(A)/13028(1)/2019 dt 30.10.2019 is hereby withdrawn .

a)	Location	Collection to be done Pambar Shola (43 location)
	Plant samples	Tree bark, bush, shrub, grass (500g to 1kg)-/ 3- 5 samples to be collected Lichen- 100 g to 200 gram
	Soil & sediment	1 kg
	water sample	1 L
	Fish Sample(if available)	500 g to 1 kg
b)	Location	Pambar River
		6 to 8 location of three zones of Pambar River (upstream, downstream up to Kumbakarai falls ,downstream beyond Kumbakarai falls)

3) The location of soil and water samples and plant samples collection may be approved by the District Forest Officer, Kodaikanal Forests Division. The aforesaid quantity of Tree bark, Lichens, plant samples and fish requested as per the TNPCB approved monitoring framework may also be approved by the District Forest Officer.

Sd/-S. Yuvaraj
Principal Chief Conservator of Forests
and Chief Wildlife Warden

To

The District Forest Officer, Kodaikanal Forest Division for information and necessary action.

Copy to Factory Manager, Hindustan Unilever limited, St Mary's Road
Kodaikaikanal-624101

Copy to the Principal Secretary/Chairman(FAC),Tamil Nadu Pollution Control Board, Guindy,
Chennai- 600032

Copy to the Chief Conservator of Forests, Dindigul Circle for information

Copy to Ts Section for information

Copy to stock file WL5

True copy/by order/

[Signature]
Superintendent
14/1/2020
14/1/20

Ref. No.WL 5(A) / 13028 /2019

O/o. the Principal Chief Conservator of Forests
Panagal Maaligai , Saidapet, Chennai-15,
Dated : 03 - 03 -2021

Sub Permission to carryout the detailed site assessment /ecological risk assessment study in the Pambar Shola including river in downgradient of closed thermometer factory to assess the Environmental and Ecological impact by M/s.Hindustan Unilever Limited, Kodaikanal through National Environmental Engineering Research Institute (NEERI),Nagpur and Forest College and Research Institute (FCRI),Coimbatore -Order issued

- Ref
- 1) Principal Chief Conservator of Forests and Chief Wildlife Warden letter no WL 5(A) / 13028 /2019 13.01.2020
 - 2) Principal Chief Conservator of Forests and Chief Wildlife Warden letter no WL 5(A) / 13028 /2019 dt 30.10.2019
 - 3) M/s.Hindustan Unilever Limited, Kodaikanal , letter dated13..01.2020
 - 4) The Chief Conservator of Forests, Dindigul Circle letter no 1475/2021 D1 dt 18.02.2021
 - 5) The District Forest Officer &Wildlife Warden, Kodaikanal Wildlife Sanctuary letter no 3929/2010/D2, Dated.02.02.2021

In the reference 1st cited, permission was granted to the Hindustan Unilever Ltd , Kodaikanal to carryout the detailed site assessment /ecological risk assessment study in the Pambar Shola including river in down gradient of closed thermometer factory to assess the Environmental and Ecological impact by M/s.Hindustan Unilever Limited, Kodaikanal through National Environmental Engineering Research Institute (NEERI),Nagpur and Forest College and Research Institute (FCRI),Coimbatore and also collection of soil and water samples and plant samples from Pambar Shola and Pambar river in down gradient of closed thermometer factory boundary located in forest area of Kodaikanal Wildlife Sanctuary for a period of January 2020 to October 2020.

2) Now, the Factory Manager, Hindustan Unilever Ltd , Kodaikanal in the letter third cited has requested for extension of permission to M/s.Hindustan Unilever Limited, Kodaikanal through National Environmental Engineering Research Institute (NEERI),Nagpur and Forest College and Research Institute (FCRI),Coimbatore to carry out aforesaid study and also collection of soil and water samples and plant samples from Pambar Shola and Pambar river in down gradient of closed thermometer factory boundary located in forest area of Kodaikanal Wildlife Sanctuary.

a)	Location	Collection to be done Pambar Shola (43 location)
	Plant samples	Tree bark, bush, shrub, grass (500g to 1kg)-/ 3- 5 samples to be collected Lichen- 100 g to 200 gram

	Soil & sediment	1 kg
	water sample	1 liter
	Fish Sample(if available)	500 g to 1 kg
b)	Location	Pambar River(21 location)
		location of three zones of Pambar River (upstream, downstream up to Kumbakarai falls ,downstream beyond Kumbakarai falls) (21 location)- Annexure -1

3)Hence, District Forest Officer, Kodaikanal Forest Division is requested to permit the Hindustan Unilever Ltd , Kodaikanal and aforesaid institute to carry out aforesaid research study in the aforesaid areas in Kodaikanal Forest Wildlife Sanctuary for a period of three weeks, with the terms and conditions which were issued in the reference first and second cited ..

4) The location of soil and water samples and plant samples collection may be approved by the District Forest Officer, Kodaikanal Forests Division. The aforesaid quantity of Tree bark, Lichens, plant samples and fish requested as per the TNPCB approved monitoring framework may also be approved by the District Forest Officer.

5) It is also informed that while entering into forests, precautionary and preventive measures to avoid the risk of infection with COVID-19, should be strictly followed as detailed below:-

- i. Body temperature should be checked up before/ after entering into forests
- ii. Any person reportedly suffering from Flu-like illness should not enter into forests
- iii. Social distancing of at least one meter to be followed at all times.
- iv. Use of face covers/masks is mandatory.
- v. Self-monitoring of health by all and reporting any illness at the earliest
- vi. Incase of COVID infection, the protocol should be followed.
- vii) **Aarogya setu** - App is a must for all.


 for Principal Chief Conservator of Forests
 and Chief Wildlife Warden

To
 The District Forest Officer, Kodaikanal Forest Division for information and necessary action.
 Copy to Factory Manager, Hindustan Unilever limited, St Mary's Road
 Kodaikaikanal-624101
 Copy to the Principal Chief Conservator of Forests (HoD),Chennai
 Copy to the Chairman,Tamil Nadu Pollution Control Board, Guindy, Chennai- 600032
 Copy to the Chief Conservator of Forests, Dindigul Circle for information
 Copy to Ts Section for information
 Copy to stock file WL5

Annexure-I
Details of Sampling Locations with Latitue and Longitude

S No.	Location GPS		Location Description
	North	East	
1	10.13.313	077.29.224	Levinge Path - Factory stream outlet
2	10.13.418	077.28.029	Fairy Falls
3	10.13.278	077.28.471	Pambar Falls - Opp. St. Peter's school
4	10.13.227	077.28.890	Vattakanal Falls
5	10.13.324	077.28.935	50 mtrs towards down falls
6	10.13.338	077.28.993	150 mtrs towards down falls (before Lion Cave)
7	10.11.759	077.31.543	Vengaya Parai
8	10.11.744	077.31.436	100 mtrs from main falls towards up
9	10.11.403	077.31.249	Near Bridge (vellakavi trekking path to Kumbakarai)
10	10.10.831	077.31.836	Before main falls
11	10.10.379	077.32.267	Kumbakarai Falls - Kartar village (Kila vadagarai Municipal
12	10.10.556	077.32.098	100 mtrs towards main falls
13	10.10.667	077.31.949	Further 100 mtrs towards main falls
14	10.10.782	077.31.856	Kumbakarai Main falls
15	10.09.877	077.32.246	Near Alaguparai
16	10.08.515	077.32.320	Velankulam - Behind Banian Tree 3 kmtrs from Alaguparai
17	10.07.649	077.33.088	Pambarru Culvert - Batalagundu - Periyakulam Road (Minor bridge)
18	10.08.804	077.32.920	Pambarru river - Near Angalaparneswari temple - (Kumbakarai - Periyakulam Road) 3 km from Kumbakarai tea shop
19	10.10.775	077.31.728	Kazhuthai Oodai - adjusant KK falls
20	10.11.101	077.30.889	Vannathi Parai
21	10.11.181	077.30.786	100 mtrs up hill towards Vellakavi - Kazhuthai Oodai

Sub Permission to carryout the detailed site assessment /ecological risk assessment study in the Pambar Shola including river in downgradient of closed thermometer factory to assess the Environmental and Ecological impact by M/s.Hindustan Unilever Limited, Kodaikanal through National Environmental Engineering Research Institute (NEERI),Nagpur and Forest College and Research Institute (FCRI),Coimbatore -Order issued

- Ref
- 1) Principal Chief Conservator of Forests and Chief Wildlife Warden letter no WL 5(A) / 13028 /2019 dated 10.05.2019 and 30.10.2019
 - 2) M/s.Hindustan Unilever Limited, Kodaikanal , letter dated 23.04.2019
 - 3) Hon'ble National Green Tribunal ,Principal Bench, New Delhi order dt 01.11.2018 filed by Thiru. Navaroz Modi)
 - 4) Principal Secretary/Chairman(FAC),Tamilnadu Pollution Control Board, Guindy, letter no T2/TNPCB/ F.36448/ 27568/DGL/2019 dt 24.05.2019
 - 5) M/s.Hindustan Unilever Limited, Kodaikanal , letter dated 23.04.2019
 - 6) The Chief Conservator of Forests, Dindigul Circle letter no 5999/2010 /D1 dt 18.10.2019 and 23.12.2019
 - 7) The District Forest Officer & Wildlife Warden, Kodaikanal Wildlife Sanctuary letter no 3929/2010/D2, Dated.14.10.2019

In the reference 1st cited, permission has been granted to the Hindustan Unilever Ltd , Kodaikanal to carryout the detailed site assessment /ecological risk assessment study in the Pambar Shola including river in down gradient of closed thermometer factory to assess the Environmental and Ecological impact by M/s.Hindustan Unilever Limited, Kodaikanal through National Environmental Engineering Research Institute (NEERI),Nagpur and Forest College and Research Institute (FCRI),Coimbatore and also collection of soil and water samples from Pambar Shola and Pambar river in down gradient of closed thermometer factory boundary located in forest area of Kodaikanal Wildlife Sanctuary for a period of November 2019 to October 2020.

2) Now, as requested by the Factory Manager, Hindustan Unilever Ltd , Kodaikanal in the letter 2nd cited, the collection of tree bark, shrub, grass and plant species. are also included as study area along with the other areas detailed in the reference 1st cited.Hence, District Forest Officer, Kodaikanal Forest Division is requested to permit the Hindustan Unilever Ltd , Kodaikanal to carry out aforesaid research study in the aforesaid areas in Kodaikanal Forest Wildlife Sanctuary from January 2020 to October 2020 , with the same terms and conditions which were issued in the reference 1st cited

The condition laid down in Sl. No iv of Para 3 of the Proceeding No. WL5(A)/13028(1)/2019 dt 30.10.2019 is hereby withdrawn .

a)	Location	Collection to be done Pambar Shola (43 location)
	Plant samples	Tree bark, bush, shrub, grass (500g to 1kg)-/ 3- 5 samples to be collected Lichen- 100 g to 200 gram
	Soil & sediment	1 kg
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	Fish Sample(if available)	500 g to 1 kg
b)	Location	Pambar River
		6 to 8 location of three zones of Pambar River (upstream, downstream up to Kumbakarai falls ,downstream beyond Kumbakarai falls)

3) The location of soil and water samples and plant samples collection may be approved by the District Forest Officer, Kodaikanal Forests Division. The aforesaid quantity of Tree bark, Lichens, plant samples and fish requested as per the TNPCB approved monitoring framework may also be approved by the District Forest Officer.

Sd/-S. Yuvaraj

Principal Chief Conservator of Forests
and Chief Wildlife Warden

To

The District Forest Officer, Kodaikanal Forest Division for information and necessary action.

Copy to Factory Manager, Hindustan Unilever limited, St Mary's Road

Kodaikaikanal-624101

Copy to the Principal Secretary/Chairman(FAC), Tamil Nadu Pollution Control Board, Guindy, Chennai- 600032

Copy to the Chief Conservator of Forests, Dindigul Circle for information

Copy to Ts Section for information

Copy to stock file WL5

Yanga dwtai Krd @ gmail.com.

True copy/by order/

NP
Superintendent

14/1/20

14/1/2020

**PROCEEDINGS OF THE PRINCIPAL CHIEF CONSERVATOR OF FOREST AND
CHIEF WILDLIFE WARDEN, CHENNAI -15**
Present: Thiru.Sanjay Kumar Srivastava I.F.S.,
**PERMIT FOR ENTERING INTO KODAIKANAL WILDLIFE SANCTUARY AND
COLLECTION OF SAMPLES**

Ref.No.WL (A)/ 13028(1) -2019

Dated: 30 - 10-2019

Permission No:-71

Sub TNPCB-Industries –Remediation of mercury contaminated site of M/s.Hindustan Unilever Limited, Kodaikanal, Dindigul District-Hon'ble National Green Tribunal,Principal Bench, New Delhi order dt 01.11.2018(in O.A No 211/2018 filed by Thiru.Navaroz Modi) –to conduct the detailed site assessment /ecological risk assessment study to be carried out in Pambar Shola including river in downgradient of closed thermometer factory to assess the Environmental and Ecological impact-Order issued

- Ref
- 1) Principal Chief Conservator of Forests and Chief Wildlife Warden letter no WL 5(A) / 13028 /2019 dated 28 - 06 -2019, 30.08.2019 and 03.10.2019
 - 2) Hon'ble National Green Tribunal ,Principal Bench, New Delhi order dt 01.11.2018 filed by Thiru. Navaroz Modi)
 - 3) Principal Secretary/Chairman(FAC),Tamilnadu Pollution Control Board, Guindy, letter no T2/TNPCB/ F.36448/ 27568/DGL/2019 dt 24.05.2019
 - 4) M/s.Hindustan Unilever Limited, Kodaikanal , letter dated 23.04.2109
 - 5) The Chief Conservator of Forests, Dindigul Circle letter no 5999/2010 /D1 dt 18.10.2019
 - 6) The District Forest Officer &Wildlife Warden, Kodaikanal Wildlife Sanctuary letter no 3929/2010/D2, Dated.14.10.2019

In the letter 4th cited, permission is requested by Hindustan Unilever Ltd , Kodaikanal to carryout the detailed site assessment /ecological risk assessment study in the Pambar Shola including river in downgradient of closed thermometer factory to assess the Environmental and Ecological impact by M/s.Hindustan Unilever Limited, Kodaikanal through National Environmental Engineering Research Institute (NEERI),Nagpur and Forest College and Research Institute (FCRI),Coimbatore and also collection of soil and water samples from Pambar Shola and Pambar river in downgradient of closed thermometer factory boundary located in forest area of Kodaikanal Wildlife Sanctuary on every Friday of the week for entire remediation period of one year from May 2019 to April 2020.

2. In this regard, permission is hereby granted, under Section 28 (1) of Wildlife (Protection) Act, in accordance with the orders of the Hon'ble National Green Tribunal,Principal Bench, New Delhi order dt 01.11.2018 (in O.A .No.211 of 2018 filed by

Thiru. Navaroz Modi), subject to the usual terms and specific conditions to be laid down by the District Forest Officer and Wildlife Warden, , Kodaikanal Forest Division.

3. The Hindustan Unilever Ltd, Kodaikanal should abide by the terms and conditions stipulated by the District Forest Officer, Kodaikanal Forest Division concerned. Before commencement of the above mentioned work in Kodaikanal Wildlife Sanctuary, they should obtain prior permission from the District Forest Officer concerned for collection of aforesaid soil and water samples as per the conditions stipulated by him. They should not cause any damage to Wildlife and Forests. The following condition shall be followed:

i) The applicant should contact the concerned Forest Rangers/Foresters and intimate them in advance about their visits.

ii) The location of soil and water samples collection may be approved by the District Forest Officer, Kodaikanal Forests Division. The quantity of soil and water sample requested as per the TNPCB approved monitoring framework may also be approved by the District Forest Officer.

iii) The Hindustan Unilever Ltd should not collect or disturb any stone and boulders from aforesaid areas.

iv) The Hindustan Unilever Ltd should not collect and or disturb any flora and fauna species

v) The District Forest Officer is request to ensure that collection of soil and water samples should be done in presence of Field staff.

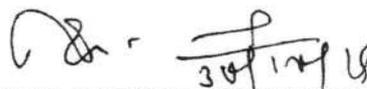
vi) The applicant should send two copies of the soil and water analysis report both in the hard and soft copy, every three months to the District Forest Officer and to this office.

vii) The applicant should send two copies of final report (both in the hard and soft copy) to this office and to the District Forest Officer,, Kodaikanal Forest Division .

viii) The department will not be held responsible for any conflict and /or accident which may take place due to Wild animal attack /fire during their collection period.

ix) This permission will be subject to revision /cancellation if any violation is noticed.

x) This permission will be subject to revision /cancellation based on the timely completion of the work by the Institute. The review will be held after 6 month from the date of this permission.

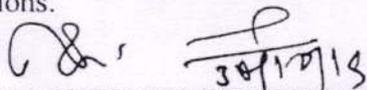

PRINCIPAL CHIEF CONSERVATOR OF FORESTS
AND CHIEF WILDLIFE WARDEN


30/10

To
Factory Manager,
Hindustan Unilever limited
St Mary's Road
Kodaikaikanal-624101

Copy to the District Forest Officer, Kodaikanal Forest Division for information and necessary action.

The District Forest Officer, Kodaikanal Forest Division is requested to permit the Hindustan Unilever Ltd to collect aforesaid samples in aforesaid area in Kodaikanal Wildlife Sanctuary for a period of one year from November 2019 to October 2020, subject to the usual terms and specific conditions.


PRINCIPAL CHIEF CONSERVATOR OF FORESTS
AND CHIEF WILDLIFE WARDEN

Copy to the Principal Secretary/Chairman(FAC),Tamil Nadu Pollution Control Board, Guindy, Chennai- 600032

Copy to the Chief Conservator of Forests, Dindigul Circle for information

Copy to Ts Section for information

Copy to stock file WL5

பதிவுச்சல் மூலமாக

தொழிலகப் பாதுகாப்பு மற்றும் சுகாதார இயக்ககம்

அனுப்புநர்,
திரு. கா. மனோகரன், பி.டெக்.,
இயக்குநர்,
தொழிலகப் பாதுகாப்பு மற்றும் சுகாதாரம்,
கிண்டி, சென்னை - 600 032.

பெறுநர்,
உரிமையாளர்
Hindustan Unilever Limited,
R.S.No.270, 271, 272, 273, 274, 275,
St.Mary's Road, Kodaikanal,
Dindigul District - 624101.

நி.மு. (டி1) /3128/2019 நாள். 11.03.2019

அப்பா,

பொருள்: தொழிற்சாலைகள் சட்டம் 1948 மற்றும் தமிழ்நாடு தொழிற்சாலைகள் விதிகள் 1950 -வரைபடங்கள்- (பதிவு எண். DL-93) - Hindustan Unilever Limited, R.S.No.270, 271, 272, 273, 274, 275, St.Mary's Road, Kodaikanal, Dindigul District - கூடுதல் ஒப்புதல் அளிக்கப்பட்டன.

பார்வை: தங்களின் படிவம் எண்.1, நாள்: இல்லை (11.02.2019 அன்று பெறப்பட்டது)

தங்களிடமிருந்து பெறப்பட்ட வரைபடங்கள் கீழ்க்கண்ட நிபந்தனைகளுக்குட்பட்டு ஒப்புதல் அளிக்கப்படுகின்றது.

1. கூடுதலாக கட்டப்படும் Project office , OHC, Tyrewash station, Work shop, Site setting tank ன் விவர வரைபடம் மற்றும் குறுக்கு வெட்டுத் தோற்றப்படம் ஒப்புதலுக்கு அனுப்பவேண்டும்.
2. இக்கூடங்களின் அளவு விவரம் மனை வரைபடத்தில் குறிப்பிடவேண்டும்.
3. Thermic fluid heater தமிழ்நாடு தொழிற்சாலைகள் விதி 61 (p) இன் வரைமுறைகளின்படி நிறுவப்படவேண்டும்.
4. பொறிகள் அமைக்கப்பட்டுள்ள அறைகளில் efficient exhaust அமைக்கவேண்டும்.
5. T.N.P.Control board இன் Consent order நகல் இணைக்கவேண்டும்.
6. இவ்வலுவலக கடித எண் நிழு/3838/2017 நாள் 08.03.2017 ல் கூறப்பட்டுள்ள நிபந்தனைகள் சரிசெய்யப்படவேண்டும்.
7. தமிழ்நாடு தொழிற்சாலைகள் விதி 61(11) (13) (15) ல் வரையறுக்கப்பட்டபாறு தொழிற்கூடப் பகுதிகளுக்கு போதிய 'Fire Hydrant - Fire Fighting Arrangements' அமைப்பு ஏற்படுத்த வேண்டும். Fire Hydrant Layout வரைபடம் அனுப்ப வேண்டும்.
8. தேசியக்கட்டுமானக் குறியீடு 2005 ல் வரையறுக்கப்பட்டவாறு அனைத்து கட்டமானங்கள் நிர்மாணிக்கப்படவேண்டும்.
9. கதவு சன்னல்களின் அளவு முறையே 1.2 X 2.0 மீட்டர் மற்றும் 0.91 X 1.52 மீட்டருக்கு குறையாமல் இருக்க வேண்டும்.
10. எல்லா கதவுகளும் சன்னல்களும் முழுவதும் வெளிப்பறமாய்த் திறந்திருக்குமாறு பொருத்தப்பட வேண்டும்.

11. எல்லா சன்னல்களின் அடிமட்டம் தரையிலிருந்து 1 மீட்டருக்கு மேற்படாமல் இருத்தல் வேண்டும்.
12. பொறிகளுக்கு இடையே குறைந்தது 60 செ.மீ. இடைவெளி விட வேண்டும்.
13. தொழிற்சாலையின் உரிமம் தேவைப்பட்டால் திருத்தம் செய்ய விண்ணப்பிக்க வேண்டும்.
14. கட்டிட உறுதிச் சான்றிதழ் அளித்திட வேண்டும்.
15. ஒப்புதல் அளிக்கப்பட்ட வரைபடங்களின்படியே எல்லா கட்டிடங்களும் கட்டப்பட்டதாகச் சான்றிதழ் அளித்திட வேண்டும்.
16. ஒப்புதல் அளிக்கப்பட்ட வரைபடங்களின்படியே எல்லா பொறிகளும் அமைக்கப்பட்டதாகச் சான்றிதழ் அளித்திட வேண்டும்.
17. இவ்வரைபட ஒப்புதல் தொழிற்சாலை சட்ட விதிகளின்படி, கட்டிடங்கள் மற்றும் இயந்திரங்கள் நிறுவலதற்கான / நிறுவிப்பதற்கான ஒப்புதல் மட்டுமே ஆகும்.
18. இத்தொழிற்சாலையிலிருந்து வெளியேற்றப்படும் கழிவு நீர் மற்றும் எல்லாவிதக் கழிவுப் பொருட்களையும், தமிழ்நாடு சுற்றுப்புறச் சூழ்நிலை மாகக் கட்டுப்பாடு வாரியத்தின் வரைமுறைக்கிணங்க அப்புறப்படுத்தப்படுவதாகச் சான்றிதழ் பெறப்பட வேண்டும்.
19. தொழிற்சாலைகள் சட்டம் பிரிவு 87 மற்றும் 1950 தமிழ்நாடு தொழிற்சாலைகள் விதிகளின் விதி எண்.95-ன் அட்டவணை- XVI - இன் அனைத்து பாதுகாப்பு முறைகளும் கடைபிடிக்கப்பட வேண்டும்.

20. The Plan approval give for soil remediation upscaling process only.

ஒரு தொகுதி ஒப்புதல் அளித்த வரைபடங்கள் இணைக்கப்பட்டுள்ளன.

இணைப்பு : ஒரு தொகுதி வரைபடங்கள்,

(எண்ணிக்கை - 4)

சு. அப்பாண்டி 4/3

இயக்குநருக்காக

தொழிலகப் பாதுகாப்பு மற்றும் சுகாதாரம்,
சென்னை-32.

நகல்:

இணை இயக்குநர், தொழிலகப் பாதுகாப்பு மற்றும் சுகாதாரம், திண்டுக்கல். (ஒரு தொகுதி வரைபடங்கள் மற்றும் படிவம் எண். 1-ன் ஒரு நகல் இணைக்கப்பட்டுள்ளது)
துணை இயக்குநர், தொழிலகப் பாதுகாப்பு மற்றும் சுகாதாரம், திண்டுக்கல்.

உதிரி

**OFFICE OF THE JOINT DIRECTOR OF INDUSTRIAL
SAFETY AND HEALTH.**

From	To
Thirumathi.C.Poongulazhi B.E., Registering Officer, Joint Director of Industrial Safety and Health, Dindigul – 624 001	The Principal Employer, HINDUSTAN UNILEVER LIMITED, R.S. NO 5/2, T.S. NO 270 TO 275, ST.MARY'S ROAD, KODAIKANAL - 624101

No. K.Dis / 1236 / 2019, Dated : 29.4.2019

Sir,

Sub : The Contract Labour Act 1970 and Tamil Nadu Contract Labour Rules 1975 – Issue of Registration Certificate –Regarding.

Ref : Your Application Dated : 12.04.2019

With Reference to your application cited, the Registration Certificate No. 06/2010 dated: 30.01.2019 is amended and issued subject to the following conditions.

1. The Contract Labour should be engaged only in the nature of work mentioned in this certificate.
2. Contractors employing 20 workers and above shall obtain Licence under Contract Labour Act and Rules from the Deputy Director Industrial Safety and Health Dindigul
3. The Contractors should not Employ Child Labour.
4. The Contract Labour should not be engaged in production related perenial work.

**Encl:Registration
Certificate**


Registering Officer/,
Joint Director of Industrial
Safety and Health, Dindigul.

Copy to: Deputy Director Industrial Safety and Health Dindigul


29.4.19

FORM II

[See Rule 18 (1)]

CERTIFICATE OF REGISTRATION

Registration No. 06 /2010	Revised Registration Fees Paid on 07.01.2019	:	Rs. 5,000/-
Date : . 04 .2019	Revised Registration Fees Paid on 10.04.2019	:	Rs.15,000/-
Total			: Rs. 20,000/-
Amendment Fees Paid on 10.04.2019			: Rs. 500/-

GOVERNMENT OF TAMIL NADU

OFFICE OF THE REGISTERING OFFICER

Office of The Joint Director of Industrial Safety and Health, Dindigul.

A Certificate of Registration containing the following Particulars is hereby issued under Contract Labour (Regulation and Abolition) Act, 1970, and the rules made thereunder, to HINDUSTAN UNILEVER LIMITED, R.S. NO 5/2, T.S. NO 270 TO 275, ST.MARY'S ROAD, KODAIKANAL - 624101

1. Nature of the work carried on in the establishment	Soil Remediation
2. Names and Addresses of Contractors.	As per list enclosed.
3. Nature of work in which Contract Labour is employed or is to be employed.	
4. Maximum number of Contract Labour to be employed on any day through each contractor.	
5. Other particulars relevant to the employment of contract Labour.	

Encl : List


 Registering Officer/ 29/4/19
 Joint Director of Industrial
 Safety and Health, Dindigul.


 29-4-19

EXISTING LIST OF CONTRACTOR AFTER THE AMENDMENT AS ON 08.01.2019

S.NO	Name and address of the contractor	Nature of work in which contract labour employed of is to be employed	Maximum of contract labour to be employed on any day through each contractor
1.	Tamilnadu Waste management Ltd, Plot No.5-15, 28-33, Sipcot Industrial Complex, Gummidipoondi – 601 201.	Machinery removal / Disposal	14
2.	ERM INDIA PRIVATE LIMITED, B-1/1770, Vasant Kunj, New Delhi - 110070	Consultancy services	2
3.	Vinayaga Engineering, Engineering Fabricators and Erectors Periyakaraikadu, SIPCOT, Cuddalore – 607005	Mechanical / Fabrication /erection Jobs	13
4.	SGS India Pvt Limited 288/1,288/2, Second Main Road, Ambathur Industrial Estate, Sai Nagar, Chennai – 600 058	Analytical Lab services	7
5.	NGN associates, Good will centre building p t road,kodaikanal – 624101	GHK, gardening, factory upkeep and civil works	36
6.	Mercy Electricals Plot No.1, Ist Main, Ist street, Nehru Nagar, Opp:Railway Station, Hosur – 635 109.	Electrical Jobs	4
7.	ISS SDB Security service (P) ltd Block no 222, D.No.28, 5 th st Karpaganagar, K.Pudur. Madurai - 625007	Security services	13
8.	Aparajitha Corporate Service Private Limited No. 5A, Rathinasamy Nadar Street, BB Kulam, Madurai – 625 002	Statutory Audit	1
		Total	90

AMENDMENTS IN STRENGTH					
S. NO.	Name and Address of the contractors	Nature of work in which contract labour is employed or is to be employed	Existing Strength	Revised Strength	Estimated date of commencement of each contract work under each contractor
1	Vinayaga Engineering, Engineering Fabricators and Erectors Periyakaraikadu, SIPCOT, Cuddalore – 607005	Mechanical /Fabrication/erection Jobs	13	30	15.04.2019
2	NGN associates, Good will centre building p t road, kodaikanal – 624101	GHK, Canteen, Gardening, Factory Upkeep and Civil Worsk	36	60	15.04.2019
3	Mercy Electricals Plot No.1, Ist Main, Ist street, Nehru Nagar, Opp:Railway Station, Hosur – 635 109.	Electrical Jobs	4	10	15.04.2019
4.	ISS SDB Security service (P) ltd Block no 222, D.No.28, 5 th st Karpaganagar, K.Pudur. Madurai - 625007	Security services	13	18	15.04.2019
Total			66	118	

ADDITIONAL LIST OF CONTRACTOR AS ON 15.04.2019				
S. No.	Name and address of the contractor	Nature of work in which contract Labour employed or is to be employed	Maximum no of contract labour to be employed on any day through each contractor	Estimated date of commencement of each contract work under each contractor
1.	Vinayaga Timbers, Convent Road, Kodaikanal 624 101.	Tree Cutting / Removal	30	15.04.2019
2.	tree care, Auroville Foundation, Discovery trust Kriya, Auroville Main Road, Tamilnadu – 605 101.	Tree Cutting / Removal	6	15.04.2019
3.	Fabricon Engineers, 53, NH-45A, Ariyur, Puduchery 605 102.	Mechanical / Fabrication/Erection Jobs	15	15.04.2019

4.	Eurofins Analytical Services India Pvt Ltd #540/14, Doddanakundi Industrial Area2 Bengaluru – 560 048	Analytical Lab Services	14	15.04.2019
5.	M.Arunachalam Projects and infrastures Pvt Ltd, No.107/76, Avvai Shanmugam Salai (Lloyds Road), Royapettah, Chennai – 600 014.	Civil Works	15	15.04.2019
6.	Guru Hospital, 4/120F, Pandikovil ring road, Mattuthavani airport highway Madurai – 625 107.	Occupational Health Services	4	15.04.2019
7.	Shri Vaari Electricals Pvt Ltd, No.C-37, Thruvi ka Industrial Estate, Guindy, Chennai – 600 032.	Electrical jobs	5	15.04.2019
8.	Ion Exchange (India) Ltd, Service Division, No.42, B.N.Reddy Road, T.Nagar, Chennai – 600 017.	Water treatment plant erection/operation	8	15.04.2019
Grand Total			97	

DELETION LIST OF CONTRACTOR AS ON 15.04.2019

S. No.	Name and address of the contractor	Nature of work in which contract Labour employed or is to be employed	Maximum no of contract labour to be employed on any day through each contractor	Estimated date of completion of each contract work under each contractor
1.	SGS India Pvt Limited, 28B/1, 28B/2, Second Main Road, Ambathur Industrial Estate, Sai Nagar, Chennai – 600 058	Analytical Lab Services	7	15.04.2019
2.	ERM INDIA PRIVATE LIMITED, B-1/1770, Vasant Kunj, New Delhi – 110 070	Consultancy Services	2	15.04.2019
Grand Total			9	

REVISED LIST OF CONTRACTOR AS ON 15.04.2019

S. No.	Name and address of the contractor	Nature of work in which contract Labour employed or is to be employed	Maximum no of contract labour to be employed on any day through each contractor	Estimated date of commencement of each contract work under each contractor
1.	Tamilnadu Waste management Ltd, Plot No.5-15, 28-33, Sipcot Industrial Complex, Gummidipoondi – 601 201.	Machinery removal / Disposal	14	15.04.2019
2.	Vinayaga Engineering, Engineering Fabricators and Erectors Periyakaraikadu, SIPCOT, Cuddalore – 607005	Mechanical /Fabrication/erection Jobs	30	15.04.2019
3.	NGN associates, Good will centre building p t road, kodaikanal – 624101	GHK, Canteen, Gardening, Factory Upkeep and Civil Work	60	15.04.2019
4.	Mercy Electricals Plot No.1, Ist Main, Ist street, Nehru Nagar, Opp:Railway Station, Hosur – 635 109.	Electrical Jobs	10	15.04.2019
5.	ISS SDB Security service (P) ltd Block no 222, D.No.28, 5 th st Karpaganagar, K.Pudur. Madurai - 625007	Security services	18	15.04.2019
6.	Aparajitha Corporate Services Private Limited No.5A, Rathinasamy Nadar Street, BB Kulam, Madurai 625 002.	Statutory Audit	1	15.04.2019
7.	Vinayaga Timbers, Convent Road, Kodaikanal 624 101.	Tree Cutting / Removal	30	15.04.2019
8.	Tree Care, Auroville Foundation, Discovery trust kriya, Auroville Main Road, Tamilnadu – 605 101	Tree Cutting / Removal	6	15.04.2019
9.	Fabricon Engineers, 53, NH-45A, Ariyur, Puduchery 605 102.	Mechanical / Fabrication/Erection Jobs	15	15.04.2019
10.	Eurofins Analytical Services India Pvt Ltd #540/14, Doddanakundi Industrial Area2 Bengaluru – 560 048	Analytical Lab Services	14	15.04.2019
11.	M.Arunachalam Projects and infrastures Pvt Ltd, No.107/76, Avvai Shanmugam Salai (Lloyds Road), Royapettah, Chennai – 600 014.	Civil Works	15	15.04.2019

12.	Guru Hospital, 4/120F, Pandikovil ring road, Mattuthavani airport highway Madurai – 625 107.	Occupational Health Services	4	15.04.2019
13.	Shri Vaari Electricals Pvt Ltd, No.C-37, Thruvi ka Industrial Estate, Guindy, Chennai – 600 032.	Electrical jobs	5	15.04.2019
14.	Ion Exchange (India) Ltd, Service Division, No.42, B.N.Reddy Road, T.Nagar, Chennai – 600 017.	Water treatment plant erection/operation	8	15.04.2019
Grand Total			230	


Registering Officer,
Joint Director of Industrial
Safety and Health, Dindigul.


29/4/19

DL. 94



08378

**DIRECTORATE OF INDUSTRIAL
SAFETY AND HEALTH**

LICENCE BOOK

*[Under Rule 4 (6) of the Tamil Nadu
Factories Rules 1950]*

தொழிற்சாலைகள் சட்டம் 1948
தமிழ்நாடு தொழிற்சாலைகள் விதிகள் 1950
படிவம் எண் 4

விதி 4 (6) - இன் கீழ்க் குறிப்பிடப்பட்டுள்ளவாறு
ஒரு தொழிற்சாலையை நடத்துவதற்கான பதிவும்,
உரிமமும், 08378

உரிமை எண்:

பதிவு எண்:

கட்டணம் ரூ. 1,20,000/-

1948 ஆம் ஆண்டு தொழிற்சாலைகள்
சட்டத்தின் வழிவகைகளின்படியும், அதன் கீழ்
செய்யப்படும் விதிகளின்படியும், கீழே
விவரித்துள்ள வளாகத்துக்குள் ஒரு
தொழிற்சாலையாக 850 sq. மிகைப்பாத
தொழிலாளர்களுடன் நடப்பு ஆண்டில் எந்த ஒரு
நாளிலும் 2000 sq. குதிரைத்
திறனுக்கு மிகைப்பாத இயந்திர சக்தியுடன் உரிமம்
வழங்கப்படுகின்றது/ பகுப்பிக்கப்படுகிறது.

விதி 109-இன் கீழ் இந்த உரிமம் உரிய நாளுக்கு முன்
நீக்கப்பட்டாலொழிய 30 நாள் ஆண்டுடிசம்பர்
திங்கள் 31ஆம் நாள் வரை இந்த உரிமம் செயற்பாட்டில்
இருக்கும்.

ii:

மாநில தொழிலாளர் சங்கம், கி.ஆர். வி.பி.,
தொழிற்சாலையின் பெயர் - ச.என்.சி. 271 & 275,
சென்னை-16, மைல் 10, சென்னை-16

உரிமம் வழங்கப்பட்ட வளாகத்தின்
விவரம்

15.09.98 ஆம் நாளும் 25539/98

எண் ணுமிடப்பட்ட
வரைபடத்தில் காண்பிக்கப்பட்டு உள்ள உரிமம்
வழங்கப்பட்ட வளாகம்

கி.என்.சி. 271 & 275 மாவட்டத்தில்

அமைந்துள்ளது. மற்றும் அதில்
அடங்கியுள்ளது.

(தொடர் உரிமம்)

நாள்:

இணை இயக்குநர்,
5/8/98

தொழிலாளர் பாதுகாப்பு மற்றும் உரிமைகள்
Joint Section of Industrial Safety and Health

iii - Disposal

உரியம் புதுப்பித்தல்

புதுப்பித்த நாள்	புதுப்பிப்பதற்குக் கட்டணம்
5 3. 2019 ரூ	1,20,000 x 2 = 2,40,000
1	2,14,000/- ரூ
2	20,000/- ரூ
3.	
4.	

IV

உரியம் முடிவெடுக்க நாள்.

தொழிலக டீரகரரர
மற்றும் ககரரர
இணை இயக்குநர்
ஒப்பம்

01.01.2021

ரூ

31.12.2022

[Signature]
John Director of Industrial Safety and Health
Dindigul

V

SAVE ENERGY

SAVE NATION

**GOVERNMENT OF TAMILNADU
ELECTRICAL INSPECTORATE**

Phone: 0422- 2380223

Visit: www.tnei.tn.gov.in
E-Mail:seicbe@tn.gov.in

From
THE SENIOR ELECTRICAL INSPECTOR,
Corporation Commercial Complex
Dr Nanjappa Road,
Coimbatore-18

To
M/s. Hindustan Unilever Limited,
St. Mary's Road,
Kodaikanal - 624 101
Dindigul Dist.

Letter No : DGL-1798/SEI/CBE/Drg/A2/2018 Dated : 13.3.2019

Sir,

Sub: ELECTRICITY – Existing Electrical Installations of voltage exceeding 650V and up to and inclusive of 33 KV at the premises M/s. Hindustan Unilever Limited, St. Mary's Road, Kodaikanal - 624 101, Dindigul Dist. – HV/MV Additions and Alterations - Drawing Showing the method of construction Scrutiny report – issued.

Ref: Your letter No : Nil Dt :1.3.2019.

I. The proposal for the following electrical installation as detailed below;

- (i) To erect 1 x 1600KVA, 22KV/433V & 1 x 500KVA 22KV/433V transformer
(ii) To carry out HV/MV Installations. as per arrangements shown in;

1.	Drawing No: ME-HUL-01-02-19	Schematic layout
2.	Drawing No: ME-HUL-02-02-19	Site Plan & Physical
3.	Drawing No: ME-HUL-03-02-19	Physical layout
4.	Drawing No: ME-HUL-04-02-19	Section view of TR. and VCB & MV panel-2
5.	Drawing No: ME-HUL-05-02-19	22KV DP Structure Section View

were scrutinized and the scrutiny report is hereby issued subject to complying with the general conditions, furnished in the ANNEXURE enclosed herewith.

II. The completion report obtained from the electrical contractor should be sent after the completion of the work and testing along with the original receipted challan towards the payment of required fees remitted into the Government treasury under the following head of account

**0043-00- Taxes and Duties on Electricity.
102- Fees under the Indian Electricity Rules.
AA – Fees under Indian Electricity Rule
14 – Taxes- 71 Electricity Tax
Code No: 0043-00-102-AA-1471**

directly to this office with copy to the Chief Electrical Inspector to Government, Chennai and to the Electrical Inspector/Dindugul for arranging an inspection.

III. A copy in each of the drawings scrutinized are sent herewith.

(Sd) xxxxx
Senior Electrical Inspector
Coimbatore

//True copy forwarded//


13/3/19
Assistant Electrical Inspector

Encl : 05 Nos. drawings
(Annexure Containing General and Specific Conditions)

Copy to: Thiru. Mercy Electricals, Plot No:1, 1st Main, 1st Street, Nehru Nagar, Opp. Railway Station,
Hosur-635 109.

Copy Submitted to: The Chief Electrical Inspector to Government, Chennai-32.
(Encl:05 Nos. drawings)

Copy to: The Electrical Inspector/Dindugul
(Encl:05 Nos. drawings)
& Draft Bill

ANNEXURE
PART-A – GENERAL CONDITIONS

1. The scrutiny report takes into account of the present trends and practices followed in conformity with the statutory provisions of Central Electricity Authority Regulations, 2010 (Measures relating to Safety and Electric Supply), Bureau of Indian Standards, codes and practices in force on the date of scrutiny report. In the event of any amendment/modification /insertion of new rules, codes and practices, they should be complied with notwithstanding the scrutiny report issued. Revised drawings as per the modified rules/new rules/ inserted should be submitted suo-motto by the consumer and fresh scrutiny report should be obtained superseding the previous one.
2. The installation works should be carried out in accordance with CEA Regulations 2010(Measures relating to safety and Electric supply), Bureau of Indian Standards, applicable codes and practices and as per the General and specific conditions & remarks stipulated in the scrutiny report.
3. Any electrical installation work including additions, alterations, repairs and adjustments to existing electrical installations proposed and contained in the above drawing proposals shall be carried out only by electrical contractors licensed in this behalf by Tamil Nadu Electrical Licensing Board under regulation 29 of Central Electricity Authority Regulations 2010 (Measures relating to safety and Electric Supply).
4. There should be a person holding valid Supervisory Competency Certificate appointed for the operation and Maintenance of the installation.
5. The service of Mobile laboratory available in this department as well as in TANGEDCO may be utilized for the purpose High voltage equipments and pre-commissioning tests.
6. The manufacturer's test certificate should be got accepted separately before any equipments/Cables above 650V are commissioned.
7. Work permit system should be evolved and adopted as per guidelines prescribed in IS 5216 while undertaking erection and maintenance works in electric supply lines, circuits and electrical equipments.
8. Whenever construction of building in the vicinity of bare electric supply lines is involved, provisions contained under Regulation 58 to 64 of Central Electricity Authority Regulations 2010(Measures relating to Safety and Electric supply) should be followed.
9. Clearances stipulated under Regulation 37 to 63 of Central Electricity Authority Regulations, 2010(Measures relating to Safety and Electric Supply) should be provided for the switch board, for enabling convenient and safe working to the operating personnel.
10. Earthing system should be satisfy the requirements provided under Regulation 20,21,37,41 and 48 of Central Electricity Authority Regulations, 2010 (Measures relating to Safety and Electric Supply) and IS 3043 should be ensured, earthing system other than TT system of earthing should be justified by a write up.
11. When independent (stand by) source of supply using generator set etc. is proposed, positive arrangement should be made to prevent paralleling of such sources of supply either among them or with the Supplier's sources of supply under any circumstances.
12. When separately derived source of supply using isolation transformer is proposed for sensitive loads like UPS, CNC machines, computers etc., neutral of such derived sources of supply should be earthed electrically independent from any other source neutral.
13. ELCB should be provided at the source and itself for the circuits feeding socket outlets intended for the utilization of portable/hand held equipments.
14. Suitable starting current limiting devices should be provided for the equipments when their starting current is likely to affect the other circuits by causing excessive voltage dip.
15. Fault level at various locations should be arrived at and the adequacy of fault clearing devices at the respective locations should be ensured.
16. The relays and fault clearing devices should be coordinated for affording discriminative protection to the circuit's right from the HV panel up to the MV panel, downstream circuits and loads.
17. ~~Any other conditions that may be imposed on an inspection at a later date.~~

Part-B
Specific Conditions:

1. The duly filled up HV/MV questionnaire form attested by the consumer and the contractor should be sent.
2. The compliance report for the last Regulation 30 defect report should be sent.
3. In the consumer DP structure the HT cable live parts level should be above the above the HG fuse level.
4. In the consumer DP structure the HT cable should be taken on the transformer side avoiding the incoming side.
5. All the control panels should have standard busbar arrangement with HRC fuse back protection and also each motor feeder should have adequate rated feeder control and details sent.
6. The 61 KW fire hydrant motor should be connected to earth using earth flats.
7. The body and neutral of the proposed 1600KVA transformer should be provided with two separate and distinct earth connection using 25x3 mm Cu. flat and 80x6 mm Cu. flat respectively.
8. Suitable flexible joints should be provided for busduct of 1600KVA transformer at both ends.
9. Fire partition wall should be provided between the 1600KVA transformer and HTVCB and it should be extended upto 60cm horizontally and vertically from farthest part of transformer.
10. For the 1600KVA transformer primary control VCB a clearance of 1000mm in drawout position should be maintained.
11. In the existing 22KV consumer DP structure the phase to phase clearance should be 1068mm and phase to structure clearance should be 762mm.
12. Lab equipments details should be sent with Completion Report.

GOVERNMENT OF TAMIL NADU
ELECTRICAL INSPECTORATE

Phone: 0422-2380223

Mail: seicbe@tn.gov.inFrom
THE SENIOR ELECTRICAL INSPECTOR,
Corporation Commercial Complex,
Dr. Nanjappa Road,
Coimbatore 641 018.To
M/s.Hindustan Unilever Limited,
St.Mary's Road,
Kodaikanal - 624 101
Dindigul Dist.17/5/21
Given by
Mary Pavan am
15/5/21
in PersonLetter No : DGL 1798/SEI/CBE/SC/A2/2021-2 Dated 11.05.2021

Sirs,

Sub: Electricity – Electrical installations of voltage exceeding 650 V and up to and inclusive of 33 KV at the premises of M/s.Hindustan Unilever Limited, St.Mary's Road, Kodaikanal - 624 101, Dindigul Dist– HV/MV Additions and Alterations-Inspection under Regulation 43 of Central Electricity Authority (Measures relating to Safety and Electric Supply) Regulations 2010, on 5.5.2021 – Approval accorded

- Ref: 1. This office letter No: DGL 1798/SEI/CBE/Drg/A2/2018 Dated: 13.3.2019.
-
2. Your Letter No: Nil Dt. 20.4.2021 received on 3.5.2021 along with Completion Report.
-
3. This office letter No. DGL 1798/SEI/CBE/A2/2021 Dated: 3.5.2021.
-
4. Electrical Inspector/Dindigul letter No. DGL 1798/EI/DGL/R43/2021 Dated: 5.5.2021
-
5. Your letter No. Nil Dated 10.5.2021 received on 11.5.2021 along with Rectification Report.

Approval is hereby accorded under Regulation 43(7) of Central Electricity Authority (Measures relating to Safety and Electric Supply) Regulations, 2010 to commission the electrical Installations inspected on 5.5.2021 at the above premises as detailed in the Annexure enclosed herewith (07 pages) subject to complying with the terms and conditions of the supplier.

The date of energisation of the installation should be intimated to this office. The equipments permitted should be commissioned within six months from the date of issue of this letter failing which fresh permission should be obtained.

Under Regulation 46 (7) of Central Electricity Authority (Measures relating to Safety and Electric Supply) Regulations, 2010, the owner of the installation shall maintain and operate the installations in a condition free from danger and as recommended by the manufacturer or by the relevant codes of practice of the Bureau of Indian Standards.

(Sd) xxxxx

Senior Electrical Inspector (i/c)
Coimbatore

//True copy forwarded//

Assistant Electrical Inspector

Encl : Annexure containing List of Electrical Equipment (07 Pages)

Copy to: M/s. Mercy Electrics, Plot No 1, 1 st Main 1st Street, Nehtu Nagar, Opp. Railway Station, Hosur - 635 109 (With Annexure)

Copy to: The Superintending Engineer/TANGEDCO LTD, Dindigul Electricity Distribution Circle, Dindigul (With Annexure)

Copy Submitted to: The Chief Electrical Inspector to Government/ Chennai (With Annexure)

Copy to: The Electrical Inspector/ Dindigul (With Annexure)

HINDUSTAN UNILEVER LIMITED

St. Mary's Road,

KODAIKKANAL

LIST OF EQUIPMENTSADDITION

Annexure to SEI/CBE'S

Lr. No. DGL.1798 SEI/CBE/A2/2021-2

Dt: 11-05-2021

I. HT BREAKER 22 KV, HT 1 VCB + 2 LBS PANEL**INCOMER -VCB**

Make : MEGAWIN SWITCHGEAR-P-LIMITED

Type : MHVCB12

SL. No : 191020 / 13989

Rating : 24KV, 630Amps, 25KA/3.0Sec.

CT Ratio : 100/5A

OUTGOING**LBS-1**

Make : MEGAWIN SWITCHGEAR-P-LIMITED

Type : CSH24 / 630 / ES / FT

SL. No : 2019215

Rating : 24KV, 630Amps

LBS-2

Make : MEGAWIN SWITCHGEAR-P-LIMITED

Type : CSH24 / 630 / ES / FT

SL. No : 2019214

Rating : 24KV, 630Amps

Mechanical Inter Lock - Between 22 KV DPS & 22 KV HT 1 VCB + 2 LBS

Panel Incomer VCB - 2 LOCK 1 KEY - " C " TYPE

II. HT BREAKER SINGLE VCB (NEAR BY 1600 KVA Tr)

Make : MEGAWIN SWITCHGEAR-P-LIMITED

Type : MHVCB12

SL.No. : 191019 / 13989

Rating : 24KV, 800Amps, 25KA/3.0Sec.

CT Ratio : 100/5A

III. HT Cable

1. 3 C x 240 Sq.mm 22KV, HT Alu. Armd XLPE Cable

From 22 KV DPS to 22 KV HT 1 VCB + 2 LBS PANEL

2. 3 C x 185 Sq.mm 22KV, HT Alu. Armd XLPE Cable

From LBS-1 to 500KVA Transformer

From LBS-2 to Single VCB Panel, Single VCB Panel to 1600KVA Transformer

Cont. - 2.



IV. Transformer with OLTC

Make : VOLTAMP Transformers Limited
 Sl.No : JN-49078/1
 Rating : **1600 KVA**
 Primary : 22000 Volts
 Secondary : 433 Volts
 Amps : 41.99/2133.4Amps.

OLTC

Make : CTR Manufacturing Industries Ltd.,
 Sl. No : 1830211

V. MV BUS DUCT (1600 KVA TR. to MV Panel-2)**Bus Bar size.**

Phase : 2R x 125 x 12mm Aluminum Flat with Flexible Joints at both end
 Neutral : 1R x 125 x 12 mm Aluminum Flat with Flexible Joints at both end

VI. MV Panel**EB Incomer**

Rating. : 2500A 4P EDO type ACB- 01 No.
 Make. : Siemens
 SL. No. : 6640390509000
 Breaking Capacity : 66 KA

DG Incomer

Rating. : 2000A 4P EDO type ACB- 01 No.
 Make. : Siemens
 SL. No. : 6640390509001
 Breaking Capacity : 66 KA

Out Goings

1250A TPN EDO type 50 KA ACB – 01 No.
 800A TPN EDO type 50 KA ACB – 01 No
 630A TPN MCCB 36 KA – 01 No
 400A TPN MCCB 36 KA – 02 Nos
 250A TPN MCCB 36 KA – 01 Nos

Bar size.

Phase : 2R x 125 x 12 mm Aluminum
 Neutral : 1R x 125 x 12mm Aluminum



VII. SSB-3**Incomer**

400A TPN MCCB 36 KA – 01 No

Out Goings

125A TPN MCCB 36 KA – 05 Nos.

63A TPN MCCB 25 KA – 01 Nos

Bar size.

Phase : 1R x 50 x 10 mm Aluminum flat.

Neutral : 1R x 50 x 6 mm Aluminum flat.

LT Cable

1R x 3.5C x 185 Sq.mm XLPE Alu. Armd Cable from MV panel -2

VII. SOIL WASH SYSTEM CONTROL PANEL.**Incomer** – 320A TP MCCB 36 KA – 01 No**Out Goings:** Contactor and Relays & soft starter**LT Cable**

2R x 3.5C x 185 Sq.mm XLPE Alu. Armd Cable from MV panel -2

VIII. RETORT CONTROL PANEL.**Incomer** – 630A TP MCCB 36 KA – 01 No**Out Goings:** Contactor and Relays & soft starter**LT Cable.**

2R x 3.5C x 400 Sq.mm XLPE Alu. Armd Cable from MV panel -2

IX. AHU CONTROL PANEL-1.**Incomer** – 125A TPN MCCB 36KA – 01 No**Out Goings:** Contactor and Relays & soft starter**LT Cable.**

3.5C x 70 Sq.mm XLPE Alu. Armd Cable from SSB-3

X. AHU CONTROL PANEL-2.**Incomer** – 250A TPN MCCB 36KA – 01 No**Out Goings:** Contactor and Relays & soft starter**LT Cable.**

3.5C x 50 Sq.mm XLPE Alu. Armd Cable from MV panel-2

X. GRAY WATER CONTROL PANEL**Incomer** – 125A TPN MCCB 36KA – 01 No**Out Goings:** Contactor and Relays & soft starter**LT Cable**

3.5C x 35 Sq.mm XLPE Alu. Armd Cable from SSB-1



Page -4

X. PWTP WATER CONTROL PANEL**Incomer** – 125A TPN MCCB 36KA – 01 No**Out Goings:** Contactor and Relays & soft starter**LT Cable**

3.5C x 70 Sq.mm XLPE Alu. Armd Cable from SSB-3

X. STP CONTROL PANEL**Incomer** – 63A TPN MCCB 25KA – 01 No**Out Goings:** Contactor and Relays & soft starter**LT Cable**

3.5C x 50 Sq.mm XLPE Alu. Armd Cable from SSB-1

X. LAB DB**Incomer** – 250A TPN MCCB 36KA – 01 No**Out Goings:** Contactor and Relays & soft starter**LT Cable**

3.5C x 50 Sq.mm XLPE Alu. Armd Cable from MV panel-2

VIII. APFC – 300KVAR**Incomer-800A TPN 50KA ACB****Capacitors and controls**

Sl. NO	Bank	Capacitor	CONTACTOR	POWER CONTROLLER
1	Capacitor 1	5 KVAR	Capacitor Duty Contactor	32 A TP MCCB
2	Capacitor 2	10 KVAR	Capacitor Duty Contactor	32 A TP MCCB
3	Capacitor 3	10 KVAR	Capacitor Duty Contactor	32 A TP MCCB
4	Capacitor 4	25 KVAR	Capacitor Duty Contactor	80 A TP MCCB
5	Capacitor 5	25 KVAR	Capacitor Duty Contactor	80 A TP MCCB
6	Capacitor 6	25 KVAR	Capacitor Duty Contactor	80 A TP MCCB
7	Capacitor 7	25 KVAR	Capacitor Duty Contactor	80 A TP MCCB
8	Capacitor 8	25 KVAR	Capacitor Duty Contactor	80 A TP MCCB
9	Capacitor 9	25 KVAR	Capacitor Duty Contactor	80 A TP MCCB
10	Capacitor 10	25 KVAR	Capacitor Duty Contactor	80 A TP MCCB
11	Capacitor 11	50 KVAR	Capacitor Duty Contactor	160A TP MCCB
12	Capacitor 12	50 KVAR	Capacitor Duty Contactor	160A TP MCCB

LT Cable

2R x 3.5C x 400 Sq.mm XLPE Alu. Armd Cable from MV panel-2

Cont. – 5



LIST OF EQUIPMENTS

Sl No	M/C No	Description	KW	HP	KVA	VOLTAGE	FEEDER FROM
01	01	HOPPER	5.50	--	--	415V	Soil Wash CP
	02	TRASH SCREEN	3.20	--	--	415V	Soil Wash CP
02	03	FEED CONVEYOR	3.70	--	--	415V	Soil Wash CP
03	04	ROTOMAX	37.00	--	--	415V	Soil Wash CP
04	05	PROGRADE	3.20	--	--	415V	Soil Wash CP
05	06	SUMP PUMP -1	7.50	--	--	415V	Soil Wash CP
06	07	D/W SCREEN MOTOR	2x0.70	--	--	415V	Soil Wash CP
07	08	WING CONVEYOR -1	2.20	--	--	415V	Soil Wash CP
08	09	WING CONVEYOR -2	2.20	--	--	415V	Soil Wash CP
09	10	Wing Conveyor -3	2.20	--	--	415V	Soil Wash CP
10	11	WING CONVEYOR -4	2.20	--	--	415V	Soil Wash CP
11	12	FEED PUMP	7.50	--	--	415V	Soil Wash CP
12	13	D/W SCREEN MOTOR	2.88	--	--	415V	Soil Wash CP
13	14	D/W SCREEN MOTOR	2.88	--	--	415V	Soil Wash CP
14	15	SUMP PUMP -2	7.50	--	--	415V	Soil Wash CP
15	16	DECANTER-1	30.00	--	--	415V	Soil Wash CP
16	17	DECANTER-2	30.00	--	--	415V	Soil Wash CP
17	18	FEED PUMP	18.50	--	--	415V	Soil Wash CP
18	75	HEATER	8x41.30	--	--	415V	Retort CP
19	76	THERMAL OIL PUMP	11.00	--	--	415V	Retort CP
20	77	THERMAL OIL FILLING PUMP	1.10	--	--	415V	Retort CP
21	52	AHU - 12	5.50	--	--	415V	AHU CP-2
22	53	AHU - 13	5.50	--	--	415V	AHU CP-2
23	54	AHU - 14	9.30	--	--	415V	AHU CP-2
24	55	AHU - 15	5.50	--	--	415V	AHU CP-2
25	56	AHU - 11	5.50	--	--	415V	AHU CP-2
26	57	AHU - 16	5.50	--	--	415V	AHU CP-2

Cont. - 6



27	58	SCRUBER	2.20	✓	--	--	415V	AHU CP-2
28	59	COOLING TOWER	1.50	✓	--	--	415V	AHU CP-2
29	100	Effluent Transfer Pump - 1	5.50	✓	--	--	415V	PWTP CP
30	101	Effluent Transfer Pump - 2	5.50	✓	--	--	415V	PWTP CP
31	102	Equalization Tank Blower - 1	2.20	✓	--	--	415V	PWTP CP
32	103	Equalization Tank Blower - 2	2.20	✓	--	--	415V	PWTP CP
33	104	FILTER FEED PUMP - 1	2.20	✓	--	--	415V	PWTP CP
34	105	FILTER FEED PUMP - 2	2.20	✓	--	--	415V	PWTP CP
35	106	COAGULANT DOSING PUMP	0.03	✓	--	--	230V	PWTP CP
36	107	FLOCCULANT DOSING PUMP	0.03	✓	--	--	230V	PWTP CP
37	108	HYPOCHLORITE DOSING PUMP	0.03	✓	--	--	230V	PWTP CP
38	109	COAGULANT MIXER	0.01	✓	--	--	230V	PWTP CP
39	110	FLOCCULANT MIXER	0.37	✓	--	--	415V	PWTP CP
40	111	OZONE DISINFECTION SYSTEM	0.50	✓	--	--	415V	PWTP CP
41	112	SLUDGE TRANSFER PUMP-1	0.75	✓	--	--	415V	PWTP CP
42	113	SLUDGE TRANSFER PUMP-2	0.75	✓	--	--	415V	PWTP CP
43	116	ELECTROMAGNETIC FLOWMETER	0.02	✓	--	--	415V	PWTP CP
44	117	FEED PUMP	5.50	✓	--	--	415V	PWTP CP
45	20	SOIL MIXER	11.00	✓	--	--	415V	SSB-3
46	21	LAB	2X4.00 5X1.00 1.50 0.25	✓	--	--	230V	LAB DB
47	49	AHU-9	2.20	✓	--	--	415V	AHU CP -1

Cont. - 7.



48	50	AHU-10	2.20	--	--	415V	AHU CP -1
49	51	FILTER PRESS	5.50	--	--	415V	AHU CP -1
50	98	AHU-17	2.20	--	--	415V	AHU CP -2
51	99	AHU-18	2.20	--	--	415V	AHU CP -2
52	53	FIRE HYDRANT	55.00	--	--	415V	Main MV Panel-2

ALTERATION

I. Transformer with OLTC

Make : VOLTAMP Transformers Limited
 Sl.No : 15300/1
 Rating : 500 KVA
 Primary : 22000 Volts
 Secondary : 433 Volts
 Amps : 13.12/666.69Amps.

II. HT Cable

- 3 C x 185 Sq.mm 22KV, HT Alu. Armd XLPE Cable
From LBS-1 to 500KVA Transformer.

III. APFC-1, 150KVAR

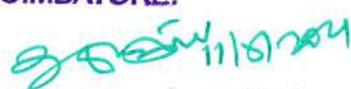
Incomer-630A TPN 36KA MCCB

Capacitors and controls

Sl. NO	Bank	Capacitor	CONTACTOR	POWER CONTROLLER
1	Capacitor 1	5 KVAR	Capacitor Duty Contactor	32 A TP MCB
2	Capacitor 2	5 KVAR	Capacitor Duty Contactor	32 A TP MCB
3	Capacitor 3	20 KVAR	Capacitor Duty Contactor	63 A TP MCB
4	Capacitor 4	20 KVAR	Capacitor Duty Contactor	63 A TP MCB
5	Capacitor 5	20 KVAR	Capacitor Duty Contactor	63 A TP MCB
6	Capacitor 6	20 KVAR	Capacitor Duty Contactor	63 A TP MCB
7	Capacitor 7	20 KVAR	Capacitor Duty Contactor	63 A TP MCB
8	Capacitor 8	20 KVAR	Capacitor Duty Contactor	63 A TP MCB
9	Capacitor 9	20 KVAR	Capacitor Duty Contactor	63 A TP MCB


 SENIOR ELECTRICAL INSPECTOR
 COIMBATORE.

/ True Copy Forwarded /


 ASSISTANT ELECTRICAL INSPECTOR
 O/o. The Senior Electrical Inspector
 Coimbatore-641 018.



SAVE ENERGY

SAVE NATION

GOVERNMENT OF TAMIL NADU
ELECTRICAL INSPECTORATE

Phone: 0422-2380223

Mail: seicbe@tn.gov.inFrom
THE SENIOR ELECTRICAL INSPECTOR,
Corporation Commercial Complex
Dr. Nanjappa Road,
Coimbatore 641 018.To
M/s.Hindustan Unilever Limited,
St.Mary's Road,
Kodaikanal - 624 101
Dindigul Dist.Letter No : DGL 1798/SEI/CBE/TC/A2/2021-1 Dated 11.05.2021

Sub: ELECTRICITY – Electrical Installation of voltage exceeding 650 V and upto and including of 33 KV – Installation at the premises of M/s.Hindustan Unilever Limited, St.Mary's Road, Kodaikanal - 624 101 Dindigul Dist. -Electrical apparatus, cable, supply lines exceeding 650V Manufacturer's Test Certificates – Accepted.

Ref: 1 This office letter No: DGL 1798/SEI/CBE/Drg/A2/2018 Dated: 13.3.2019.

2. Your Letter No: Nil Dt. 20.4.2021 received on 3.5.2021

Under Regulation 46 of Central Electricity Authority (Measures relating to Safety and Electric Supply) Regulations, 2010, the manufacturer's test certificate of following HV equipments are hereby accepted and the original test certificates are returned herewith duly attested.

Sl. No.	Equipment	Make	Manufacturer's SI.No.	Voltage	Capacity
1	Transformer	Voltamp Transformers Ltd.,	JN 49078/1	22KV/ 433V	1600KVA Dyn 11 with OLTC
2	VCB (2Nos)	Megawin Switchgear -P- Ltd.,	191019/ 13989 & 191020/ 13989	24KV each	800A, 25KA/ 3Sec. 630A, 25KA/ 3Sec.
3	LBS (2 Nos)	Megawin Switchgear -P- Ltd.,	2019215 & 2019214	24KV each	630A, 25KA/ 3Sec. each

Cable :

1. It is noted that 3C x 240 Sq.mm A2XFY 12.7/22KV Polycab India Limited make drawn from Drum No.29AFG19065463 has been used in this installation.
2. It is noted that 3C x 185 Sq.mm A2XFY 12.7/22KV Polycab Wires Pvt Limited make drawn from Drum No.18-12AFG-144937 has been used in this installation.

(Sd) xxxxx

Senior Electrical Inspector (i/c)
Coimbatore

//True copy forwarded//

Assistant Electrical Inspector

Encl: Original Test Certificates – 3Nos.

Copy submitted to: The Chief Electrical Inspector to Government/Chennai

Copy to: The Electrical Inspector/Dindigul

தமிழ்நாடு மின்உற்பத்தி மற்றும் பகிர்மான கழகம்

சோதனை அறிக்கை

அசல்

படிவம் - அ HTSC : 323

மின் இணைப்பு எண்

தேதி 15.05.2021.

மின் பங்கீட்டுப் : 110 kvss kodaikanal.

பிரிவின் பெயர்

TF-1

வீதப்படடியல்

970 kVA

பெயர்

M/S. Hindustan Unitever Ltd,

தெரு

St. Mary's Road,

மின் மாற்றி எண்

இடத்தில் மின்சார கருவிகள் அமைக்கப்பட்டு அவை சோதனையிடுவதற்கு தயாராக உள்ளன என்பதை நான் / நாங்கள் தங்களுக்கு தெரியப்படுத்திக் கொள்கிறேன் / தெரியப்படுத்திக்கொள்கிறோம்.

அமைக்கப்பட்டுள்ள மின்சாரக் கருவிகள் விவரம் வருமாறு

விளக்குகளும்

மின் விசிரிகளும்

மின்தாங்கி

முனைகளின்

(Points)

எண்ணிக்கை

மின்தாங்கி

முனைகளின் மின்

ஆற்றல் அளவு

(Wattage)

மொத்த மின்

ஆற்றல் அளவு

விளக்குகள் :

மின் விசிரிகள் :

விளக்குகளுக்கும் மின் விசிரிகளுக்கும் கவரில் உள்ள பொருத்தமான அடைப்புக் கட்டைகள் (Plugs)

- 1) வீட்டு உபயோகத்திற்கான மின் சாதனக் கருவிகளும் (Elec. Apparatus) (விசைப் பொறிகளும் (Motors) எண்.

1. SE Dindigul Approval.

SE / DEDC / DGL / AEE / GL / AE. / F. HT DOC / D. NO: / 21. DT. 13-05-21

2. SEI Approval : Letter NO: DGL179 / SEI / CBE / SC / A2 / 2021-2, DT. 11-05-2021

விசைப்

பொறிகள்

எண்

குதிரைத் திறன்

(H.P)

மின் ஆற்றல் அளவு

சமையல் செய்யும் கருவிகள், நீர் சுடவைக்கும் கருவிகள், குளிப்பதனைக் கருவிகள், விசையெற்றங்கள்

தயாரிப்பு நிறுவனம்

திறன்

வரிசை எண்

Load Details

மற்றவை (குறிப்பிடல் வேண்டும்) கவரில் உள்ள பொருத்தமான அடைப்புக் கட்டைகள் 5 (ஐந்து) மின் ஆற்றலை அதிகப்படுத்தும் சாதனம் (Amps) கவரில் உள்ள பொருத்தமான அடைப்புக் கட்டைகள் 15 (பதினைந்து) மின் ஆற்றலை அதிகப்படுத்தும் சாதனம் (....)

- 2) தொழில் சம்பந்தமானவை அரிசி அரைக்க எண்ணெய் ஆட்ட பருத்தி விதை அகற்ற மற்றவை (குறிப்பிடல் வேண்டும்) மற்றும் கெபாசிடர் விவரங்கள்
- 3) வேளாண்மை விசையெற்றங்கள் மற்றும் (Agricultural Pumpssets) கெபாசிடர் விவரங்கள்
- 4) மற்றவை (குறிப்பிடல் வேண்டும்)

	Existing	Add	Total.
a) motive:	125.31 kw + 42HP + 45kVA	650.9 kw	806.21 + 421.45.
b) Lightening	4.50 kw		4.50k
c) capacitor	150kVAR	300kVAR	450 kVA

806.21 kw + 42 HP + 45 kVA .

மொத்தம் : 450kVAR + 4.50kw .

என்னுடைய/எங்களுடைய இடத்தில் மின்சார கருவிகள் அமைக்கும் வேலையானது சென்னை ஓயர்மேன் மேற்பார்வையாளர்கள், ஒப்பந்தக்காரர் உரிம வாரியத்தினரால் வழங்கப்பெற்றுள்ள..... நாளிட்ட ஒப்பந்தக்காரர்.....

உடைத்தாயுள்ள திரு. **MERCY electricals** எண் உரிமத்தினை
 Plot No.:1, Nehru Nagar,
 1st Main, 1st Street, அவர்களால் செய்யப்பட்டது
 Opp. Railway Station, **MERCY electricals**
 HOSUR - 635 109. RA 2099/03.06.2022

என்றும்..... என்னுள்ள தகுதிசசைப்படுத்தியுள்ள தகுதி கூறும் துணை மூலம் உறுதி கூறுகிறேன், எறுகிறேன்.

அவர்களின் நேரடிப்பார்வையில் நடைபெற்றது என்றும் துணை மூலம் உறுதி கூறுகிறேன், எறுகிறேன்.

இக்கருவிகள் உள்ள மெயின் கம்பிகளுடன் இணைக்கப்படவேண்டுமெனக் கேட்டுக்கொள்கிறேன்/கொள்கிறேன்
மின்சாரம் பயன்படுத்தியதற்கான கட்டணரீதை

..... என்ற
முகவரிக்கு அனுப்பி வைக்கவும்.

நாள் : 15.05.2021

இடம் : Kodaikanal.

For HINDUSTAN UNILEVER LIMITED

சொந்தக்காரரின் கையெழுத்து

படிவம் - ஆ

மின்சார கம்பிகளை பொருத்தி அமைப்பதற்கு பொறுப்பாயிருந்த ஒப்பந்தக்காரருடைய அல்லது தகுதிச் சான்றிதழ்
வைத்தள்ள நபருடைய அல்லது ஒப்பந்தக்காரரும்/தகுதி சான்றிதழ் உள்ள நபரும் சோந்து எழுத்து மூலமாக
அளிக்கும் அறிவிப்பு

மின்சாரக் கருவிகள் நிறுவப்பட்டுள்ள இடம் :
பற்றிய விபரம்

மின்னோட்டத்திற்கு நிலத் தொடர்பு
உண்டாக்குதல் (Earthing) பற்றிய விபரங்கள்

தொடர்ந்து மின்னோட்டத்திற்கான
நிலத்தொடர்பில் மின்சாரத்திற்கு உறுதியான
தடையமைப்பு (Resistance) பற்றி

M/s. Hindustan Unilever Ltd,
St. Mary's Road,
Kodaikanal - 624101,
Dindignul OT.

1. 8 ohm's

வீட்டு உபயோக-
த்திற்கான மின்
சாதனங்கள்

விசைப்பொறி
இயந்திரங்கள்

விளக்குக்கான
மின் இயக்கம்
செல்லும் பாதை
(Circuit)

1. மின் கட்டிக்கும் மின்னோட்டத்திற்கான
நிலத்தொடர்புக்கும் இடையே மின் பாயாமல் காப்பீடு
செய்தல் பற்றி (Insulation between Conductor
and earth)

: Above 60 meg ohm's

2. மின் முனைகளுக்கிடையே மின்சாரம் பாயாமல்
காப்பீடு செய்தல் பற்றிய (Insulation between
Poles)

: Above 60 meg ohm's

3. மின்தூங்கி முனைகளின் எண்ணிக்கை
(No. of Points)

: List Enclosed.

4. தொடர்பு அளிக்கப்பட்ட மொத்த மின்னளவு
(Total Connected Load)

: 300 kVA + 670 kVA = 970
kVA

5. மின்னோட்டத்திற்கான நிலத்தொடர்பில் மின்
பாயாமல் காப்பீடு செய்தல் (Earth Resistance)

: 1.6 ohm's

சான்றிதழ்கள்

மேலே, விவரித்துள்ள மின் கருவிகள் அமைக்கப்பட்டு, என்னால் ஆய்வு செய்யப்பட்டு, சோதனை
பார்க்கப்பட்டுவிட்டன, என்று எனக்கு தெரிந்த வரையில் அவை கீழே குறிப்பிட்டு இருப்பது தவிர மற்றவைகளில்
வேலை ஒப்பந்தத்திற்கு எடுத்துக்கொள்ளப்பட்ட நாளில், அமுலில் உள்ள இந்திய மின்சார விதிகளுக்கும்
ஒழுங்கு முறைகளை ஒட்டியே உள்ளன என்றும் நான் சான்றிதழ் அளிக்கிறேன்.

For MERCY electricals

நாள் :

ஒப்பந்தக்காரரின் கையெழுத்து

உரிமம் எண்

உரிமம் காலாவதியாகின்ற நாள்

இந்த வேலையானது என்னுடைய நேரடி மேற்பார்வையில் செய்யப்பட்டது

நாள் :

ஒயர்மேன் கையெழுத்து

தகுதிச்சான்றிதழ் எண்

சான்றிதழ் காலாவதியாகின்ற நாள்

Authorised Signatory

MERCY electricals
Plot No.:1, Nehru Nagar,
1st Main, 1st Street,
Opp. Railway Station,
HOSUR - 635 109.

MERCY electricals
EA 2099/03.06.2022

ஒழுங்கு முறைகளிலிருந்து புறம்பானவை ஏதாவது இருந்தால் அவைப்பற்றிய விவரங்கள்.

-3-

படிவம் - இ

மின் வழங்குபவரின் அறிக்கை

மின்சார கருவிகள் அமைக்கப்பட்டது 20..... மாதம்..... May..... நாள்..... 15th

அன்று ஆய்வு செய்யப்பட்டு சோதனையிடப்பட்டது என்று இதன்மூலம் சான்று கூறுகிறோம். இதுபற்றியும் கருவிகளின் (Insulation) செய்ததின் மதிப்பு மின்னோட்டத்திற்கான நிலத்தொடரில் தடைவமைவு..... ஆகும். 1956 ஆம் ஆண்டு இந்திய மின்சார விதிகளில் விதி 33-ன் கீழ் செய்யப்பட வேண்டிய மின்சாரம் வழங்கப்படும் இடத்தில் மின்னோட்டத்திற்கான நிலத்தொடர்பு செய்யப்பட்ட திறந்த மின் தொடரின் வரை கோடி (Earthed Terminal) Satisfactory..... ஒன்றுக்கு வகை செய்யப்பட்டு பயனீட்டாளரின் (Consumer) மின்னோட்டத்திற்கான நிலத்தொடர்பு அமைப்பு (Earth System) இந்த மின் தொடர்புவரை கோடியுடன் தொடர்பு செய்யப்பட்டுள்ளது. இந்த மனைக்கு மின்சாரம் வழங்கப்பட்டு வருகிறது.

மின் அளவிகள் (Make)	திறன்	வரிசை எண்	மின் அளவின் கவர் சீல் எண்	ஆரம்பரிவு
1.				

உரித்தான மின் கட்டண விசிடம்
for HINDUSTAN ELECTRIC


Authorized Signatory
பயனீட்டாளரின் கையெழுத்து

For MERCY electricals

மின் கம்பிவேலை செய்து

ஒப்பு Authorized Signatory பழுத்து


உரிமையுடையவரின் கையெழுத்து
தமிழ்நாடு மின் உற்பத்தி மற்றும் பராமரிப்புக் குழு
கொடைக்கனல்-624101.


தகுதிச்சான்றுதழ் உடைத்தாளர் வரின்
கையெழுத்து

MERCY electricals
EA 2099/03.06.2022

குறிப்பு :

- முதல் சோதனையும் ஆய்வும் இலவசமாகச் செய்யப்படும். மின் கருவிகளைப் பொருத்துதலில் ஏற்பட்ட தவறுதலின் காரணமாகவோ அல்லது மின்சாரம் வழங்குவதற்கான நிபந்தனைகளை சரிவர ஏற்றுக்கொண்டு செய்யப்படாததினால் மேற்கொண்டு சோதனை அல்லது ஆய்வு முன்பணமாக ரூ..... செலுத்தப்பட்டால்தான் செய்யப்படும்.
- பணியாளர் யாருக்கும் எந்தவிதமான ஊக்கம் அளிக்கும் வகையில் பொருள்கள் அளிப்பதை பயனீட்டார்கள் தவிர்க்க வேண்டுமெனக் கேட்டுக்கொள்ளப்படுகிறார்கள். அப்படி செய்வதினால் வேலை வேகமாக நடைபெறுவதையோ வேலையின் மதிப்பைக் குறைக்கவோ செய்துவிட முடியாது.
- சோதனை அறிக்கை மூன்று படிவங்களில் எழுதப்படல் வேண்டும். முதல்படி அம்பந்தப்பட்ட உதவி செயற்பொறியாளர் (மின்சாரம்) மூலம் மைய அலுவலகம் யூனிட் அலுவலகத்திற்கு அனுப்பப்படல் வேண்டும். இரண்டாவது பிரிவு அலுவலகத்தில் வைத்துக்கொள்ளப்படல் வேண்டும். மூன்றாவது படிவையே பயனீட்டாளருக்கு கொடுக்கப்படல் வேண்டும்.

படிவம் - இ-யின் இணைப்பு

இளநிலை பொறியாளர் உதவி பொறியாளரால் (JE/AE) யூத்தி செய்யப்படல் வேண்டும்.

- அனுமதி அளிப்பதற்கான பார்வைக் குறிப்பு (பைல் : அல்லது சீ.ஆர்) நீட்டிப்பதற்கான ஆணை (Work Order) எண்ணுடன்
- மேற்பார்வையாளர் வேலை ஆணை எண்
- மின் பங்கீட்டு அமைப்பின் பெயர்
- மின் வழங்கல் நீட்டிக்கப்பட்டால் மின் தொடர்பு கொடுக்கப்பட்ட நாள்
- மின்சாரம் கிடைக்கிறது என்பதை தெரிவிக்கும் அறிவிப்பினைப் பெற்றுக் கொண்ட தேதி

SE / Dindigul.

SE / DEDC / DGL / AEE / GL / AE.1 / F. HT DOC / D. NO. / 21. 04. 13.5.

SE1 / Coimbatore

Letter No: DGL 1798/SE1 / CBE/SC/A2/2021-2
Dated. 11.05.2021.

15.05.2021.

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6. வகுலிக்கப்பட்ட எஸ்.சி. கட்டணம் : ரூபாய் Rs. 1000/- ரசீது எண் தேதி DGL 105450107122
Rs. 536000/- 0101300820,
Rs. 160 657 Dt. 07.12. 2020.
7. வகுலிக்கப்பட்ட காப்புத் தொகை :
8. வகுலிக்கப்பட்ட மீட்டர் காப்புத் தொகை :
9. வகுலிக்கப்பட்ட விஸ்தரிப்புக் கட்டணம் : Rs. 1208860/- DGL 10545011003211
01343155, dt. 10.03.21.
10. வகுலிக்கப்பட்ட மதிப்பீடு தொகை :
11. இதரக் கட்டணம் (பெயர்-மாற்றம்) MM : Rs. 390850/- DGL 105450113052
1101369561,
dt. 13.05.2021.
12. ஒப்பந்தம் பெறப்பட்டுள்ளதா? இல்லையா? :
13. ஒப்பந்தம் சான்றளிக்கப்பட்ட மின் பளு அளவு (Contracted Load) : 300 + 670kVA = 970 kVA.
14. ஓராண்டுக்கான சிறப்பு பிணையத் தொகை கட்டணம் விதி பிணையத்தொகை :
15. மின் இணைப்பு வழங்கப்பட்ட நாள் விதப்படி : 15.05.2021, TF.I.

உதவி செயற்பொறியாளர் / மின்சாரம்
உதவி செயற்பொறியாளர்
தமிழ்நாடு மின்உற்பத்தி மற்றும் பரிமாண கழகம்
கொடைக்காணல்-624101.

இளநிலை பொறியாளர் / உதவிப் பொறியாளர்

அலுவலகத்தில் பூர்த்தி செய்யப்படல் வேண்டும்

- வேலைத் திட்டப் பதிவேட்டில் பதிவு செய்யப்பட்டுள்ளது
- பிணையத் தொகை பதிவேட்டில் குறிக்கப்பட்டுள்ளது தொகுதி : பக்கம்
- பயனீட்டாளர் பேரேட்டில் எடுத்து எழுதப்பட்டது தொகுதி : பக்கம்
- பிணைய முன்பணம் பேரேட்டில் எழுதப்பட்டது. : பக்கம்
- ஒப்பந்தப் பதிவேட்டில் எடுத்து எழுதப்பட்டது. : பக்கம்
- ஒப்பந்தம் சரிபார்க்கப்பட்டது : பக்கம்
- பத்தாண்டுக்கான சிறப்பு பிணையத் தொகை ரூ. : பக்கம்
- பத்தாண்டுகளுக்கு ஆண்டுக்கு குறைந்தபட்ச தொகை ரூபாய் : பக்கம்

கணக்கர் படடியல் கண்காணிப்பாளர்

படடியல் எழுத்தர்

முற்றிலும் பூர்த்தி செய்யப்பெற்ற இச்சோதனை அறிக்கையின் நகல் ஒன்று பெற்றுக்கொண்டேன்.

INDUSTRIAL UNILEVER LIMITED

மின் இணைப்பு உரிமையாளர்

கொடைக்கானல் கோட்ட வன அலுவலரின் செயல்முறைகள்
முன்னிலை - திரு.எஸ்.என்.தேஜஸ்வி, இ.வ.ப.,
மாவட்ட வன அலுவலர் (ம) வன உயிரின காப்பாளர்

ந.க.எண். 1182/2019/டி

நாள். 13.12.2019.

பொருள் தமிழ்நாடு மலைப்பகுதி (மரங்களை பாதுகாப்பு) சட்டம் 1955 -
கொடைக்கானல் வட்டம், வார்டு-பி, பிளாக்-21, நகரளவை
எண்.5/2-ல் உள்ள பட்டா நிலத்தில் உள்ள மரங்களை வெட்ட
ஆணை வழங்க அனுமதி வழங்கியது - ஆணை வழங்குதல் -
குறித்து.

- பார்வை 1) மேலாளர், இந்துஸ்தான் யுனிலிவர் கம்பெனி, கொடைக்கானல்
விண்ணப்பம் மனு நாள்.இல்லை.
2) மாவட்ட ஆட்சித்தலைவர், திண்டுக்கல் சி.பா.எண்.
64/2013/இ3 நாள்.18.10.2019.

திண்டுக்கல் மாவட்டம், கொடைக்கானல் வட்டம், வார்டு-பி, பிளாக்-21, நகரளவை
எண்.5/2-ல் உள்ள மேலாளர், இந்துஸ்தான் யுனிலிவர் கம்பெனி, கொடைக்கானல்
என்பவருக்கு சொந்தமான பட்டா நிலத்தில் உள்ள குங்குலியம் 215, பைன் 72, பேரி
80, சவுக்கு 63, ரப்பர் 5, குலோரியா 5 ஆகமொத்தம் 440 மரங்களை வெட்டுவதற்கு
மாவட்ட ஆட்சித் தலைவர், திண்டுக்கல் அவர்களிடம் அனுமதி வேண்டியதற்கு தமிழ்நாடு
மலைப்பகுதி (மரங்கள் பாதுகாப்பு) சட்டம் விதிகளின் படி பார்வையில் கண்ட மாவட்ட
ஆட்சித் தலைவர் திண்டுக்கல் அவர்களின் செயல்முறை குறிப்பில் குறிப்பிடப்பட்ட
நிபந்தனைகளின் படியும் கீழ்க்கண்ட நிபந்தனைகளின் படியும் தமிழ்நாடு மலைப்பகுதி
(மரங்கள் பாதுகாப்பு) குழுவின் முடிவின் படியும் மேலும் கீழ்க்கண்ட நிபந்தனைகளின்
படியும் அதிகபட்சம் முதிர்ச்சியடைந்த சுற்றளவு கொண்ட குங்குலியம் 215, பைன் 72,
பேரி 80, சவுக்கு 63, ரப்பர் 5, குலோரியா 5 ஆகமொத்தம் 440 மரங்களை மட்டும்
வெட்ட அனுமதிக்கப்படுகிறது.

- 1) ஐந்து வருட கால பொறுப்புத் தொகையான ரூ.25,000/-க்கான பணம்
நிலக்கோட்டை அஞ்சலகத்தில் செலுத்தி கணக்கு புத்தகம் எண். 4642472300
மொத்தம் ரூ.25,000/-க்கு பத்திரம் சமர்ப்பித்துள்ளார். இப்பத்திரம்
காப்பத்தொகை பதிவேடு பக்க எண். 22 வ.எண். 10-ல் பதியப்பட்டுள்ளது.

நிபந்தனைகள்.

- 1) மரம் வெட்ட அனுமதி பெற்றவர் அனுமதிக்கப்பட்ட முதிர்ந்த மரங்களை மட்டும்
முறையாக வரிசை முறையில் சம்பந்தப்பட்ட வனவர் முன்னிலையில் வெட்ட வேண்டும்.
2) அனுமதிக்கப்பட்ட மரங்களை மட்டும் 15.02.2020-ம் தேதிக்குள் வெட்டி உரிய
விதிப்படி அப்புறப்பகுத்திக்கொள்ள வேண்டும்.
3) மரங்களை வெட்டும் போது அருகில் உள்ள நிலை மரங்களுக்கு சேதம்
உண்டாக்கக் கூடாது. இவ்வாறு நேரிடுமாயின் பட்டாதாரர் மீது மலைவளப்பாதுகாப்பு
சட்டத்தின் கீழ் வனக்குற்றம் பதிவு செய்யப்படும்.
4) மரம் வெட்ட அனுமதிக்கப்பட்ட பகுதியிலிருந்து 400 மீட்டர் சுற்றளவுக்குள்
ஏற்படக்கூடிய முறைகேடான மரவெட்டுகளுக்கு மரம் வெட்ட அனுமதி பெற்றவரே
பொறுப்பாளர். முறையற்ற மரவெட்டு இருக்குமானால் உரிய விதிகளின்படி
மேல்நடவடிக்கை எடுக்கப்படும்.

5) மரம் வெட்ட அனுமதி பெற்றவர் தமது எல்லைக்கோட்டை சுற்றிலும் 2 மீட்டர் இடைவெளியில் புதர்களைச் சுத்தம் செய்து எல்லைக்கோட்டை தெளிவாக வைத்துக் கொள்ள வேண்டும்.

6) நிலப்பகுதியில் மண் அரிமானத்தைத் தடுக்கும் வகையிலும், இயற்கை எழிலைப்பாதுகாக்கும் வகையிலும் பிரதான சாலையையொட்டிய பகுதியில் மரம் வெட்ட அனுமதி பெற்றவர் 5 வரிசைகள் நிலை மரங்களை தொடர்ந்து வெட்டாமல் வைத்துக் கொள்ள வேண்டும்.

7) மரங்களை வெட்ட அனுமதிக்கப்பட்ட கால அளவிற்கு மேல் கால நீட்டிப்பு வழங்கப்படமாட்டாது.

8) மேலே குறிப்பிட்டுள்ள பட்டா நிலங்களுக்கு, வனம் மற்றும் வருவாய்த்துறை நிலங்களில் அணுகு சாலை அமைக்க அனுமதி வழங்கப்படமாட்டாது.

9) கட்டிடம் மற்றும் தளவாடச்சாமான்கள் செய்ய உபயோகமாகும் மரக்கூட்டை மற்றும் எரிபொருளாகப் பயன்படும் மரங்களை பொதுவாக தமிழ்நாட்டுக்கு அப்பால் எடுத்துச் செல்ல கூடாது வெட்டுப் பொருட்கள் அனைத்தும் தமிழ்நாட்டில் மட்டுமே விற்பனை செய்ய வேண்டும்.

10) மாவட்ட கமிட்டியினால் விதிக்கப்பட்ட நிபந்தனைகளின்படியும், உச்ச நீதிமன்ற தீர்ப்பு 202/95 படியும், வெட்டப்பட்ட மரங்களுக்கு ஈடாக உரிய காலத்திற்குள், *TAMIL NADU HILL AREAS (PRESERVATION OF TREES) RULES 1957, Rule No. 9(1) (i) & b*-ன்படி மரக்கன்றுகளை மரம் வெட்டப்பட்ட அதே இடத்தில் (வார்டு-பி, பிளாக்-21, நகரளவை எண்.5/2-ல்) நட வேண்டும். தவறும் பட்சத்தில் அதன் பொருட்டு மேற்கொள்ளப்படும் அனைத்து சட்டரீதியான நடவடிக்கைகளுக்கும் கூடுப்பட வேண்டும் என்றும் தெரிவிக்கப்படுகிறது.

11) மாவட்ட ஆட்சி தலைவர் அவர்களின் உத்தரவில் கண்ட நிபந்தனை எண்.17ல் குறிப்பிட்டுள்ள படிவத்தில், பதிவேடு பராமரித்து இதனை அலுவலர்கள்/பணியாவர்களின் தணிக்கைக்கு எந்த நேரமும் ஆஜர்படுத்த வேண்டும்.

12) அனுமதிக்கப்பட்ட மரங்களை தவிர வேறு மரங்களை வெட்டக்கூடாது.

13) தரை மட்டத்திலிருந்து 15 செ.மீ உயரத்திற்குள் மரங்களை வெட்ட வேண்டும். அடுத்து வரும் தணிக்கையில் இது சரிபார்க்கப்படும்.

14) விலக்கு அளிக்கப்பட்ட மரவகைகள் தவிர இதர வெட்டுப் பொருட்களை முறையான அனுமதிச் சீட்டின் பேரின் தான் கொண்டு செல்ல வேண்டும். விறகுகளை 1 மீட்டர் உயரம் 1 மீட்டர் நீளம் 1 மீட்டர் அகலம் என்ற முறையில் அட்டி போட வேண்டும். வெட்டுப் பொருட்களின் அளவுகளுடன் அனுமதிச்சீட்டு வேண்டி சம்பந்தப்பட்ட வனச்சரகருக்கு விண்ணப்பம் செய்ய வேண்டும். உரிய தணிக்கைக்கு பின்னரே அனுமதிச்சீட்டுகள் வழங்கப்படும்.

15) மரம் வெட்டப்பட்ட இடத்தில் மேற்படி இன மரங்களை உச்ச நீதிமன்ற தீர்ப்பு 202/95-ல் கண்டபடி நடுவதைத் தவிர மேற்படி இடங்களை மலைத்தோட்டப்பயிர் சாகுபடி அல்லது மாற்று விவசாயம் செய்யப் பயன் படுத்தக் கூடாது.

16) மரங்களை வெட்டி எடுத்துச் செல்ல, தமிழ்நாடு மரம் எடுத்துச் செல்லும் விதி 1968 ஐத் தவறாது கடைப்பிடிக்க வேண்டும். மரங்களை எடுத்துச் செல்ல வெட்ட அனுமதிக்கப்பட்ட காலத்திற்குள் தனியாக விண்ணப்பிக்க வேண்டும்.

17) உச்ச நீதிமன்றத்தீர்ப்பு 202/95 தவறாது பின்பற்றப்பட வேண்டும். இல்லாத பட்சத்தில், உச்ச நீதிமன்ற அவமதிப்பு வழக்கிற்கு ஆளாக வேண்டும்.

18) மேற்படி புலத்தில் வெட்டு வேலைகள் ஆரம்பிக்கும் முன் புல எல்லைகள் சரியாக வறையறுத்து தெளிவாக தெரியும் வகையில் வெள்ளை/பெயின்ட் அடித்து, வெட்டு வேலைகள் முடியும் வரை அழியாமல் பாதுகாக்க மனுதாரர் கேட்டுக்கொள்ளப்படுகிறார்.

19) மேலே விவரிக்கப்பட்ட நிபந்தனைகளை கடைப்பிடிக்க தவறினால் அனுமதி ஆணைகள் விலக்கிக் கொள்ளப்படும் என்றும், அதன்மீது மேற்கொள்ளப்படும் அனைத்து நடவடிக்கைகளுக்கும் மனுதாரரே பொறுப்பாவார் என தெரிவிக்கப்படுகிறது.

ஓம்-எஸ்.என்.தேஜஸ்வி
மாவட்ட வன அலுவலர் (ம)
வன உயிரின காப்பாளர்,
வன உயிரின சரணாலயம்,
கொடைக்கானல்

பெறுநர்

மேலாளர், இந்துஸ்தான் யுனிலிவர் கம்பெனி, கொடைக்கானல்,
செயின்மேரீஸ் சாலை, கொடைக்கானல்.

நகல். மாவட்ட ஆட்சித்தலைவர், திண்டுக்கல்.

நகல். உதவி வனப்பாதுகாவலர், வனப்பாதுகாப்புப்படை, திண்டுக்கல்.

நகல். உதவி வனப்பாதுகாவலர், கொடைக்கானல்

நகல். வனச்சரக அலுவலர், கொடைக்கானல்.

இவர் அனுமதிக்கப்பட்ட மரங்களை மட்டும், அனுமதிக்கப்பட்ட இடத்தில் வெட்டுகிறாரா? என்பதையும், வேறு ஏதேனும் ஒழுங்கீனங்கள் ஏற்படுகின்றனவா என்பதையும் கண்காணித்து ஒழுங்கீனம் ஏற்படாமல் தக்க நடவடிக்கை எடுக்க வேண்டியது ஒவ்வொரு முறை லாரியில் மரங்கள் ஏற்றும் போது அனுமதிக்கப்பட்ட மரக்கட்டைகள் தவிர இதர மர வகைகள் ஏற்றப்படுகிறதா என்பதை தக்க பணியாளரை வைத்து கண்காணிக்கவும், அனுமதி சீட்டு தேவைப்படாத இம்மரவகைகளுக்கு லாரிக்கு 8 டன்லுக்கு மேல் பாரம் ஏற்றாமல் கண்காணிக்கவும் சரகருக்கு அறிவுரை வழங்கப்படுகிறது.

ஓம்-எஸ்.என்.தேஜஸ்வி
மாவட்ட வன அலுவலர் (ம)
வன உயிரின காப்பாளர்,
வன உயிரின சரணாலயம்,
கொடைக்கானல்

/உண்மை நகல்/உத்தரவுப்படி/

கண்காணிப்பாளர்.

12-12-19

13/12/2019

**திண்டுக்கல் மாவட்ட மலைத்தள (மரங்கள் பாதுகாப்பு) குழுவினின்
தலைவர் மற்றும் மாவட்ட ஆட்சித்தலைவர் அவர்களின் செயல்முறைகள்
முன்னிலை: திருமதி மு.விஜயலட்சுமி, இ.ஆ.ப.,**

SR. 66/2019/இ3

நாள்: 18.10.2019.

பொருள்: மரங்கள் - தமிழ்நாடு மலைத்தள (மரங்கள் பாதுகாப்பு) சட்டம் 1955 -
கொடைக்கானல் வட்டம், வார்டு பி, பிளாக் 21, நகரளவை எண் 5/2-ல்
உள்ள 440 பல்வகை மரங்களை வெட்டுவதற்கு மேலாளர் இந்துஸ்தான்
யுனிலிவர் கம்பெனி என்பவர் மனுச்செய்தது - ஆணைகள் பிறப்பித்தல்
- தொடர்பாக.

- பார்வை :**
1. மேலாளர், இந்துஸ்தான் யுனிலிவர் கம்பெனி, கொடைக்கானல்
என்பவர் மனு நாள் : 25.02.2019
 2. கொடைக்கானல் மாவட்ட வன அலுவலர் கடிதம் ந.க.எண்.
1182/19/டி நாள் : 10.05.2019
 3. திண்டுக்கல் செயற்பொறியாளர் (வேளாண்மை பொறியியல்
குறை) கடித எண். அ/721/2019 நாள்: 29.07.2019
 4. கொடைக்கானல் வட்டாட்சியர் கடிதம் ந.க.எண். 817/2019/அ2
நாள் : 30.07.2019
 5. திண்டுக்கல் மாவட்ட மலைத்தள (மரங்கள் பாதுகாப்பு) குழு
கூட்ட நடவடிக்கைக் குறிப்புகள் ப.வெ.எண். 324/2019/இ3
நாள் : 16.10.2019

**ஆணைகள்:**

திண்டுக்கல் மாவட்டம், கொடைக்கானல் வட்டம், வார்டு பி, பிளாக் 21, நகரளவை எண் 5/2-ல், யூக்கலிப்டஸ் 215, பைன் 72, பெரி 80, சவுக்கு 63, ரப்பர் 5, குளோரியா 5 ஆக மொத்தம் 440 மரங்களை வெட்ட அனுமதி கேட்டு மேலாளர், இந்துஸ்தான் யுனிலிவர் கம்பெனி என்பவர் பார்வை 1-ல் காணும் மனுவில் விண்ணப்பித்திருந்தது தொடர்பாக பார்வை 2 முதல் 4 வரையிலான குறிப்புகளின்படி மாவட்ட மலைத்தள பகுதி (மரங்கள் பாதுகாப்பு) குழு உறுப்பினர்களின் பரிந்துரை அறிக்கைகள் பெறப்பட்டுள்ளது.

2) திண்டுக்கல் மாவட்டத்தில் உள்ள அறிவிக்கப்பட்ட மலைப்பகுதிகளில் ஒரே நேரத்தில் அதிக எண்ணிக்கையில் மரங்கள் வெட்டப்படுவது மலைப்பகுதிகளில் இயற்கை அழகை கெடுக்கும் என்பதோடு, இது மழைப் பொழிவை வெகுவாக குறைக்கும் என்பதாலும் மண் அரிப்பை அதிகரித்து நிலச் சரிவை ஏற்படுத்தி உயிர்களுக்கும், உடமைகளுக்கும் மிகுந்த சேதத்தை ஏற்படுத்தும் என்பதாலும், சுற்றுச் சூழலின் இயற்கைத் தன்மையின் நிலைபாட்டினை சேதப்படுத்தி உயிர்களின் வாழ்க்கை முறையையும் வெகுவாக சேதப்படுத்தும் என்பதாலும் மனுதாரரின் கோரிக்கையை நன்கு பரிசீலனை செய்து எடுத்த முடிவின்படி, கொடைக்கானல் வட்டம், வார்டு பி, பிளாக் 21, நகரளவை எண் 5/2-ல் யூக்கலிப்டஸ் 215, பைன் 72, பெரி 80, சவுக்கு 63, ரப்பர் 5, குளோரியா 5 ஆக மொத்தம் 440 மரங்களை கீழ்க்கண்ட நிபந்தனைகளுக்குட்பட்டு வெட்டிக் கொள்வதற்கு தமிழ்நாடு மலைத்தள (ம.பா) சட்டம், 1955, பிரிவு 3(1)(சி)-ன் கீழ் அனுமதி வழங்கி உத்தரவிடப்படுகிறது.

1. வெட்டப்படும் மரங்களுக்கு ஈடாக வெட்டப்பட்ட இனத்தைச் சேர்ந்த மரக்கன்றுகள், சம அளவில் மனுதாரரால் நடப்பட வேண்டும். அதன்பொருட்டு காப்புத் தொகையாக, வெட்ட அனுமதிக்கப்பட்ட ஒவ்வொரு மரத்திற்கும் ரூ.100/- அல்லது ஹெக்டேருக்கு ரூ.3000/- இதில் எது குறைவோ அதனை மரங்களை வெட்டுவதற்கு முன்னதாக கொடைக்கானல் மாவட்ட வன அலுவலரிடம் செலுத்த வேண்டும்.
2. அரசாணை நிலை எண் 102, சுற்றுச்சூழல் மற்றும் வனத்துறை, நாள் 3.9.2007-ல், தனியார் நிலங்களில் வளர்க்கப்படும் தடிமரங்களை மற்றொரு இடத்திற்கு எளியவகையில்

எடுத்துச்செல்வதற்கு வழிவகை செய்யும்பொருட்டு, பலா, நாவல், மூங்கில், வேம்பு, இலவம், மா, மலைவேம்பு, யூக்கலிப்டஸ் (கருப்புர மரம் தவிர) போன்ற 36 வகை மரங்களுக்கும், அரசாணை நிலை எண் 194, சுற்றுச்சூழல் மற்றும் வனத்துறை, நாள் 1.8.2012-ன்படி சில்வர் ஓக் மரத்திற்கும், 1968-ம் ஆண்டைய தமிழ்நாடு டிம்பர் ட்ரான்ஸிட் விதிகளில் இருந்து விலக்களித்து அரசு உத்திரவிட்டுள்ளதால், மேற்சொன்ன அரசாணைகளில் கவரப்பட்ட மரங்களுக்கு, வனத்துறையிடம் அனுமதி படிவம்-2 (Form-II permit) பெறவேண்டியதில்லை.

3. மனுதாரர் தனக்கு மரங்களை வெட்டிக்கொள்ள வழங்கப்பட்ட அனுமதியின்பேரில், மரங்களை வெட்டி அப்புறப்படுத்திக்கொள்ள வேறு நபருக்கு பவர் பத்திரம் அளிக்கக்கூடாது. அவ்வாறு பவர் பத்திரம் அளித்துள்ளதாக தெரியவந்தால், இந்த அனுமதி எந்தவித முன்னறிவிப்புமின்றி ரத்து செய்யப்படும்.
4. மரம் வெட்ட அனுமதி பெற்றவர் மரங்களை வெட்டுவதற்கு முன்னதாக வனத்துறையினருக்கு தகவல் தெரிவித்து, அனுமதிக்கப்பட்ட மரங்களை முறையாக வரிசை முறையில் வரிசைக் கிரமமாக வெட்ட வேண்டும். மேலும், அனுமதி அளிக்கப்பட்ட மொத்த மரங்களையும் எந்தெந்த தேதிகளில் எத்தனை மரங்கள் வெட்டப்பட்டது என்பதற்கான பதிவேட்டினை பராமரித்து, வனத்துறையினர் மற்றும் வருவாய்த்துறையினர் தணிக்கையின்போது அதனை ஆஜர்படுத்த வேண்டும்.
5. மரங்களை வெட்டும் போது அருகிலுள்ள நிலங்களிலுள்ள நிலை மரங்களுக்கு(Standing trees) சேதம் உண்டாக்கக் கூடாது.
6. மரம் வெட்ட அனுமதிக்கப்பட்ட பகுதியிலிருந்து 400 மீட்டர் சுற்றொல்லைக்குள் ஏற்படக்கூடிய முறைகேடான மரவெட்டுக்கு மரம் வெட்ட அனுமதி பெற்றவரே பொறுப்பாவார். இத்தகைய முறையற்ற மரவெட்டு இருக்குமேயானால் மாவட்ட வன அலுவலர் விதிக்கும் இழப்பீடு அபராதத்தொகை செலுத்த மரவெட்டு அனுமதி பெற்றவர் ஆயத்தமாக இருக்க வேண்டும்.
7. மரம் வெட்ட அனுமதி பெற்றவர் தமது எல்லைக்கோட்டை சுற்றிலும் 2 மீட்டர் இடைவெளிவிட்டு தெளிவாக வைத்துக்கொள்ள வேண்டும்.
8. நிலப்பகுதியில் எல்லைப்புறங்களிலும், பலத்த காற்றிலிருந்து பாதுகாக்கும் பொருட்டு மரம் வெட்ட அனுமதி பெற்றவர் 5 வரிசை நிலைநிறுத்தும் மரங்களை தொடர்ந்து வைத்துக்கொள்ள வேண்டும்.
9. மேலே குறிப்பிட்ட பட்டா நிலங்களுக்கு அணுகுசாலை அமைக்க வனம் மற்றும் வருவாய்த்துறை வன நிலங்களில் அரசு அனுமதி வழங்கப்படமாட்டாது. மாவட்ட குழு முடிவிற்படி மரங்களை வெட்ட அனுமதி உத்தரவில் குறிப்பிட்டுள்ள காலக்கெடுவிற்குள் அனுமதிக்கப்பட்டுள்ள மரங்களை வெட்டி அப்புறப்படுத்த வேண்டும். அவ்வாறு வெட்டி அப்புறப்படுத்தவில்லை எனில் மீண்டும் மாவட்டக் குழுவினர் அனுமதி பெறவேண்டும்.
10. வெட்டப்பட்ட மரங்களுக்கு ஈடாக சமஅளவு மரக்கன்றுகள் நடுவதற்கு முன்னர் வேளாண்மைப் பொறியியல் துறையினரின் விபரக் குறியீட்டின்படி அடுத்து மேடை பற்றுச்சுவர் கட்டுதல் போன்ற மண்வயனப் பாதுகாப்பு நடவடிக்கைகளை செயற்பொறியாளர் (வேளாண்மைப் பொறியியல்) மன நிறைவு கொள்ளும் வகையில் செய்து முடிக்க வேண்டும்.
11. அனுமதிக்கப்பட்ட மரங்களை வெட்டி மண்வளப்பாதுகாப்பு நடவடிக்கை முடிந்தவுடன் வெட்டப்படும் மரங்களுக்கு ஈடாக சமஅளவு மரக்கன்றுகள் நடப்பட வேண்டும். அவ்வாறு நடப்படவில்லையெனில், மனுதாரர் செலுத்திய காப்புத்தொகையினை அரசுக்கு பறிமுதல் செய்து, வனத்துறைசார்பில் கன்றுகள் நடப்படும்.
12. தமிழ்நாடு மலைப்பகுதி (மரங்கள் பாதுகாப்பு)விதிகள், 1957, விதி 9(4)-ன்படி, மரம் வெட்டிய தேதியில் இருந்து 3 வருடங்கள் கழித்தபின்னர், வைப்புத் தொகையினை திரும்பவும் மனுதாருக்கு வழங்குவதற்கு முன்னர் மாவட்ட மலைத்தளக் குழுவினர் இசைவினை பெற வேண்டும்.

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13. மரங்களை வெட்ட இவ்வாணைகளின்படி விதிக்கப்பட்டுள்ள நிபந்தனைகளை மனுதார் செம்மையாக கடைபிடிக்கிறாரா என்பதையும், அனுமதிக்கப்பட்ட புல எண்களில் அனுமதிக்கப்பட்ட எண்ணிக்கையிலான மரங்களை மட்டும் மனுதார் வெட்டுகிறாரா என்பதற்கு உறுதிபடுத்திக் கொள்ளும்படி, கொடைக்கானல் மாவட்ட வன அலுவலர் கேட்டுக்கொள்ளப்படுகிறார். இவ்வாணையின் அடிப்படையில் மாவட்ட வன அலுவலர் பிறப்பிக்கும் ஆணைகளின் நகல் ஒன்று இவ்வலுவலகத்திற்கு தவறாமல் அனுப்ப வேண்டும்.

14. மரங்களை மீண்டும் உண்டாக்கும் பணியை ஆரம்பிக்கும் முன்னர் மரவெட்டு அனுமதி பெற்ற உரிமைதாரர் தேவையான அனைத்து மண் வளப் பாதுகாப்பு நடவடிக்கைகளை எடுத்துக் கொள்கிறாரா என்பதை வேளாண்மைப் பொறியியல் துறையினர் உறுதிசெய்திடவேண்டும்.

15. இந்த உத்திரவு 20.10.2019 முதல் 15.02.2020 வரை மட்டுமே செல்லத்தக்கது. இந்த தேதிக்குப் பின்னர், மாவட்ட ஆட்சித் தலைவர் அவர்களிடம் கால அவகாசம் கோரி மனுச்செய்து உரிய அனுமதிபெறப்பட்ட பின்னரே, மரங்களை வெட்டவோ அல்லது வெட்டிய மரங்களை அப்புறப்படுத்தவோ வேண்டும்.

ஓம்/- மு.விஜயலெட்சுமி
மாவட்ட மலைதள (ம.பா)
குழுவின் தலைவர் மற்றும்
மாவட்ட ஆட்சித் தலைவர்,
திண்டுக்கல்.

/உ.ந.உ.ப/

அ. சிவசுப்பிரமணியன்
கண்காணிப்பாளர்
21/11/19

பெறுநர்

மேலாளர்,

இந்துஸ்தான் யுனிலிவர் கம்பெனி,

செயின்ட்மேரிஸ் ரோடு,

கொடைக்கானல் 624 101

நகல்: வட்டாட்சியர், கொடைக்கானல்

நகல்: செயற்பொறியாளர் (வேளாண்மை பொறியியல்), திண்டுக்கல்

நகல்: மாவட்ட வன அலுவலர், கொடைக்கானல்

**திண்டுக்கல் மாவட்ட ஆட்சித்தலைவர் அவர்களின் செயல்முறை
ஆணைகள்
முன்னிலை: திருமதி . மு.விஜயலட்சுமி, இ.ஆ.ப.,**

ந.க.எண்.60 /பு.தொ.மை/2019

நாள்: 31.01.2020

பொருள்: புவி தொழில் நுட்ப மையம், கொடைக்கானல், திண்டுக்கல் மாவட்டம் - கொடைக்கானல் வட்டம் - ஹிந்துஸ்தான் யுனிலிவர் நிறுவனம் - கொடைக்கானல் என்ற கம்பனியின் பகுதிக்குள் கனரக இயந்திரம் பயன்படுத்த அனுமதி வழங்குமாறு கோரியது - அனுமதி அளித்து ஆணையிடப்படுகிறது

பார்வை: 1 ஹிந்துஸ்தான் யுனிலிவர் நிறுவனத்தாரின் கடிதம் 30.11.2019.

2 புவி தொழில் நுட்ப அறிக்கை நாள் 22.11.2019.

ஆணை:

பார்வை 1-ல் காணும் கடிதத்தில், ஹிந்துஸ்தான் யுனிலிவர் நிறுவனம், கொடைக்கானல் அவர்களின் கோரிக்கைகள் தொடர்பாக 20.11.2019 அன்று உதவி இயக்குநர், புவி தொழில் நுட்ப மையம் அவர்களால் புவிதொழில் நுட்ப ஆய்வு மேற்கொள்ளப்பட்டது. அதன் அறிக்கையை பார்வை -2-ல் சமர்ப்பித்துள்ளார்கள். மேற்படி ஆய்வு அறிக்கையில், அனுமதி கோரிய பகுதியானது கொடைக்கானல் வட்டம் வார்டு பி, பிளாக் 21, 5/2-ல் உள்ளது எனவும், இப்புல எண்ணில் பாதரசம் கலந்த மண்ணை சுத்தம் செய்யும் பணிகளில் 6 தடுப்பு சுவர்கள் 500 மீ மொத்த நீளத்திற்கு அமைக்கப்பட்டுள்ளது எனவும், வரைபடத்தில் குறிப்பிட்டுள்ள A,B,C இடங்களில் சுமார் 17,000மீ² பரப்பில் 30 செண்டிமீட்டர் என்ற ஆழ அளவில் மேல் மண்ணை எடுத்து அவ்வளாகத்திலே அரசின் விதிமுறைகளில் குறிப்பிட்டுள்ளவாறு பாதரச கழிவு நீக்க இருப்பதாகவும், இப்பணிகள் மிகவும் பொருமையாக செய்யவேண்டியுள்ளதால் 9 வாகனங்களுக்கு நீண்ட காலத்திற்கு அனுமதி கோரியுள்ளனர் எனவும் அறிக்கை அளிக்கப்பட்டுள்ளது. மேலும், மேற்படி அனுமதி கோரியபகுதியானது, கருமை நிற (humus soil) மண்ணும் உருகுலைந்த பாறை மண்ணும் 1 மீ முதல் 5மீ ஆழத்திற்கு உள்ளது எனவும், இப்பகுதியின் சரிவானது 12-15° தென்கிழக்காக உள்ளது எனவும், புவி தொழில்நுட்ப கூறுகளின் அடிப்படையில் இப்பகுதியானது குறைவான (less zone II) மண்டலமாக உள்ளது எனவும், எனவே, இப்பகுதியில் கனரக வாகனம் பயன்படுத்த மனுதாரருக்கு நிபந்தனைகளுடன் அனுமதி அளிக்கலாம் என உதவி இயக்குநர், புவி தொழில்நுட்ப மையம் அவர்களால் பரிந்துரைக்கப்பட்டுள்ளது.

மனுதாரரின் கோரிக்கை மற்றும் புவிதொழில் நுட்ப ஆய்வு அறிக்கையின் அடிப்படையில் அனுமதி கோரிய வார்டு பி, பிளாக் 21, 5/2-ஆனது குறைந்த நிலச்சரிவு பகுதியின் கீழ்வருவதால் நிபந்தனைகளுடன் பாதரச கழிவுகளை அகற்றும் (treatment) பணிக்கு பயன்படுத்தும் கீழ்காணும் வாகனங்களுக்கு 01.02.2020 முதல் 31.01.2021 வரை அனுமதி அளித்து ஆணையிடப்படுகிறது.

Sl.No	Description of the vehicle	Nos
1	Truck mounted excavator	2
2	Four wheel drive tipper	2
3	Wheel mounted loader	1
4	Bobcat	2
5	Battery operated forklift	1
6	50 to crane	1

நிபந்தனைகள்

1. பணிகள் துவங்குவதற்கு முன் பயன் படுத்த இருக்கும் பதிவு செய்த வாகனங்களின் விவரங்களை உறுதி பத்திரத்தின் மூலம் தெரிய படுத்தவேண்டும்.
2. மேற்படி பணியை தவிர வேற்றுப்பணிகளுக்கு கனரக இயந்திரத்தை பயன்படுத்த கூடாது.
3. மேற்படி பணியின்போது கிடைக்கப்பெறும் மண்ணை அனுமதிபெற்ற புல எண்ணை தவிர வேறு எங்கும் கொட்ட அனுமதி இல்லை.
4. Permanent rock mark- இருப்பின் அதனை சேதப்படுத்தக்கூடாது.
5. அருகில் உள்ள நீர் ஓடைகளின் போக்கை மாற்றக்கூடாது.
6. சாலைகள், வன விலங்குகள் மற்றும் பிற இயற்கை வளங்கள் பாதிக்கப்படாதவாறு இயந்திரத்தை பயன்படுத்தவேண்டும்.
7. அனுமதி அளிக்கப்பட்ட கால அவகாசத்திற்குள் பணியினை முடிக்கவேண்டும்.

ஓம்/- மு.விஜயலட்சுமி,
மாவட்ட ஆட்சித்தலைவர்
திண்டுக்கல்

//உண்மை நகல் உத்திரவின் படி//

மா.வட்ட ஆட்சித்தலைவருக்காக
உதவி இயக்குநர்,
புவி தொழில் நுட்ப மையம்,
கொடைக்கானல்,
திண்டுக்கல் மாவட்டம்

பெறுநர்:

தி/ள் ஹரிந்துஸ்தான் யுனிலிவர் நிறுவனம்,
கொடைக்கானல்-624 101

நகல்:

- 1) மாவட்ட வன அலுவலர், கொடைக்கானல்,
- 2) வருவாய் கோட்டாட்சியர், கொடைக்கானல்,
- 3) வட்டாச்சியர், கொடைக்கானல்.
- 4) கிராம நிருவாக அலுவலர், கொடைக்கானல்.

31.01.2020

6/2/24

திண்டுக்கல் மாவட்ட ஆட்சித் தலைவர் அவர்களின் செயல்முறை ஆணைகள்
பிறப்பிப்பவர்:- திருமதி.மு.விஜயலட்சுமி, இ.ஆ.ப.,

ந.க.எண்.97/பு.தொ.மை/2020

நாள்: 25.01.2021

பொருள்: புவி தொழில் நுட்ப மையம், கொடைக்கானல் - திண்டுக்கல் மாவட்டம் - கொடைக்கானல் வட்டம் - ஹிந்துஸ்தான் யுனிலிவர் நிறுவனம் - கொடைக்கானல் என்ற கம்பெனியின் பகுதிக்குள் கனரக இயந்திரம் பயன்படுத்த அனுமதி வழங்குமாறு கோரியது - அனுமதி அளித்து ஆணையிடப்படுகிறது.

பார்வை: 1. ஹிந்துஸ்தான் யுனிலிவர் நிறுவனத்தாரின் கடிதம் நாள்: 22.12.2020
2. புவி தொழில்நுட்ப அறிக்கை நாள்: 24.12.2020

ஆணை:-

பார்வை 1-ல் காணும் கடிதத்தில், ஹிந்துஸ்தான் யுனிலிவர் நிறுவனம் கொடைக்கானல் அவர்களின் கோரிக்கைகள் தொடர்பாக 24.12.2020 அன்று உதவிப் புவியியலாளர், புவி தொழில்நுட்பமையம் அவர்களால் புவி தொழில்நுட்ப ஆய்வு மேற்கொள்ளப்பட்டது. அதன் அறிக்கையை பார்வை 2-ல் சமர்ப்பித்துள்ளார்கள். மேற்படி ஆய்வு அறிக்கையில் மேற்படி அனுமதி கோரும் கொடைக்கானல் வட்டம், வார்டு பி, பிளாக். 21, 5/2-ல் பாதரசம் கலந்த மண்ணை சுத்தப்படுத்தும் பணிக்கு 6 தடுப்பு சுவர் 500 மீட்டர் மொத்த நீளத்திற்கு அமைக்கப்பட்டுள்ளது எனவும், வரைபடத்தில் குறிப்பிடப்பட்டுள்ள A,B,C ஆகிய இடங்களில் சுமார் 17000 மீ² பரப்பில் 30 செ.மீ அடி அளவில் மேல் மண்ணை எடுத்து அவ்வளகத்தில் அரசின் விதிமுறைகளில் குறிப்பிடப்பட்டுள்ளவாறு பாதரச கழிவு நீக்கம் செய்வதாகவும், ஏற்கனவே 31.01.2020 முதல் 30.01.2020 வரை ஓராண்டு காலத்திற்கு அனுமதி பெற்று பணிகள் நடைபெற்று வருகிறது. மேற்படி பணிகள் மிகவும் பொறுமையாக செய்ய வேண்டிய பணி என்பதால் இன்னும் இரண்டு ஆண்டுகளுக்கு அனுமதி கோரியுள்ளனர் எனவும், தணிக்கையின் போது பணிகள் நடைபெற்று வருவது, முடிவடையாத நிலையில் உள்ளது தெரியவருகிறது எனவும், மேற்படி புலத்தின் சரிவானது 12° -15° தென்கிழக்கான சரிந்துள்ளது. இப்பகுதியில் 1 மீ முதல் 5 மீ ஆழத்திற்கு கருப்பு நிற மண்ணும் உருக்குலைந்த பாறை மண்ணும் காணப்படுகிறது எனவும், புவி தொழில் நுட்ப கூறுகளின் அடிப்படையில் இப்பகுதியானது குறைந்த பாதிப்பு (Less Prone) மண்டலமாக அறியப்படுகிற காரணத்தினால், கொடைக்கானல் வட்டம், வார்டு பி, பிளாக். 21, 5/2-ல் பாதரச கழிவுகளை அகற்றும் பணிக்கு கனரக இயந்திரத்தை பயன்படுத்திட நிபந்தனைகளுடன் அனுமதி வழங்கலாம் என உதவிப் புவியியலாளர் தொழில் நுட்ப மையம் அவர்களால் பரிந்துரைக்கப்பட்டுள்ளது.

மனுதாரரின் கோரிக்கை மற்றும் புவி தொழில்நுட்ப ஆய்வு அறிக்கையின் அடிப்படையில் அனுமதி கோரிய வார்டு பி, பிளாக் 21, 5/2 ஆனது குறைந்த நிலச்சரிவு பகுதியின் கீழ்வருவதால் நிபந்தனைகளுடன் பாதரச கழிவுகளை அகற்றும் (Treatment) பணிக்கு பயன்படுத்தும் கீழ்க்கண்ட வாகனங்களுக்கு 01.02.201 முதல் 31.01.2022 வரை அனுமதி அளித்து ஆணையிடப்படுகிறது.

Sl. No	Description of the Vehicle	Nos
1.	Truck mounted excavator	2
2.	Four Wheel drive tipper	2
3.	Wheel mounted loader	1
4.	Bobcat	2
5.	Battery operated forklift	1
6.	50 to crane	1

நிபந்தனைகள்:

1. பணிகள் துவங்குவதற்கு முன் பயன்படுத்த இருக்கும் பதிவு செய்த வாகனங்களின் விபரங்களை உறுதி பத்திரத்தின் மூலம் தெரியப்படுத்தவேண்டும்.
2. மேற்படி பணியை தவிர வேற்றுப்பணிகளுக்கு கனரக இயந்திரத்தை பயன்படுத்தக் கூடாது.
3. மேற்படி பணியின் போது கிடைக்கப்பெறும் மண்ணை அனுமதி பெற்ற புல எண்ணை தவிர வேறு எங்கும் கொட்ட அனுமதியில்லை.
4. Permanent rock mark இருப்பின் அதனை சேதப்படுத்தக் கூடாது.
5. அருகில் உள்ள நீர் ஓடைகளின் போக்கை மாற்றக் கூடாது.
6. சாலைகள், வனவிலங்குகள் மற்றும் பிற இயற்கை வளங்கள் பாதிக்கப்படாதவாற இயந்திரத்தை பயன்படுத்த வேண்டும்.
7. அனுமதி அளிக்கப்பட்ட கால அவகாசத்திற்குள் பணியினை முடிக்க வேண்டும்.

ஓம்/-மு.விஜயலட்சுமி
மாவட்ட ஆட்சித் தலைவர்,
திண்டுக்கல்

//உ.ந.உ.ப//

மாவட்ட ஆட்சித் தலைவருக்காக,
உதவி இயக்குநர் (பொ),
புவி தொழில் நுட்ப மையம்,
கொடைக்கானல் திட்டம்,
திண்டுக்கல்

பெறுநர்

தி/ள்.ஹிந்துஸ்தான் யுனிலிவர் நிறுவனம்,
கொடைக்கானல் - 624 101

நகல்:

1. வன அலுவலர், கொடைக்கானல்,
2. வருவாய் கோட்டாட்சியர், கொடைக்கானல்,
3. வட்டாட்சியர், கொடைக்கானல்
4. கிராம நிர்வாக அலுவலர், கொடைக்கானல்

01/02/2021

நகர் ஊரமைப்புத் துறை

அனுப்புநர்

திரு.ப.வேல்முருகன், பி.இ.,
நகர் ஊரமைப்பு துறை இயக்குநர்(பொ),
4, ஹக்கீம் அஜ்மல்கான் ரோடு,
சின்னசொக்கிசுளம்,
மதுரை-625 002.

Website : www.tn.gov.in/dtcpmail ID : dydcpmdurgn@gmail.com

பெறுநர்

நகர் ஊரமைப்பு ஆணையர் அவர்கள்,
807 அண்ணா சாலை,
சென்னை -2.

ந.க.எண்.762/2019, மம3, நாள்.15.02.2019

திருவள்ளூர் ஆண்டு 2049, விளம்பி வருடம் **கூடு** திங்கள் **3** ஆம் நாள்.

அய்யா,

பொருள் : மலையிடப் பகுதி - திண்டுக்கல் மாவட்டம் - கொடைக்கானல் நகராட்சி - வார்டு-பி, பிளாக்-21, நகரளவு எண். 5/2, செயின்ட் மேரிஸ் சாலை - இந்துஸ்தான் யுனிலீவர் லிமிடெட், நிறுவன வளாகத்தில் - பாதரசம் கலந்த மண்களை கழிவி சுத்தப்படுத்துதல், (Soil Remediation Trails) மண் நிரப்புதல் மற்றும் Civil works மேற்கொள்ள அனுமதி வழங்க கோரப்பட்டது - HACA குழுவின் அனுமதி வேண்டுகூறு -தொடர்பாக.

பார்வை:

1. அரசாணை எண். 49, வீட்டு வசதி மற்றும் நகர்புற வளர்ச்சித் துறை நாள். 24.03.2003.
2. நகராட்சி பொறியாளர் மற்றும் ஆணையாளர்(பொ), கொடைக்கானல் நகராட்சி கடிதம் ந.க.எண். 233/2017/எப்1 நாள். 31.01.2019. (இவ்வலுவலகத்தில் பெறப்பட்ட நாள்.14.02.2019.)
3. இந்துஸ்தான் யுனிலீவர் Ltd., அவர்கள் விண்ணப்பம் நாள். 13.06.2018.
4. தலைமை பொறியாளர் (வே.பொ), வேளாண்மைப் பொறியியல் துறை, சென்னை அவர்களின் கடிதம் எண். மபாஆ(க)1/47962/2018 நாள். 23.01.2019.
5. முதன்மை செயலாளர்/தலைவர், தமிழ்நாடு மாக கட்டுப்பாட்டு வாரியம், சென்னை அவர்களின் கடிதம் எண். T2/TNPCB/F.36448/27568/DGL/2018, dated:04.06.2018.
6. உதவி இயக்குநர், புவி தொழில்நுட்ப மையம், திண்டுக்கல் அவர்களின் கடிதம் எண். 38/2018/(GTC) Date: 11.10.2018.
7. மாவட்ட வன அலுவலர், கொடைக்கானல் அவர்களின் கடிதம் எண். 5725/2017/வ1, நாள். 25.01.2019.
8. செயற் பொறியாளர், நீ ஆ அ/பொபது/மஞ்சளாறு வடிநிலக் கோட்டம், பெரியசுளம் அவர்களின் கடிதம் எண்.

- 427எம்/வப/இவஅ2/கோ13/2018, நாள் . 05.10.18.
9. உதவி செயற்பொறியாளர், பொபது/மருதாநதி வடிநில உபகோட்டம், நிலக்கோட்டை அவர்களின் கடிதம் க.எண்.818/2018-2/கோ.35, நாள்.25.09.2018.
 10. சென்னை உயர்நீதி மன்ற மதுரை கிளை வழக்கு எண். W.P(MD) No. 4686/2006 உத்திரவு நாள். 06.01.2017.
 11. திண்டுக்கல் மாவட்ட ஆட்சியர், குறிப்பு நாள்.16.05.2017.
 12. நகர் ஊரமைப்பு ஆணையர், சென்னை அவர்களின் கடிதம் ந.க.எண்.427/2017/மஇகவி, நாள்.09.05.2017.
 13. 59வது மலையிட பாதுகாப்பு குழும கூட்டம் தீர்மானம் எண்.6, நாள்.20.04.2017.
 14. இவ்வலுவலக கடிதம் இதே எண். நாள்.17.5.2017
 15. கொடைக்கானல் நகராட்சி ஆணையர் செயல்முறை கடிதம் ந.க.எண்.233/2017/எப்1, நாள்.06.06.2017.
 16. திண்டுக்கல் மாவட்ட ஆட்சியர் அவர்களின் குறிப்பு ஒப்புதல் நாள். 15.2.2019.

திண்டுக்கல் மாவட்டம், கொடைக்கானல் நகராட்சி, வார்டு-பி, பிளாக்-21, நகரளவு எண். 5/2, செயின்ட் மேரிஸ் சாலை, இந்துஸ்தான் யுனிலீவர் லிமிடெட், நிறுவன வளாகத்தில் - பாதரசம் கலந்த மண்களை கழுவி சுத்தப்படுத்துதல், (Soil Remediation Trails) மண் நிரப்புதல் மற்றும் Civil works மேற்கொள்ள அனுமதி தொடர்பாக பார்வை (2)-ல் கண்ட கொடைக்கானல் நகராட்சி ஆணையர் அவர்களின் கடிதத்துடன் பெறப்பட்ட உத்தேசம் பரிசீலனை செய்யப்பட்டு கீழ்க்காணும் குறிப்புகள் பணிநது சமர்ப்பிக்கப்படுகிறது.

நகர் ஊரமைப்பு துணை இயக்குநர் (பொ),
மதுரை மண்டலம்

இணைப்பு

1. பார்வை 2 ல் கண்டுள்ள ஆணையாளர், கொடைக்கானல் நகராட்சி கடிதத்துடன் பெறப்பட்டவைகள் ஒரு தொகுப்பு நீங்கலாக
2. மாவட்ட ஆட்சியரின் குறிப்பு

நகல்

1. ஆணையாளர்,
கொடைக்கானல் நகராட்சி,
கொடைக்கானல்.
2. Factory Manager,
Hindustan Uniliver Ltd,
St.Mary's Road,
Kodaikanal.

பத்தி ஒன்று மட்டும்

நகர் ஊரமைப்புத் துறை

அனுப்புநர்
திரு.மு.மதிமாறன், பி.இ.,
நகர் ஊரமைப்பு துறை இயக்குநர்,
மதுரை மண்டலம்,
4, ஹக்கீம் அஜ்மல்கான் ரோடு,
சின்னசொக்கிசுளம், மதுரை - 625 002,
தொலைபேசி எண் .0452 -2521589,
Website : www.tn.gov.in/dtcp
mail ID : dydtcpmdurn@gmail.com

பெறுநர்
ஆணையாளர்,
கொடைக்கானல் நகராட்சி,
திண்டுக்கல் மாவட்டம்.

ந.க.எண்.762/2019 மம3,

நாள் 31.05.2019.

திருவள்ளூர் ஆண்டு 2049, விகாரி வருடம் வைகாசி திங்கள் 17 -ஆம் நாள்

அய்யா,

பொருள் : மலையிடப் பகுதி - திண்டுக்கல் மாவட்டம் - கொடைக்கானல் நகராட்சி - வார்டு-பி, பிளாக்-21, நகரளவு எண். 5/2, செயின்ட் மேரிஸ் சாலை - இந்துஸ்தான் யுனிலீவர் லிமிடெட், நிறுவன வளாகத்தில் - பாதாசம் கலந்த மண்களை சுழிவி சுத்தப்படுத்துதல், (Soil Remediation Trails) மண் நிரப்புதல் மற்றும் Civil works மேற்கொள்ள அனுமதி வழங்க கோரப்பட்டது - HACA குழுவின் இசைவு மற்றும் AAA குழுமம் இசைவு பெறப்பட்டது - தொடர்பாக.

பார்வை:

- 1 நகர் ஊரமைப்பு ஆணையர், சென்னை அவர்களின் கடிதம் ந.க.எண்.4727/2017/HSBA, நாள்.27.02.19
- 2 68வது மலையிட பாதுகாப்பு குழும கூட்டப்பொருள் எண்.19, நாள்.20.02.19.
- 3 அரசாணை எண். 49, வீட்டு வசதி மற்றும் நகர்புற வளர்ச்சித் துறை நாள். 24.03.2003.
- 4 நகராட்சி பொறியாளர் மற்றும் ஆணையாளர்(பொ), கொடைக்கானல் நகராட்சி கடிதம் ந.க.எண். 233/2017/எப்1 நாள். 31.01.2019. (இவ்வலுவலகத்தில் பெறப்பட்ட நாள்.14.02.2019.)
- 5 இந்துஸ்தான் யுனிலீவர் Ltd., அவர்கள் விண்ணப்பம் நாள். 13.06.2018.
- 6 தலைமை பொறியாளர் (வே.பொ), வேளாண்மைப் பொறியியல் துறை, சென்னை அவர்களின் கடிதம் எண். மபாஆ(க)1/47962/2018 நாள். 23.01.2019.
- 7 முதன்மை செயலாளர்/தலைவர், தமிழ்நாடு மாசு கட்டுப்பாட்டு வாரியம், சென்னை அவர்களின் கடிதம் எண். T2/TNPCB/F.36448/27568/DGL/2018, dated:04.06.2018.
- 8 உதவி இயக்குநர், புவி தொழில்நுட்ப மையம், திண்டுக்கல் அவர்களின் கடிதம் எண். 38/2018/(GTC) Date:. 11.10.2018.

- ✓ 9 மாவட்ட வன அலுவலர், கொடைக்கானல் அவர்களின் கடிதம் எண். 5725/2017/வ1, நாள். 25.01.2019.
- ✓ 10 செயற் பொறியாளர், நீ ஆ அ/பொபது/மஞ்சளாறு வடிநிலக் கோட்டம், பெரியகுளம் அவர்களின் கடிதம் எண். 427எம்/வப/இவஅ2/கோ13/2018, நாள். 05.10.18.
- ✓ 11 உதவி செயற்பொறியாளர், பொபது/மருதாநதி வடிநில உபகோட்டம், நிலக்கோட்டை அவர்களின் கடிதம் க.எண்.818/2018-2/கோ.35, நாள்.25.09.2018.
- ✓ 12 சென்னை உயர்நீதி மன்ற மதுரை கிளை வழக்கு எண். W.P(MD) No. 4686/2006 உத்திரவு நாள். 06.01.2017.
- ✓ 13 திண்டுக்கல் மாவட்ட ஆட்சியர், குறிப்பு நாள்.16.05.2017.
- ✓ 14 நகர் ஊரமைப்பு ஆணையர், சென்னை அவர்களின் கடிதம் ந.க.எண்.427/2017/மஇகவி, நாள்.09.05.2017.
- ✓ 15 59வது மலையிட பாதுகாப்பு குழும கூட்டம் தீர்மானம் எண்.6, நாள்.20.04.2017.
- ✓ 16 இவ்வலுவலக கடிதம் இதே எண். நாள்.17.5.2017
- ✓ 17 கொடைக்கானல் நகராட்சி ஆணையர் செயல்முறை கடிதம் ந.க.எண்.233/2017/எப்1, நாள்.06.06.2017.
- ✓ 18 திண்டுக்கல் மாவட்ட ஆட்சியர் அவர்களின் குறிப்பு ஒப்புதல் நாள்.15.02.2019.
- ✓ 19 நகர் ஊரமைப்பு துணை இயக்குநர், மதுரை மண்டலம் அவர்களின் கடிதம் ந.க.எண்.762/19/மம3, நாள்.15.02.19.
- ✓ 20 திண்டுக்கல் மாவட்ட ஆட்சியர் அவர்களின் குறிப்பு ஒப்புதல் நாள்.24.04.2019.

திண்டுக்கல் மாவட்டம், கொடைக்கானல் நகரம், வார்டு-பி, பிளாக்-21, நகரளவு எண். 5/2, செயின்ட் மேரிஸ் சாலையில் நிலையில் உள்ள இந்துஸ்தான் யுனிலீவர் லிமிட்டெட் நிறுவன வளாகத்தில் உள்ள பாதரசம் கலந்த மண்களை கழுவி சுத்தப்படுத்திடவும் புதிய மண் நிரப்பவும், (Soil Remediation Trails) மற்றும் Civil பணிகள் மேற்கொள்ள பார்வை (1) -ல் கண்டுள்ள நகர் ஊரமைப்பு ஆணையர், சென்னை அவர்களின் கடிதம் மற்றும் பார்வை (2)-ல் கண்டுள்ள மலையிடப் பாதுகாப்பு குழும தீர்மானத்தின்படி அனுமதி அளிக்கப்பட்டுள்ளது. அதனை தொடர்ந்து தொடர்புடைய வனத்துறை, புவியியல் மற்றும் சுரங்கத் துறை மற்றும் வேளாண் பொறியியல் துறை ஆகியவற்றின் தடையின்மைச் சான்றில் குறிப்பிடப்பட்டுள்ள கீழ்க்கண்ட நிபந்தனைகளை முழுமையாக பின்பற்றி தகுந்த பாதுகாப்பு ஏற்பாடுகளுடன் பணிகள் மேற்கொள்ளப்பட வேண்டும் என்ற நிபந்தனையுடன் ஆணையாளர், கொடைக்கானல் நகராட்சி அவர்களே அனுமதி வழங்கும் பொருட்டு மாவட்ட அழகுணர்வு காப்பு கூறுகள் (AAA) இசைவு வழங்க பார்வை (20) -ல் கண்டுள்ள குறிப்பின் படி திண்டுக்கல் மாவட்ட ஆட்சித்தலைவர் அவர்களால் குறிப்பு ஒப்புதல் வழங்கப்பட்டுள்ளது.

வேளாண்மைப் பொறியியல் துறை தடையின்மைச் சான்று

தலைமை பொறியாளர் (வே.பொ), சென்னை அவர்களின் கடிதம் எண். மபாஆ(க)1/47962/2018 நாள். 23.01.2019. தேதிய கடிதத்தில் "நிறுவன வளாகத்தில் பாதரசம் பாதிப்புள்ள மண்ணை தோண்டி எடுத்து சுத்தப்படுத்தி மாற்றம் செய்யும் பணியினை முழுமையாக மேற்கொள்ள M/S.இந்துஸ்தான் லீவர் லிமிடெட் நிறுவனத்திற்கு மலையிட பாதுகாப்புக்குழு அனுமதி வழங்கும் பொருட்டு வேளாண்மை பொறியியல் துறையின் மணவளப்பாதுகாப்பு அடிப்படையிலான குறிப்புரை கீழ்க்கண்டவாறு வழங்கப்படுகிறது.

1. இந்துஸ்தான் யுனிலிவர் லிமிடெட் நிறுவனம் அமைந்துள்ள இடம் கொடைக்கானல் நகராட்சி, வார்டு பி, பிளாக் 21, நகரளவு எண்.5/2-ல் 20.30 ஏக்கர் பரப்பு கொண்டுள்ளது.
2. நிலமானது புன்செய் நிலம் ஆகும். நிலத்தின் மண்வகை Sandy Clay Loam ஆகும். நிலத்தின் வாட்டம் கட்டிடம் அமைந்துள்ள பகுதிகளில் 3 % முதல் 15 % ஆகவும் பிற பகுதிகளில் 15 % முதல் 50 % ஆகவும் உள்ளது.
3. மண் தோண்டி எடுத்து சுத்திகரிப்பு செய்ய உத்தேசிக்கப்பட்டுள்ள பரப்பு 3 ஏக்கர் ஆகும்.
4. மேற்கண்ட உத்தேசிக்கப்பட்ட இடத்தைச் சுற்றிலும் காலியிடங்களாகவும், மரங்கள் அடர்ந்த பகுதிகளாகவும் உள்ளது.
5. நிலத்திலுள்ள உபரி மழைநீர் வெளியேற வடிகால் அமைப்புகள் உள்ளது.
6. வளாகத்திலுள்ள கட்டிடங்களிலிருந்து கழிவுநீர் பாதுகாப்பாக வெளியேற்ற அமைப்புகள் உள்ளது.
7. வளாகத்திலுள்ள கட்டிடங்களில் மண் அரிப்பு ஏற்படாத வகையில் வடிகால் மற்றும் மழைநீர் முறையாக சேகரிக்க கம்பி வலை தடுப்பணை மற்றும் வண்டல் சேகரிப்பு அமைப்புகள் உள்ளன.
8. நிலத்தில் மண் அரிமானம் தடுக்கும் வகையில் புல் தரை மற்றும் மண் அரிப்பு தடுப்பு அமைப்புகள் உள்ளன. இருப்பினும் மண் தோண்டப்பட உள்ளதால் மண் அரிமானத்தை தடுக்க மத்திய மண் மற்றும் நீர்வள பாதுகாப்பு ஆராய்ச்சி மற்றும் பயிற்சி நிலைய பரிந்துரைகள் நிபந்தனைகளாக வழங்கப்படுகிறது. அவற்றை தவறாமல் பின்பற்றப்பட வேண்டும் எனவும் வலியுறுத்தப்படுகிறது.

நிபந்தனைகள்

- 1 மண் தோண்டும் பணி மற்றும் மண் நிரப்பும் பணி மழையில்லாத காலங்களில் மேற்கொள்ளப்பட வேண்டும்.
- 2 மரங்களுக்கு அருகாமையில் மண் தோண்டும் பணி மேற்கொள்ளும்போது பாதுகாப்பாக மேற்கொள்ளப்பட வேண்டும். மேலும் மண் தோண்டிய இடத்தில் உடனே புதிய மண் கொண்டு நிரப்பி புல்தரை அமைக்கப்பட வேண்டும்.

- 3 மண்தோண்டி எடுக்கப்பட உள்ள "A" பகுதியில் 0.20 மீ ஆழமும் "B" பகுதியில் 0.30 மீ ஆழமும் C1 பகுதியில் 0.35 மீ ஆழமும் மற்றும் C2 பகுதியில் 0.60 மீ ஆழத்திற்கு மிகாமல் மண்தோண்டும் பணி மேற்கொள்ளப்பட வேண்டும்.
- 4 "A" பகுதியில் மண் அரிப்பைத் தடுக்கும் வகையில் கம்பி வலையுடன் கூடிய தடுப்புச் சுவர் அமைக்கப்பட வேண்டும்.
- 5 "B" பகுதியின் மண் அரிப்பைத் தடுக்க 0.50 மீ உயர இடைவெளியில் கல்வர்ப்புகள் அமைக்கப்பட வேண்டும்.
- 6 "B" பகுதியின் கீழ்ப்பகுதியில் கம்பி வலையுடன் கூடிய தாங்குகவர் 150 மீட்டர் நீளத்திற்கு அமைக்கப்பட வேண்டும்.
- 7 "A" மற்றும் "B" பகுதிகளில் உள்ள ஓடையின் மேற்பகுதியில் கம்பிவலைத் தடுப்பணையும் கீழ்ப்பகுதியில் சிமெண்ட் தடுப்பணையும் கட்டப்பட வேண்டும்.
- 8 "A" மற்றும் "B" பகுதிகளில் எடுக்கப்படும் மண் சுத்திகரிப்பு செய்யப்பட்ட பின் C1 மற்றும் C2 பகுதிகளில் நிரப்ப பயன்படுத்தலாம்.
- 9 C1 மற்றும் C2 பகுதிகளில் மண் நிரப்பும் போது தாங்குகவருடன் கூடிய படிமட்டங்களாக அமைக்கலாம். தாவரத் தடுப்பு புல் வகைகளான Guatemala மற்றும் Kikyuu படிமட்டங்களின் மேல் நடப்பட வேண்டும்.
- 10 C1 பகுதியில் உள்ள வடிகால்களில் உதிரி கற்கள் தடுப்பணை 3 எண்கள் கட்டப்பட வேண்டும்.
- 11 மேலும் மேற்கண்ட பணி நச்சுத்தன்மை கொண்ட பாதரசம் கலந்த மண்ணை சுத்திகரிப்பு செய்து மாற்றம் செய்யும் பணி என்பதால் விரிவான திட்ட அறிக்கையில் குறிப்பிடப்பட்டுள்ள அனைத்து பாதுகாப்பு அம்சங்களும் தமிழ்நாடு மாசு கட்டுப்பாட்டு வாரியம் வழங்கியுள்ள பாதுகாப்பு அம்சங்களும் முறையாக பின்பற்றப்பட வேண்டும்.

மேற்கண்ட நிபந்தனைகளாக விதிக்கப்பட்டுள்ள மத்திய மற்றும் நீர்வளப் பாதுகாப்பு ஆராய்ச்சி நிறுவனத்தின் பரிந்துரைகள் பின்பற்றப்படும் என மனுதாரர் இந்துஸ்தான் யுனிலீவர் லிமிடெட் நிறுவனம் அளித்துள்ள உறுதிமொழி அடிப்படையிலும் பிரஸ்தாப இந்துஸ்தான் யுனிலீவர் லிமிடெட் நிறுவன வளாகத்தில் மண் சுத்திகரிப்பு மற்றும் மண் மாற்றம் செய்யும் பணியினை செயல்படுத்தவும் வளாகத்திலுள்ள கட்டிடங்களில் பழுது நீக்கும் பணி மேற்கொள்ளவும் மலையிடப் பாதுகாப்பு குழும அனுமதி வழங்க வேளாண்மை பொறியியல் துறையின் மண் வள பாதுகாப்பு அடிப்படையிலான பரிந்துரை வழங்கப்பட்டுள்ளது.

தமிழ்நாடு மாசுக் கட்டுப்பாட்டு வாரியப் பரிந்துரை

Based on the recommendations of the SEC, the following instructions are issued to the unit of M/S. Hindustan Unilever Limited (Thermometer Factory), Kodaikanal, Dindigul District.

1. The unit is permitted to commence the soil remediation work by installing and commissioning the new improved version of soil washing plant and mercury vacuum retort for the soil remediation work.
2. The soil remediation work should be carried out as per soil remediation up scaling plan, recommendations and other directions/instructions issued by the Board from time to time.
3. The soil remediation work should be undertaken under the guidance of National Environmental Engineering Research Institute (NEERI), Nagpur and the Indian Institute of Soil & Water Conservation, Udhagamandalam, NEERI's representative should be present throughout the remediation period for monitoring the same.
4. Prior to commencing the remediation work, necessary approval and permission should be obtained from the concerned authorities.
5. The unit should successfully demonstrate the performance of the soil washing plant as well as the mercury vacuum retort towards fulfilling the objectives of remediation during a period of 3 to 6 months.
6. The performance evaluation report of the soil washing plan and the mercury vacuum retort installed is crucial for taking further decisions. Relevant performance parameters should be monitored with the involvement of National Environmental Engineering Research Institute (NEERI) and the same shall be submitted to the Board.
7. During 3 to 6 months period as above, M/S.HUL should demonstrate the performance in respect of the following :
 - a. Achieve the target remediation standard of 20 mg /kg.
 - b. Ensure that environmental parameters are monitored, recorded and compiled with during remediation process.
 - c. Performance evaluation report of the soil washing plant and the mercury retort installed.
 - d. Soil erosion and rehabilitation measures to be implemented and demonstrated.
 - e. Occupational health measures to be implemented and ensure compliance.
 - f. Provide detail of soil input and output including overflow and under flow in the sieves and also demonstration of the mercury distribution in the process.
8. The unit shall carryout the following Civil works associated with soil remediation which are required to be carried out prior to commencing the soil remediation work.
 - a. Terrace walls construction.
 - b. Access roads repair/new road for formation.
 - c. Drains re-routing/new Drains constructions.
 - d. Silt trap upgradation.
 - e. Silt settling tank construction

Additional civil works comprising of
9. Vehicle tyre wash station

10. weighbridge
11. Civil work for transformer
12. Foundation work for the equipment
13. Demolition of old buildings and walls inside the factory premises.
 - a. The unit is permitted to carry out decontamination and disposal of machinery and materials by adhering to the protocol prepared by Dr.Shyam Asolekar, Indian Institute of Technology, Bombay.
 - b. The unit shall dispose of the hazardous and contaminated wastes including building debris as submitted to the authorized TSDF. In this regard, the unit should obtain the protocol from the TSDF operated for stabilization and disposal of the same. Prior to disposal, the protocol should be recommended by SEC and approved by the Board.

புவி தொழில்நுட்ப மற்றும் கனிம வளத்துறை சான்று

உதவி இயக்குநர்(பொ), புவி தொழில்நுட்ப மையம், திண்டுக்கல் அவர்களின் கடிதம் ந.க.எண். 38/2018/(GTC) Date:. 11.10.2018 தேதிய கடிதத்தில் Soil remediation மற்றும் Proposed Civil work தொடர்பான பணிகளை மேற்கொள்ள கீழ்க்கண்ட நிபந்தனைகளுடன் பரிந்துரை பெறப்பட்டுள்ளது.

Recommendations

The area falls in Zone II which is less susceptible for landslide and considering the location of the site with reference to the slope of the field, less thickness of the soil followed by lateritic soil in hardrock formation, the area is less susceptible for landslides. Hence the request of the applicant for proposed civil work and soil remediation in HUL premises in R.S.No.270 to 275, Ward-B, Block-21, T.S.No.5/2 in St.Mary's road, Kodaikanal Municipality, Kodaikanal Taluk, Dindigul District may be compiled with following conditions.

1. Toe cutting of the Earth should be avoided and all the Earth cut faces should be protected by retaining walls with weep holes.
2. Retaining walls should be constructed before starting remediation works.
3. Proper drainage facility should be provided for easy flow of surface storm and flood water .
4. No soil should be transported out of the premises.
5. Prior permission should be obtained from the District Collector for the usage of machineries.
6. Stream courses, Nallas, channels, storm water passing ways etc. should not be blocked by construction activity .
7. The turffing of slope should be done in all the terraces to arrest soil erosion.
8. Terrace wall should be erected with strong foundation and trees should be planted along the boundary and within the premises wherever possible to arrest soil erosion.

வனத்துறையின் தடையின்மைச் சான்று

மாவட்ட வன அலுவலர், கொடைக்கானல் அவர்களின் கடிதம் எண். 5725/2017/வ1, நாள். 25.01.2019.-ம் தேதிய கடிதத்தில் கீழ்க்கண்ட விவரங்களுடன் முதன்மை தலைமை வனப் பாதுகாவலர், சென்னைக்கு முகவரியிடப்பட்டுள்ளது. மேற்காண் நிறுவனத்தில் மண் மாற்றுதல் மற்றும் அதற்கான கீழ்க்கண்ட பராமரிப்பு மற்றும் கட்டுமானப் பணிகள் மேற்கொள்ள அனுமதி வழங்கலாம் என தெரிவிக்கப்பட்டுள்ளது.

1. எண்ணிக்கையிலான புதிய தடுப்புச் சுவர் கட்டும் பணி.
2. கம்பெனியின் உட்பகுதியில் வாகனங்கள் சென்று வருவதற்காக இருக்கக் கூடிய தார்சாலையினை மேம்பாடு செய்யும் பணி.
3. மழைநீரை ஒருங்கிணைத்து கொண்டு வர கல்கவர்கள் கட்டும் பணி.
4. மண் அரிப்பை தடுப்பதற்காக கட்டப்பட்டுள்ள 4 எண்ணிக்கையிலான Gabion Structure கட்டுமானத்தை மேம்பாடு செய்யும் பணி.
5. மழைநீரை சுத்தம் செய்வதற்கு புதிய தொட்டி கட்டும் பணி.
6. மோட்டார் வாகனங்கள் வெளியே செல்லும் பொழுது அவிற்றின் டயர்களை சுத்தம் செய்வதற்கு vehicle tyre wash station அமைக்கும் பணி.
7. நாள்தோறும் சுத்தம் செய்யப்படும் மண்ணின் அளவுகளின் எடையினை நிர்ணயம் செய்ய புதியதாக weigh bridge அமைக்கும் பணி.
8. மேற்கண்ட பணிகளை செயல்படுத்துவதற்காக அந்நிறுவனத்திற்கு தேவையான மின்சார வசதியினை ஏற்படுத்திக் கொள்ள புதியதாக Transformer (Civil work for Transformer) அமைப்பதற்கு கற்கட்டிடம் அமைக்கும் பணி.
9. மண்களை சுத்தம் செய்வதற்காக பயன்படுத்தும் கருவிகளை நிறுவ Foundation அமைக்கும் பணி.
10. ஏற்கனவே கட்டப்பட்டுள்ள கட்டிடங்களை இடித்து சுத்தம் செய்யும் பணி

மேற்கண்ட 10 விதமான கட்டுமான பணிகள் மேற்கொள்ளுவதனால் வன நிலங்களுக்கோ, வன உயிரினங்களுக்கோ வனச்சுற்று சூழலுக்கோ எவ்வித பாதிப்பும் இல்லை. மேலும் கம்பெனி அமைந்துள்ள உட்பகுதியில் மண்ணின் மேற்பரப்பில் 1 அடி ஆழம் அளவில் மண்ணினை வெட்டி எடுத்து நீரால் சுத்தம் செய்து அம்மண்ணின் பாதரசத்தின் அளவின் தன்மை 20 mg/kg-க்கு குறைவாக இருக்கும் பட்சத்தில் பரிசோதனை செய்து திரும்பவும் அப்பகுதியின் மேற்பரப்பில் மண்ணினை நிரப்புவதால் அருகாமையில் உள்ள வனப்பகுதிக்கு எவ்வித பாதிப்பும் இல்லை.

ஹிந்துஸ்தான் யுனிலீவர் கம்பெனி அமைந்துள்ள இடத்திலிருந்து வெளியேறும் மழைநீரை Silt tank-ல் தேக்கி மறுபடியும் நான்கு தடுப்பு சுவர் வழியாக வடிகட்டப்பட்டு அனுப்பப்படுகிறது. அவ்வாறு அனுப்பப்படும் மழைநீர் அருகாமையில் உள்ள வருவாய் துறை நிலத்தின் வழியாக சென்று

அப்பகுதியில் உள்ள சிறு சிறு சிற்றோடைகள் வழியாக பிரிந்து அருகில் அமைந்துள்ள கொடைக்கானல் வனச்சரகத்திற்கு உட்பட்ட பாம்பார் காப்புக் காடு பகுதிக்குள் சென்று ஓடை வழியாக பாம்பார் ஆற்றுப் பகுதிக்கு சென்றடைகிறது.

அவ்வாறு காப்புக் காடு பகுதிக்குள் சுத்தம் செய்யப்பட்ட அந்நீர் செல்லும் பட்சத்தில் வனவிலங்குகளுக்கும் அப்பகுதியில் வாழும் தாவர இனங்களுக்கும் மற்றும் வன சுற்று சூழலுக்கோ எவ்வித பாதிப்பும் இல்லை.

உதவி செயற்பொறியாளர், பொதுப்பணித்துறை அவர்களின் குறிப்பு

பார்வை 11-ல் கண்டுள்ள உதவி செயற்பொறியாளர், பொதுப்பணித்துறை, மருதாந்தி வடநில உபகோட்டம் கடிதத்தில் இந்துஸ்தான் யுனிலீவர் நிறுவனம் மேற்கொள்ளும் Soil remediation work பணிகளுக்கு தொழில்நுட்ப கருத்துகளை வழங்க இத்துறையின் கீழ் செயல்படும் மண்பரிசோதனை மற்றும் ஆராய்ச்சி கோட்டம், சென்னை அவர்களால் வழங்கப்படும் தொழில்நுட்ப கருத்துகள் சரியானதாக இருக்கும் என்பதால் மண்பரிசோதனை மற்றும் ஆராய்ச்சிக் கோட்டம் சென்னை அவர்களுக்கு பரிந்துரைக்காக அனுப்பப்பட்டுள்ளது என்ற விபரம் தெரிவிக்கப்பட்டுள்ளது.

பொது குறிப்பு

கொடைக்கானல் நகராட்சி, வார்டு-B, பிளாக்-21, நகரளவு எண். 5/2-ல் 20.03 ஏக்கர் பரப்பளவு மனையிடத்தில் மூடப்பட்டுள்ள தர்மாமீட்டர் தயார் செய்யும் நிறுவனமானது தற்போது செயல்படவில்லை. அந்த நிறுவன வளாகத்தில் உள்ள நிலப்பரப்பில் கலந்துள்ள பாதரச கழிவுகளை ஒரு பகுதி மட்டும் சுத்தம் செய்து அகற்ற பிரஸ்தாப மனையிடம் நேராய்வு செய்யப்பட்டு மாவட்ட ஆட்சித் தலைவர் அவர்கள் ஒப்புதலுடன் நகர் ஊரமைப்பு ஆணையர், சென்னை அவர்களுக்கு சமர்ப்பிக்கப்பட்டுள்ளது. பார்வை 15-ல் கண்டுள்ள மலையிட பாதுகாப்பு குழும கூட்ட தீர்மானத்தின்படி தொடர்புடைய வனத்துறை, புவியியல் மற்றும் சுரங்கத்துறை, வேளாண் பொறியியல் துறை ஆகியவற்றின் தடையின்மை சான்றுகளில் குறிப்பிடப்பட்டுள்ள நிபந்தனைகளை முழுமையாக பின்பற்றி தகுந்த பாதுகாப்பு ஏற்பாடுகளுடன் பணிகள் மேற்கொள்ளப்பட வேண்டும் என்ற நிபந்தனையுடன் கொடைக்கானல் நகராட்சி ஆணையர் அவர்களே அனுமதி வழங்கும் பொருட்டு "AAA" இசைவு வழங்க மாவட்ட ஆட்சித் தலைவர் அவர்களால் ஒப்புதல் வழங்கப்பட்டுள்ளது.

அதனை தொடர்ந்து பார்வை 17-ல் கண்டுள்ள கொடைக்கானல் நகராட்சி ஆணையர் செயல்முறை கடிதத்தில் வனத்துறை, புவியியல் மற்றும் சுரங்கத்துறை, வேளாண் பொறியியல் துறை

மற்றும் தமிழ்நாடு மாசு கட்டுப்பாட்டு வாரியம் மற்றும் தீயணைப்புத்துறை ஆகியவற்றின் தடையின்மை சான்றுகளில் குறிப்பிடப்பட்டுள்ள நிபந்தனைகளை முழுமையாக கடைபிடிக்கப்பட வேண்டும் என்ற நிபந்தனையுடன் 06.06.2017 முதல் 05.06.2018 வரை அனுமதி வழங்கப்பட்டுள்ளது.

தற்பொழுது பார்வை 5-ல் கண்ட இந்துஸ்தான் யூனிலீவர் லிமிடெட் கடிதத்துடன் மேற்காண் மனையிடத்தில் எஞ்சிய பகுதியில் அமைந்துள்ள மண்களை சுத்தப்படுத்திடவும் புதிய மண் நிரப்பவும் மற்றும் Civil பணிகள் மேற்கொள்ள HACA அனுமதி வேண்டி சமர்ப்பிக்க மாவட்ட ஆட்சித் தலைவர் அவர்களின் ஒப்புதலுடன் பார்வை 19-ல் கண்ட இவ்வலுவலக கடிதம் மூலம் HACA அனுமதி வேண்டி நகர் ஊரமைப்பு ஆணையர், சென்னை அவர்களுக்கு சமர்ப்பிக்கப்பட்டது.

அதனை தொடர்ந்து பார்வை 2-ல் கண்ட 20.02.19-ம் தேதிய 68வது மலையிடப்பகுதி பாதுகாப்பு குழும கூட்டப்பொருள் எண் 19-ல் கீழ்க்கண்டவாறு பரிந்துரைத்து தீர்மானிக்கப்பட்டுள்ளது.

“Elaborate discussion took place in the meeting. The official representing the PCCF had agreed with the report of the Chief conservator of forest, Dindigul and concurred No objection to this proposal.

The HACA decided to recommend the proposal for Soil Remediation and Associated civil works in Dindigul District, Kodaikanal Municipality ward-B, Block-21, T.S.No.5/2, over an extent 8.10.50 Hectatre, subject to the conditions imposed by the Agricultural Engineering Department, Forest Department, Geology and mining Department.

பார்வை (20) -ல் காணும் திண்குக்கல் மாவட்ட ஆட்சியர் அவர்களின் குறிப்பு ஒப்புதலில் கீழ்க்கண்ட வாறு குறிப்பிடப்பட்டுள்ளது.

The unit M/s. Hindustan Uni Lever Limited (Thermometer factory), Kodaikannal, Dindigul District has requested to carry out soil remediation trials for a three months subject to certain conditions stipulated there in and obtaining clearance from concerned authorities. In this regard the company has applied for NOC from HACA committee and the committee also recommended for soil remediation and associated civil works subject to the conditions imposed by various departments. Presently, the company has applied for the approval of AAA committee to get concurrence from Kodaikannal Municipality to carry out the exercise.

In connection with the company's request, the Scientific Expert Committee (SEC) made the soil remediation up-scaling plan which is contains following conditions.

- The soil remediation work should be undertaken under the guidance of National Environmental Engineering Research Institute (NEERI), Nagpur and the Indian Institute of Soil and Water Conservation, Udahgamandalam. It is known from the letter of PS/Chairman (FAC), Tamil Nadu Pollution Control Board's Letter No.T2/TNPCP/F.36448/27568/DGL/2018, dated. 04.06.2018, the representative of NEERI should be present throughout the remediation period for monitoring and the same.
- The performance evaluation report of the soil washing plant and the mercury vacuum retort installed and relevant performance parameters should be monitored with the involvement of National Environmental Engineering Research Institute (NEERI) and the same shall be submitted to the Board.

- It is known from the soil remediation up-scaling plan, three type of wastes (Hazardous, Non-Hazardous, Contaminated) are disposed through the appropriate containers and transported through a manifest system to an authorized Treatment, Storage and Disposal Facility (TSDF) located in Virudhunagar District, Tamil Nadu.

As per the soil remediation up-scaling plant, On behalf of M/S. Hindustan Unilever Limited (Thermometer Factory), Kodaikanal, Dindigul District, the Factory Manager Thiru. R. John George has submitted a declaration for the strict adherence of above mentioned condition and objectives throughout the period of remediation work , hence the company may be permitted to get the concurrence from Kodaikanal Municipality to carry out the excersice.

மேற்கண்ட நிபந்தனைகளை முழுமையாக பின்பற்றி பணிகள் மேற்கொள்ள கொடைக்கானல் நகராட்சி அளவிலேயே அனுமதி வழங்குமாறு தெரிவித்து கொள்ளப்படுகிறது.

இணைப்பு

பார்வை (1) மற்றும் (2) -ல் காணும் கடித நகல்கள்.

நகல்

The Factory Manager,
Hindustan Unilever Limited,
St. Mary's Road,
Kodaikanal - 624 101.

நகர் ஊரமைப்பு துணை இயக்குநர் ,
மதுரை மண்டலம்.

3/6/19

DEPARTMENT OF PUBLIC HEALTH & PREVENTIVE MEDICINE**From**Dr.K.R. JAYANTHI, MBBS, DPH,
Deputy Director of Health Services,
Palani.**To**The Municipal Commissioner,
Kodaikanal Municipality
Kodaikanal ,Dindigul District.**R.No. 5599 /A3/2020****Date: .03.2021**

Sir,

Sub: Public Health and Preventive Medicine – Palani Health Unit District – Hindustan Unilever Ltd., Request Permission to Soil remediation and associated civil work at Hindustan Unilever Site at Kodaikanal – NOC Issued-regarding.

Ref: 1.R.No:233/2017/F1, Dated. 29.01.2021 of the Municipal Commissioner, Kodaikanal Municipality, Kodaikanal , Dindigul District.
2. R.No:13920/Hyg./S2/2021, Dated. 25.02.2021 of the Director of Public Health and Preventive Medicine, Chennai – 6.

With reference to the letter 1st cited , the Commissioner, Kodaikanal Municipality, Kodaikanal , Dindigul District is requested to give NOC to Hindustan Unilever Ltd., to carryout Soil remediation and associated civil work at Hindustan Unilever Ltd.,Site at Kodaikanal subject to the condition that the Hindustan Unilever Ltd., company should follow the safety measures without any deviation as per the reference 2nd cited.

Encl: NOC**Copy to :**The Factor Manager,Hidustan Unilever Ltd,
St.Mary's Road, Kodaikanal.Deputy Director of Health Services,
Palani .**Copy Submitted :**

Director of Public Health and Preventive Medicine Chennai-6

NO OBJECTION CERTIFICATE

It is hereby certified that there is no objection to carryout Soil remediation of and associated civil work at **HINDUSTAN UNLIEVER LTD.,** Site at Kodaikanal subject to the following conditions .

Safety Measured to be Followed.

1. Soil remediation work should be undertaken by following the Tamilnadu Pollution Control Board approved protocol.
2. Soil remediation work should be carried out under the guidance fo expert agencies as specified in the remediation plan.
3. Industry should have an Occupation Health Centre with full time doctor and other facilities
4. Pre - employment medical check - up should be conducted by a doctor and only the employees found suitable should be engaged on remediation activities.
5. All workers and employees should be monitored in a systematic program of medical surveillance that is intended to prevent occupational exposure.
6. Health Education should be provided to contractors and workers about work related hazards and early detection of adverse health effects
7. Adequate number of toilets and washroom should be available as per the Factories Act
8. Drinking water facility should be provided for workers
9. Ambient air should be monitored regularly and should be below the prescribed standard
10. Sufficient number of fire extinguishers and fire hydrant system should be maintained
11. Moving parts of machines should be properly protected with machine Guards
12. All employees should follow hygiene practices such as hand wash before leaving the workplace. All workers should required bathe before leaving the site.
13. permit to work (PTW) should be required for all non - routine activities carried out at site. All high risk permits (height and confined space should be authorized by Safety officer and Project Manager.
14. Waste generated for the process should be cleared periodically
15. Industry should provide Face mask and necessary PPEs to the Workers. Minimal PPE should be worn by employees and workers at all times.
16. Inhalation and absorption through the skin is an important source of exposure of mercury. Potential exposure may also occur through incidental inhalation of contaminated soil as dusts or through incidental ingestion of contaminated soil. Therefore proper use of personal protective equipment and good personal hygiene practices should be followed without any deviation.
17. Workers should be examined prior to employment and there after once in 3 months
18. Mercury in urine of the workers employed in soil remediation and associated civil works should be analyzed Periodically as scheduled below.

Category of employee	Schedule
Employees working in retort section /soil remediation process	Daily urine analysis
Employees in treatment process /associated civil works	Twice a week urine analysis
Employees in excavation area and all other areas	Weekly once urine analysis
Security personnel	Monthly once urine analysis
Additional monitoring	Prior to employment and following employment

19. Excavation of soil should be carried out safely and to prevent landslide, necessary soil retaining walls should be constructed
20. In case the information furnished by the applicant in the remediation Plan is found to be incorrect, the approval given will be invalid and Liable for cancellation
21. Mercury that has been collected from the condenser of the retort Equipment should be transferred into air tight containers. Mercury Containers should have the appropriate labels and stored in a cool and secure place.
22. All Standard Operating Procedures, work instructions, Do's and Don'ts should be communicated to workers prior to initiation of the remediation phase.
23. The Department shall inspect the unit any time regarding the adherences to the above said conditions.

Deputy Director of Health Services
Palani.

9/13/2024

கொடைக்கானல் நகராட்சி ஆணையாளர் அவர்களின் செயல்முறைகள்

முன்னிலை- திரு.த.நாராயணன், பிஎஸ்சி., எம்.பி.ஏ.,

Received in person by
H. TMK

ந.க.எண்.233/2017/எப்1

நாள். 25 -3-2021

பொருள் - மண் சுத்திகரிப்பு -கொடைக்கானல் நகராட்சி-வார்டு -B, பிளாக் 21, நகரளவு
எண்.5/2 செயின்ட் மேரிஸ் சாலை- ஹிந்துஸ்தான் யூனிலிவர் லிமிடெட்,
நிறுவன வளாகத்தில் உள்ள மண்களை கழுவி சுத்திகரிப்பு செய்தல்
(Soil Remediation) மற்றும் அதற்கான சிவில் பணிகள் (Civil Works)
மேற்கொள்ள அனுமதி வழங்க கோரியது - தொடர்பாக.

பார்வை -1) ஹிந்துஸ்தான் யூனிலிவர் லிமிடெட் கொடைக்கானல் அவர்களின் கடிதம்

நாள்.31.05.2018 சிவில் பணிகள் (சிவில் ஓர்க்ஸ்) தொடர்பான கடிதம்.

2) முதன்மை செயலாளர் / தலைவர் தமிழ்நாடு மாசுக்கட்டுப்பாட்டு வாரியம்

சென்னை அவர்களின் கடிதம் எண்.T2/TNPCB/F-36448/27568/DGL/2018

நாள்.04.06.2018.

3) ஹிந்துஸ்தான் யூனிலிவர் லிமிடெட்,கொடைக்கானல் அவர்களின் கடிதம்

நாள்.13-06-2018 மண்களை கழுவி சுத்திகரிப்பு செய்தல் தொடர்பான கடிதம்.

4) செயற்பொறியாளர் நீ.ஆ.அ/பொ.ப.து/மஞ்சளாறு வடிநிலைக் கோட்டம்

பெரியகும் அவர்களின் கடிதம் எண்.427/எம்/பெ/இவஅ2/கோ 13/2018

நாள்.05.10.2018.

5) உதவி இயக்குனர், புவி தொழில்நுட்ப மையம்,திண்டுக்கல் அவர்களின் கடிதம்

எண்.38/2018/(GTC) நாள்.11.10.2018.

6) தலைமை பொறியாளர் (வே.பொ)வேளாண்மை பொறியாளர் துறை, சென்னை

அவர்களின் கடிதம் எண்.ம.பா.ஆ(க)1/47962 நாள்/23/01/2019.

7) மாவட்ட வன அலுவலர், கொடைக்கானல் அவர்களின் கடிதம் ந.க.எண்.

5725/2017/வ1/நாள்.25.01.2019.

8) 68வது மலையிட பாதுகாப்பு குழுமம் கூட்டப்பொருள்.எண்.19 நாள்.20.02.2019.

9) நகர் ஊரமைப்பு துணை இயக்குநர், மதுரை மண்டலம் அவர்களின் கடிதம்

ந.க.எண்.762/2019, நாள்.31.05.2019.

10) இவ்வலுவலக அறிவிப்பு கடிதம் எண்.இதே நாள்.15.10.2020.

11) உதவி இயக்குநர், சுகாதாரப்பணிகள், பழனி அவர்களின் கடிதம்

எண்.R.5599/A3/2020, நாள்.9.3.2021.

பார்வை 1 மற்றும் 3ல் காணும் தங்களது விண்ணப்பத்தில், கொடைக்கானல் நகரம் வார்டு B, பிளாக் 21, நகரளவு எண்.5/2, செயின்ட் மேரிஸ் சாலையில் உள்ள ஹிந்துஸ்தான் யூனிலிவர் லிமிடெட் நிறுவனத்தின் பாதரசம் கலந்த மண்களை கழுவி சுத்தப்படுத்துதல் (Soil Remediation) மற்றும் அதற்கான சிவில் பணிகள் (Civil Works) மேற்கொள்ளவும் அனுமதி வழங்க கோரப்பட்டது.

பார்வை 2ல் காணும் தமிழ்நாடு மாசு கட்டுப்பாட்டு வாரியத்தின் கடிதத்தில் மேற்படி இடத்தில் பணிகள் மேற்கொள்ள நிபந்தனையுடன் அனுமதி வழங்கப்பட்டுள்ளது. மேற்காணும் தங்களது கட்டிடம் தொழிற்சாலை கட்டிடம் என்பதினால் மனுதாரரின் உத்தேசத்தின்மீது கீழ்க்கண்ட துறைகளின் கருத்து பெற்று மலையிட பாதுகாப்பு குழுவின் ஒப்புதலுக்கு அனுப்பி வைக்கப்பட்டது.

அதன்படி பார்வை 8ல் காணும் மலையிட பாதுகாப்பு குழுவும் தீர்மானத்தில் உத்தேசங்களுக்கு அனுமதி அளிக்கப்பட்டது. மேலும் பார்வை 4 முதல் 7 வரை உள்ள துறைகளின் தடையின்மை சான்றில் குறிப்பிடப்பட்டுள்ள நிபந்தனைகளை முழுமையாக பின்பற்றி தகுந்த பாதுகாப்பு ஏற்பாடுகளுடன் பணிகள் மேற்கொள்ளப்பட வேண்டும் என்ற நிபந்தனையுடன், பார்வை 9ல் காணும் நகர் ஊரமைப்பு துணை இயக்குநர், மதுரை மண்டலம் அவர்களின் கடிதத்தில், ஆணையாளர் கொடைக்கானல் நகராட்சி அவர்களே அனுமதி வழங்கும் பொருட்டு தெரிவிக்கப்பட்டுள்ளது.

பார்வை 8ல் காணும் மலையிட பாதுகாப்பு குழுவும் தீர்மானம் (HACA) எண்.68 நாள்..20.02.2019ன்படி வனத்துறை, புவியியல் மற்றும் சுரங்கத்துறை, வேளாண்மை பொறியியல்துறை மற்றும் பொதுப்பணித்துறை ஆகியோரின் தடையின்மை சான்றில் குறிப்பிடப்பட்டுள்ள நிபந்தனைகளுக்கு உட்பட்டு மேற்படி நிபந்தனைகளை முழுமையாக பின்பற்றி தகுந்த பாதுகாப்பு ஏற்பாடுகளுடன் பணிகள் மேற்கொள்ளப்பட வேண்டும் என்று தெரிவிக்கப்பட்டுள்ளது.

பார்வை 10ல் காணும் இவ்வலுவலக அறிவிப்புக் கடிதத்தின் மூலம், தங்களது நிறுவனம் ரூ.17,72,240/-ஐ (பதினேழு இலட்சத்தி எழுபத்தி இரண்டாயிரத்தி இருநூற்றி நாற்பது) 19.01.2021 அன்று பாதரசம் கலந்த மண்களை கழுவி சுத்தப்படுத்தல் (Soil Remediation) மற்றும் அதற்கான சிவில் பணிகளை (Civil Works) மேற்கொள்ள தங்களால் இந்தநகராட்சியில் செலுத்தப்பட்டுள்ளது என்று தெரிவிக்கப்படுகிறது.

மேலும் பார்வை 11ல் காணும் உதவி இயக்குநர், சுகாதாரப்பணி, பழனி அவர்களின் தடையின்மை சான்றில் குறிப்பிட்டுள்ள நிபந்தனைகளுக்கு உட்பட்டு மேற்படி நிபந்தனைகளை முழுமையாக பின்பற்றி தகுந்த பாதுகாப்பு ஏற்பாடுகளுடன் பணிகள் மேற்கொள்ள வேண்டும் என்றும் தெரிவிக்கப்பட்டுள்ளது.

மேற்காணும் பார்வை 2 மற்றும் 4 முதல் 9 மற்றும் 11ல் காணும் கடிதங்களில் கண்டுள்ள நிபந்தனைகளுக்குட்பட்டு கொடைக்கானல் நகரம் வார்டு B, பிளாக் 21, நகரளவு எண்.5/2, செயின்ட் மேரிஸ் சாலையில் நிலையில் உள்ள ஹிந்துஸ்தான் யூனிலிவர் லிமிடெட் நிறுவனத்தின் பாதரசம் கலந்த மண்களை கழுவி சுத்தப்படுத்தல் (Soil Remediation) மற்றும் அதற்கான சிவில் பணிகளுக்கு (Civil Works) அனுமதி வழங்கப்படுகிறது.

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குறிப்பு

பார்வை 2 மற்றும் 4 முதல் 9 மற்றும் 11 வரை உள்ள துறைகளின் தடையின்மை சான்றிதழில் தெரிவித்துள்ள சிறப்பு நிபந்தனைகளை பூர்த்தி செய்யப்பட வேண்டும்.(நகல் இணைக்கப்பட்டுள்ளது). பணிகள் மேற்கொள்வதற்கு முன் பாதுகாப்பு ஏற்பாடுகள் குறித்து உறுதி செய்திட வேண்டும்.மேலும் இது தொடர்பாக அரசு ஏதேனும் உத்தரவுகள்/நிபந்தனைகளை பிறப்பித்தால் அதனையும் பின்பற்றப்பட வேண்டும்.

அனுமதி காலம் - இந்த உத்தரவு பிறப்பித்த நாளிலிருந்து 3 வருடம் காலத்திற்குள் பணிகள் நிறைவேற்றப்பட வேண்டும்.

25/3/21
ஆணையாளர்

கொடைக்கானல் நகராட்சி

பெறுநர்
M/S Hindustan Unilever Limited
St.Marys Road
Kodaikanal

25/3/2021

நகல்

1)நகர் ஊரமைப்பு துணை இயக்குநர்,
எண். 4. அக்கீம் அஜ்மல் கான் சாலை
சின்ன சொக்கிகுளம்,
மதுரை

நெகிழி பயன்பாட்டை தவிர்ப்போம்

மழை நீரை சேகரிப்போம்
மதிவு அஞ்சல் ஒப்புக்கை அட்டையுடன்**நகராட்சி நிர்வாகம் மற்றும் குடிநீர் வழங்கு துறை**

அனுப்புநர்

பெறுநர்

ரா.முருகேசன், எம்.ஏ.,எம்.பில்.,பி.எஸ்.,டி.பி.எம்.,
ஆணையாளர் / தனி அலுவலர்,
கொடைக்கானல் நகராட்சி,
கொடைக்கானல் - 624 101.நகர் ஊரமைப்பு துணை இயக்குநர்,
4,ஹக்கீம் அஜ்மல்கான் ரோடு,
சின்ன சொக்கி குளம்,
மதுரை-6250012.**ந.க.எண். 233/2017/எப்.1 நாள்.31.01.2019**

பொருள் : அனுமதி – கொடைக்கானல் நகராட்சி - இந்துஸ்தான் யுனிலிவர் லிமிட்டெட், செயின்ட் மேரிஸ் சாலை – நிறுவன வளாகத்தில் உள்ள மண்களை கழுவி சுத்தப்படுத்துதல் (Soil Remediation and Civil works prior to soil Remediation) மற்றும் அதற்கான கட்டிட வேலைகள் அனுமதி வழங்க கோரியது – தொடர்பாக.

பார்வை : 1.இந்ததுஸ்தான் யுனிலிவர் லிமிட்டெட், கொடைக்கானல் அவர்களின் கடிதம் நாள் : 31.5.2018.

2. இந்ததுஸ்தான் யுனிலிவர் லிமிட்டெட், கொடைக்கானல் அவர்களின் கடிதம் நாள் 13.06.201.

3. தமிழ்நாடு மாசுகட்டுப்பட்டு வாரியம், சென்னை அனுமதி கடிதம் எண். TNPCB/F.36448/DGL/2018 நாள்.04.06.2018.

4. செயற்பொறியாளர்,நீஆஅ,பொபது, மஞ்சளாறு கோட்டம், பெரியகுளம், தடையின்மை சான்று கடிதம் எண்:427எம்/வப/இவஅ2/கோ.13/2018 நாள் 05.10.2018.

5. உதவி இயக்குநர், புவி தொழில்நுட்ப மையம், திண்டுக்கல், கடிதம் எண். RC.No.38/2018(GTC), Date : 11.10.2018.

6. மாவட்ட வன அலுவலர் மற்றும் வன உயிரின காப்பாளர், கொடைக்கானல் வன உயிரின சரணாலயம், கொடைக்கானல். கடிதம், ந.க.எண்.5725/2017/வ1 நாள் : 25.01.2019.

7. தலைமை பொறியாளர் வேளாண்மை பொறியியல் துறை, சென்னை கடிதம் எண்:மபா.ஆ(க)1/47962/2018, நாள் : 23.01.2019.

பார்வை 1 மற்றும் 2-ல் காணும் மனுதாரரின் விண்ணப்பங்கள் கொடைக்கானல் நகரம், வார்டு பி, பிளாக் 21, நகரளவு எண். 5/2, செயின்ட் மேரிஸ் சாலையில் நிலையில் உள்ள இந்துஸ்தான் யுனிலிவர் லிமிட்டெட் நிறுவன வளாகத்தில் உள்ள மண்களை கழுவி சுத்தப்படுத்திட (Soil Remediation and Civil works prior to soil Remediation) மற்றும் அதற்கான கட்டிட வேலைகள் அனுமதி வழங்க கோரப்பட்டுள்ளது.

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பார்வை 3 முதல் 7 வரை காணும் மற்ற 5 அரசு துறைகளின் தடையின்மை சான்று மற்றும் சிபாரிசு கடிதங்களின் நகல் இணைக்கப்பட்டுள்ளது.

மனுதாரரின் உத்தேச கட்டிட தொழிற்சாலை கட்டிடம் என்பதினால் மனுதாரரின் உத்தேசங்களின் மீது தங்களது துறையின் தொழில் நுட்ப கருத்துரைகளை வழங்குமாறு அன்புடன் கேட்டுக் கொள்கின்றேன். இத்துடன் மனுதாரரால் சமர்ப்பிக்கப்பட்ட ஆவணங்களையும் தங்களின் பரிசீலனையின் பொருட்டு இணைத்தனுப்பி வைக்கப்பட்டுள்ளது என்பதை அன்புடன் தெரிவித்துக் கொள்கின்றேன்.

ஆணையாளருக்காக
கொடைக்கானல் நகராட்சி

31.1.19

இணைப்பு :

1. வரைபடம் ஒன்று
2. பார்வை 1 முதல் 7 வரை காணும் நகல்கள்.

நகல்:

The Factory Manager,
Hindustan Unilever Limited,
St Mary's Road, Kodaikanal.

தமிழ்நாடு வனத்துறை

அனுப்புநர்

எஸ்.என்.தேஜஸ்வி, இ.வ.ப.,
மாவட்ட வன அலுவலர் மற்றும்
வனஉயிரின காப்பாளர்,
கொடைக்கானல் வன உயிரின சரணாலயம்,
கொடைக்கானல் 624101.

பெறுநர்

முதன்மை தலைமை வனப்பாதுகாவலர்
(சூறை தலைவர்)
பனகல் மாளிகை,
சைதாப்பேட்டை
சென்னை - 15.

(தலைமை வனப்பாதுகாவலர், திண்டுக்கல்
மண்டலம், திண்டுக்கல் மூலமாக)

ந.க.எண்.5725/2017/வ1 நாள்:25.01.2019.

அய்யா,

- பொருள் - அனுமதி - கொடைக்கானல் நகராட்சி - வார்டு பி - பிளாக் 21
நகரளவு எண் 5/2 செண்ட்மேரிஸ் சாலை, M/s. Hindustan Unilever
நிறுவனத்தில் மண் மாற்றுதல் (Soil Remediation) மற்றும்
அதற்கான பராமரிப்பு பணிகள் மேற்கொள்ள அனுமதி கோரியது
தடையின்மை சான்று வழங்க கோருதல் - தொடர்பாக.
- பார்வை - 1) ஆணையாளர், கொடைக்கானல் நகராட்சி
க.ம.எண்.233/2017/எப்.1 நாள் 03.08.2018.
2) மேலாளர், M/s. Hindustan Unilever, கொடைக்கானல் கடித
நாள் 31.05.2018 & 13.06.2018.
3) மேலாளர், M/s. Hindustan Unilever, கொடைக்கானல் கடித
நாள் 05.09.2018.

மேற்காணும் பொருள் தொடர்பாக, பார்வை 1ல் கண்ட கொடைக்கானல் நகராட்சி
ஆணையாளர் கடிதத்தில் திண்டுக்கல் மாவட்டம் கொடைக்கானல் வட்டம், கொடைக்கானல்
வார்டு பி பிளாக் 21 நகரளவு எண் 5/2 செண்ட்மேரிஸ் சாலை M/s. Hindustan Unilever
நிறுவனத்தில் மண் மாற்றுதல் (Soil Remediation) மற்றும் அதற்கான கீழ்க்கண்ட பராமரிப்பு மற்றும்
கட்டுமான பணிகள் மேற்கொள்ள வனத்துறையின் தொழில் நுட்ப கருத்துரை கேட்டு
விண்ணப்பம் அனுப்பியுள்ளார்.

- 1) ஹிந்துஸ்தான் யுனிலிவர் கம்பெனியின் உட்பகுதியில் 6 எண்ணிக்கையிலான புதிய
தடுப்பு சுவர் (Terrace wall) கட்டும் பணி.
- 2) ஹிந்துஸ்தான் யுனிலிவர் கம்பெனியின் உட்பகுதியில் வாகனங்கள் சென்று
வருவதற்காக இருக்க கூடிய தார் சாலையினை மேம்பாடு செய்யும் பணி.
- 3) ஹிந்துஸ்தான் யுனிலிவர் கம்பெனியின் மேற்கூரையிலிருந்து வரும் மழைநீர் மற்றும்
இயற்கையாக மழை நீர் வரும் ஆகிய நீரை ஒருங்கிணைத்து கொண்டு வர
அப்பகுதியில் கல்சுவர்கள் (RR masonry) கட்டும் பணி.
- 4) ஹிந்துஸ்தான் யுனிலிவர் கம்பெனியின் உட்பகுதியில் மண் அரிப்பை தடுப்பதற்காக
கட்டப்பட்டுள்ள 4 எண்ணிக்கையிலான Gabion Structure (Silt Trap up gradation Four
Silt Traps) கட்டுமானத்தை மேம்பாடு செய்யும் பணி.
- 5) ஹிந்துஸ்தான் யுனிலிவர் கம்பெனியின் மேற்கூரையிலிருந்து வரும் மழைநீர் மற்றும்
இயற்கையாக அப்பகுதியில் வரும் மழை நீர் ஆகிய நீரை சுத்தம் செய்வதற்கு புதிய
தொட்டி (Silt Settling Tank) கட்டும் பணி செய்தல்.

- 6) ஹரிந்துஸ்தான் யுனிலிவர் கம்பெனியில் மேற்கண்ட பணி மேற்கொள்ளுவதற்கு பயன்படுத்தப்படும் மோட்டார் வாகனங்கள் வெளியே செல்லும் போது அவற்றின் டயர்களை சுத்தம் செய்வதற்கு vehicle tyre wash station அமைத்தல்.
- 7) ஹரிந்துஸ்தான் யுனிலிவர் கம்பெனியில் நாள்தோறும் சுத்தம் செய்யப்படும் மண்ணின் அளவுகளின் எடையினை நிர்ணயம் செய்ய புதியதாக Weigh Bridge அமைத்தல்.
- 8) ஹரிந்துஸ்தான் யுனிலிவர் கம்பெனியில் மேற்கண்ட பணியினை செயல்படுத்துவதற்காக அக்கம்பெனிக்கு தேவையான மின்சார வசதியினை ஏற்படுத்தி கொள்ள புதியதாக டிரான்ஸ்பார்மர் (Civil work for transformer) அமைப்பதற்கு கற்கட்டிடம் (RR masonry work) அமைத்தல்.
- 9) ஹரிந்துஸ்தான் யுனிலிவர் கம்பெனியில் மண்களை சுத்தம் செய்வதற்காக பயன்படுத்தப்படும் கருவிகள் (Foundation for the equipment's) அமைப்பதற்கு கற்காரையில் கட்டிடம் (Reinforced Cement Concrete work) அமைத்தல்.
- 10) ஹரிந்துஸ்தான் யுனிலிவர் கம்பெனியில் ஏற்கனவே கட்டப்பட்ட கட்டிடங்களை இடித்து சுத்தம் செய்யும் (Demolition of Building) பணி மேற்கொள்ளல்.

மேற்கண்ட ஹரிந்துஸ்தான் யுனிலிவர் கம்பெனி, கொடைக்கானலை மாவட்ட வன அலுவலர் மற்றும் வன உயிரின காப்பாளர் மற்றும் கொடைக்கானல் வனச்சரக அலுவலர் மற்றும் களப்பணியாளர்களுடன் 30.08.2018 அன்று தணிக்கை செய்யப்பட்டது. அப்போது மழை நீர் மற்றும் மண் மாற்றுதல் பணி செய்து முடிந்த பின்பு கிடைக்கக்கூடிய நீரை வெளியேற்றுவது குறித்து மேலாளரிடம் கேட்கப்பட்டதற்கு இனங்க உரிய கூடுதல் விபரங்கள் பார்வை 3ல் கண்ட கடிதம் மூலம் விபர அறிக்கை சமர்ப்பிக்கப்பட்டுள்ளது.

மேற்கண்ட பிரேரணை தேசிய சுற்றுசூழல் பொறியியல் ஆராய்ச்சி மையம் நாக்பூர் மற்றும் இந்திய நீர் மற்றும் நிலம் பாதுகாப்பு மையம், உதகமண்டலம் அவர்களின் வழிகாட்டுதலின் படி மேற்கண்ட பணி பாதுகாப்புடன் மேற்கொள்ளப்படவிருக்கிறது. இத்துடன் மேற்கண்ட பிரேரணை ஹரிந்துஸ்தான் யுனிலிவர் கம்பெனியினரால் தயாரிக்கப்பட்ட புத்தகம் இணைக்கப்பட்டுள்ளது.

மேற்கண்ட பகுதியினை (ஹரிந்துஸ்தான் யுனிலிவர் கம்பெனி) தணிக்கை செய்த போது அமைந்துள்ள சுற்றுச்சுவர் பகுதியிலிருந்து (வடக்கு பக்கம்) மேல்பக்கம் தார் சாலை மற்றும் தனியார் கட்டிடங்களும் சுமார் 80 மீட்டர் தொலைவில் கொடைக்கானல் வனச்சரகத்திற்குட்பட்ட பாம்பே சோலா காப்புக்காடு அமைந்துள்ளது. அதே போல் கீழ் பக்கம் (தெற்கு பக்கம்) கம்பெனியின் முடிவு எல்லை பகுதிக்கு அருகில் வருவாய் துறை கட்டுபாட்டிற்குரிய நிலங்கள் அமைந்துள்ளன. அந்நிலங்கள் யாவும் அடர்ந்த மரங்கள் அடங்கிய காடுகளாக அமைந்துள்ளது. அப்பகுதியாவும் சரிவு பகுதியாக காணப்படுகிறது. மேற்கண்ட கம்பெனியின் முடிவு எல்லை பகுதியிலிருந்து சுமார் 300 மீட்டர் தொலைவில் கொடைக்கானல் வனச்சரகத்திற்கு உட்பட்ட பாம்பார் காப்புக்காடு அமைந்துள்ளது.

ஹிந்துஸ்தான் யுனிலிவர் கம்பெனி அமைந்துள்ள பகுதியில் மேற்கண்ட 10 விதமான கட்டுமான பணிகள் மேற்கொள்ளுவதனால் வன நிலங்களுக்கோ, வன உயிரினங்களுக்கோ, வன சுற்றுச்சூழலுக்கோ எவ்வித பாதிப்பும் இல்லை. மேலும் கம்பெனி அமைந்துள்ள உட்பகுதியில் மண்ணின் மேற்பரப்பில் 1 அடி ஆழம் அளவில் மண்ணினை வெட்டி எடுத்து நீரால் சுத்தம் செய்து அம்மண்ணின் பாதரசத்தின் அளவின் தன்மை 20mg/kg-க்கு குறைவாக இருக்கும் பட்சத்தில் பரிசோதனை செய்து திரும்பவும் அப்பகுதியின் மேற்பரப்பில் மண்ணினை நிரப்புவதால் அருகாமையில் உள்ள வனப்பகுதிக்கு எவ்வித பாதிப்பும் இல்லை.

ஹிந்துஸ்தான் யுனிலிவர் கம்பெனி அமைந்துள்ள இடத்திலிருந்து வெளியேறும் மழை நீரை Silt Tank ல் தேக்கி மறுபடியும் நான்கு தடுப்பு சுவர் (Check Wall) வழியாக வடிகட்டப்பட்டு (Filtration) அனுப்பப்படுகிறது. அவ்வாறு அனுப்பப்படும் மழை நீர் அருகாமையில் உள்ள வருவாய்த்துறை நிலத்தின் வழியாக சென்று அப்பகுதியில் உள்ள சிறு சிறு சிற்றோடைகள் வழியாக பிரிந்து அருகில் அமைந்துள்ள கொடைக்கானல் வனச்சரகத்திற்குட்பட்ட பாம்பார் காப்புக்காடு பகுதிக்குள் சென்று ஓடை வழியாக பாம்பார் ஆற்றுக்கு பகுதிக்கு சென்றடைகிறது.

அவ்வாறு காப்புக்காடு பகுதிக்குள் சுத்தம் செய்யப்பட்ட (Filtration) அந்நீர் செல்லும் பட்சத்தில் வன விலங்குகளுக்கும் அப்பகுதியில் வாழும் தாவர இனங்களுக்கும் மற்றும் வன சுற்றுச்சூழலுக்கோ எவ்வித பாதிப்பும் இல்லை. மேலும் பார்வை 3ல் கண்ட ஹிந்துஸ்தான் யுனிலிவர் கம்பெனி மேலாளர் மண் மாற்றுதல் பணிக்காக வழங்கப்பட்ட கூடுதல் விபரங்கள் அடங்கிய கடித நகல் மூன்று மற்றும் கட்டுமான பணிகளுக்குரிய வரைபட நகல் 3 இத்துடன் இணைத்து அனுப்பப்படுகிறது.

ஆகவே மேற்கண்ட பணிகள் யாவும் மேற்கொள்வதற்கு ஹிந்துஸ்தான் யுனிலிவர் கம்பெனிக்கு அனுமதி வழங்கலாம் என்பதை பணிவுடன் தெரிவித்துக்கொள்கிறேன்.

இணைப்பு :- மேற்கூறியவாறு

தங்கள் உண்மையுள்ள

ஓம்/-எஸ்.என்.தேஜஸ்வி
மாவட்ட வன அலுவலர் மற்றும்
வன உயிரின காப்பாளர்
வன உயிரினச்சரணாலயம்,
கொடைக்கானல்.

நகல் :- தலைமை வனப்பாதுகாவலர், திண்டுக்கல் மண்டலம், திண்டுக்கல்

நகல்: ஹிந்துஸ்தான் யுனிலிவர் கம்பெனி, கொடைக்கானல்.

//உ.ந.உ.ப//

சின் அகிர்
23.1.19
கண்காணிப்பாளர் த்தாக
22/1/19

பொபது/நீஆது

அனுப்புநர்
பொறி. ஆ. குமார், பி.இ.எம்.பி.ஏ.,
செயற்பொறியாளர், நீஆஅ, பொபது,
மஞ்சளாறு வடநிலக் கோட்டம்,
பெரியகுளம்

பெறுநர்
ஆணையாளர்/தனி அலுவலர்,
கொடைக்கானல் நகராட்சி,
கொடைக்கானல் - 624 101.

க.எண் 427எம்/ வப/இவஅ2/கோ.13/2018/நாள் 05.10.2018.

அய்யா,

பொருள் : அனுமதி கொடைக்கானல் நகராட்சி — வார்டு -பி, பிளாக் 21, நகரளவு எண் 5/2, சென்ட்மேரில் சாலை, M/s Hindustan unilever — நிறுவனத்தில் மண்மாற்றுதல் (Soil Remediation) மற்றும் அதற்கான மராமத்துப் பணிகள் மேற்கொள்ள அனுமதி கோரியது — தடையின்மைச் சான்று வழங்கக் கோருதல் - தொடர்பாக.

பார்வை : தங்களின் ந.க.எண் 233/2017/எப்.1/நாள் 08.08.2018.

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பார்வையில் கண்ட கடித எண்ணில் கிடைக்கப்பெற்ற கடிதத்தில் குறிப்பிடப்பட்டுள்ள கொடைக்கானல் நகரம் வார்டு -பி, பிளாக் 21, நகரளவு எண் 5/2, சென்ட்மேரில் சாலையில் உள்ள M/s Hindustan unilever நிறுவனத்தில் Civil Repair works for Soil Remediation (மண் மாற்றுவதற்கான பணிகள்) Soil Remediation work மண் மாற்றுதல் போன்ற பணிகளுக்கு தடையின்மைச் சான்று கோரப்பட்டுள்ளது.

இக்கடிதத்தில் குறிப்பிட்டுள்ள சர்வே எண் 270 முதல் சர்வே எண் 274 முடிய உள்ள நிலமானது M/s Hindustan unilever Limited அவர்களின் பட்டா நிலமாக உள்ளது. இக்கோட்ட கட்டுப்பாட்டில் உள்ள அரசு நீர்நிலைப் புறம்போக்கு நிலத்தில் மேற்கூறிய பணிகள் நடைபெற்றால் மட்டுமே தடையின்மைச் சான்று வழங்கப்படும். மேலும் பெறப்பட்ட இணைப்பு அசலாக இத்துடன் இணைத்து அனுப்பப்படுகிறது.

இணைப்பு: பெறப்பட்டபடியே

செயற்பொறியாளர், நீஆஅ, பொபது,
மஞ்சளாறு வடநிலக் கோட்டம், பெரியகுளம்

நகல் உதவிச் செயற்பொறியாளர், நீஆஅ, பொபது, மருதாநதி வடநில உபகோட்டம், நிலக்கோட்டை அவர்களுக்கு தகவலுக்காக அனுப்பப்படுகிறது.

செயற்பொறியாளர்

SENIOR DRAUGHTING OFFICER W.R.O.P.W.B.
MANJALAR BASIN DIVISION
PERIYAKULAM.

வேளாண்மைப் பொறியியல் துறை

Annexure 2M

அனுப்புநர்

பெறுநர்

திரு. ஆர். முருகேசன் எம்.இ.(விவ.), பி.எச்.டி.,
தலைமைப் பொறியாளர் (வே.பொ.),
487, அண்ணா சாலை, நந்தனம்,
சென்னை - 600 035.

ஆணையாளர்,
நகர் மற்றும் ஊரமைப்புத்துறை,
807, அண்ணா சாலை,
சென்னை-2.

கடிதம் எண். மபா.ஆ(க)1/ 47962 / 2018, நாள் : 23 .01.2019.

அய்யா,

பொருள் : வேளாண்மைப் பொறியியல் துறை - மலையிடப் பாதுகாப்பு - திண்டுக்கல் மாவட்டம் - கொடைக்கானல் நகராட்சி வார்டு பி, பிளாக் 21, நகரளவு எண். 5/2 அமைந்துள்ள இந்துஸ்தான் யுனிலிவர் லிமிடெட், செயின்ட் மேரிஸ் சாலை நிறுவன வளாகத்தில் பாதரசம் பாதிப்புள்ள 3.00 ஏக்கர் பரப்பில் மண்ணை தோண்டி எடுத்து சுத்தப்படுத்தி மாற்றம் செய்யவும், நிறுவன வளாகத்தில் உள்ள கட்டிடங்களில் பழுது நீக்கம் செய்யவும் அனுமதி கோரியது - வேளாண்மை பொறியியல் துறையின் மண்வளப்பாதுகாப்பு அடிப்படையிலான குறிப்புரை வழங்குதல் - தொடர்பாக

- பார்வை : 1. இவ்வலுவலக கடித எண். மபா.ஆ(க)1/7188/2017, நாள் 12.04.2017.
2. செயற் பொறியாளர் (வே.பொ) திண்டுக்கல் கடித எண். அ/182/2016 நாள் 17.12.2018.



பார்வை-1ல் கண்டுள்ள இவ்வலுவலக கடிதத்தில் திண்டுக்கல் மாவட்டம், கொடைக்கானல் வட்டம், கொடைக்கானல் நகராட்சி, வார்டு-பி, பிளாக் 21, நகரளவு எண். 5/2ல் அமைந்துள்ள இந்துஸ்தான் யுனிலிவர் லிமிடெட், செயின்ட் மேரிஸ் சாலை நிறுவன வளாகத்தில் பாதரசம் பாதிப்புள்ள மண்ணை தோண்டி எடுத்து சுத்தப்படுத்தி மாற்றம் செய்யும் பணி முன்மாதிரி செயலாக்கத்திற்கு அனுமதி வழங்க வேளாண்மை பொறியியல் துறையின் குறிப்புரை வழங்கப்பட்டது. பார்வை-2ல் கண்டுள்ள கடிதத்தன்படி மேற்கண்ட மண்ணை தோண்டி எடுத்து சுத்தப்படுத்த மாற்றம் செய்யும் பணியினை முழுமையாக மேற்கொள்ள M/s.இந்துஸ்தான் லீவர் லிமிடெட் நிறுவனத்திற்கு மலையிட பாதுகாப்புக்குழு அனுமதி வழங்கும் பொருட்டு வேளாண்மை பொறியியல் துறையின் மண்வளப்பாதுகாப்பு அடிப்படையிலான குறிப்புரை கீழ்க்கண்டவாறு வழங்கப்படுகிறது.

1. இந்துஸ்தான் யுனிலிவர் லிமிடெட் நிறுவனம் அமைந்துள்ள இடம் கொடைக்கானல் நகராட்சி, வார்டு பி, பிளாக் 21, நகரளவு எண்.5/2-ல் 20.30 ஏக்கர் பரப்பு கொண்டுள்ளது.
2. நிலமானது புன்செய் நிலம் ஆகும். நிலத்தின் மண்வகை Sandy Clay loam ஆகும். நிலத்தின் வாட்டம் கட்டிடம் அமைந்துள்ள பகுதிகளில் 3% முதல் 15% ஆகவும் பிற பகுதிகளில் 15% முதல் 50% ஆகவும் உள்ளது.
3. மண் தோண்டி எடுத்து சுத்திகரிப்பு செய்ய உத்தேசிக்கப்பட்டுள்ள பரப்பு 3 ஏக்கர் ஆகும்.
4. மேற்கண்ட உத்தேசிக்கப்பட்ட இடத்தைச் சுற்றிலும் காலியிடங்களாகவும், மரங்கள் அடர்ந்த பகுதிகளாகவும் உள்ளது.

5. நிலத்திலுள்ள உபரி மழைநீர் வெளியேற வடிகால் அமைப்புகள் உள்ளது.
6. வளாகத்திலுள்ள கட்டிடங்களிலிருந்து கழிவுநீர் பாதுகாப்பாக வெளியேற்ற அமைப்புகள் உள்ளது.
7. வளாகத்திலுள்ள கட்டிடங்களில் மண் அரிப்பு ஏற்படாத வகையில் வடிகால் மற்றும் மழைநீர் முறையாக சேகரிக்க கம்பிவலை தடுப்பணை மற்றும் வண்டல் சேகரிப்பு அமைப்புகள் உள்ளன.
8. நிலத்தில் மண் அரிமானம் தடுக்கும் வகையில் புல்தரை மற்றும் மண் அரிப்பு தடுப்பு அமைப்புகள் உள்ளன. இருப்பினும் மண் தோண்டப்பட உள்ளதால் மண் அரிமானத்தைத் தடுக்க மத்திய மண் மற்றும் நீர்வளப் பாதுகாப்பு ஆராய்ச்சி மற்றும் பயிற்சி நிலைய பரிந்துரைகள், நிபந்தனைகளாக வழங்கப்படுகிறது. அவற்றை தவறாமல் பின்பற்றப்பட வேண்டும் என்று வலியுறுத்தப்படுகிறது.

நிபந்தனைகள்

1. மண்தோண்டும் பணி மற்றும் மண் நிரப்பும் பணி மழையில்லாத காலங்களில் மேற்கொள்ளப்பட வேண்டும்.
2. மரங்களுக்கு அருகாமையில் மண் தோண்டும் பணி மேற்கொள்ளும்போது பாதுகாப்பாக மேற்கொள்ளப்பட வேண்டும். மேலும் மண் தோண்டிய இடத்தில் உடனே புதிய மண் கொண்டு நிரப்பி புல்தரை அமைக்கப்பட வேண்டும்.
3. மண்தோண்டி எடுக்கப்பட உள்ள "A" பகுதியில் 0.20 மீ. ஆழமும் "B" பகுதியில் 0.30மீ ஆழமும், C1 பகுதியில் 0.35மீ ஆழமும் மற்றும் C2 பகுதியில் 0.60மீ. ஆழத்திற்கு மிகாமல் மண்தோண்டும் பணி மேற்கொள்ளப்பட வேண்டும்.
4. "A" பகுதியில் மண் அரிப்பைத் தடுக்கும் வகையில் கம்பி வலையுடன் கூடிய தடுப்புச் சுவர் அமைக்கப்பட வேண்டும்.
5. "B" பகுதியில் மண் அரிப்பைத் தடுக்க 0.50 மீ. உயர இடைவெளியில் கல்வரப்புகள் அமைக்கப்பட வேண்டும்.
6. "B" பகுதியின் கீழ்ப்பகுதியில் கம்பிவலையுடன் கூடிய தாங்குகுவர் 150 மீட்டர் நீளத்திற்கு அமைக்கப்பட வேண்டும்.
7. A மற்றும் B பகுதிகளில் உள்ள ஓடையின் மேற்பகுதியில் கம்பிவலைத் தடுப்பணையும் கீழ்ப்பகுதியில் சிமெண்ட் தடுப்பணையும் கட்டப்பட வேண்டும்.
8. A மற்றும் B பகுதிகளில் எடுக்கப்படும் மண் சுத்திக்கரிப்பு செய்யப்பட்டபின் C1 மற்றும் C2 பகுதிகளில் நிரப்ப பயன்படுத்தலாம்.
9. C1 மற்றும் C2 பகுதிகளில் மண் நிரப்பும்போது தாங்குகுவருடன் கூடிய படிமட்டங்களாக அமைக்கலாம். தாவரத் தடுப்பு புல் வகைகளான Guatemala மற்றும் Kikyū படிமட்டங்களின் மேல் நடப்பட வேண்டும்.
10. C1 பகுதியில் உள்ள வடிகால்களில் உதிரி கற்கள் தடுப்பணை 3 எண்கள் கட்டப்பட வேண்டும்.
11. மேலும் மேற்கண்ட பணி நச்சுத்தன்மை கொண்ட பாதரசம் கலந்த மண்ணை சுத்திகரிப்பு செய்து மாற்றம் செய்யும் பணி என்பதால் விரிவான திட்ட அறிக்கையில் குறிப்பிடப்பட்டுள்ள அனைத்து பாதுகாப்பு அம்சங்களும் தமிழ்நாடு மாசு கட்டுப்பாட்டு வாரியம் வழங்கியுள்ள பாதுகாப்பு அம்சங்களும் முறையாக பின்பற்றப்பட வேண்டும்.

மேற்கண்ட திண்டுக்கல், செயற் பொறியாளர் (வே.பொ) அவர்களின் குறிப்புரைகளின் அடிப்படையிலும், நிபந்தனைகளாக விதிக்கப்பட்டுள்ள மத்திய மற்றும் நீர்வளப் பாதுகாப்பு ஆராய்ச்சி நிறுவனத்தின் பரிந்துரைகள் பின்பற்றப்படும் என மனுதாரர் இந்துஸ்தான் யுனிலிவர் லிமிடெட் நிறுவனம் அளித்துள்ள உறுதிமொழியின் அடிப்படையிலும் திண்டுக்கல் மாவட்டம், கொடைக்கானல் வட்டம், கொடைக்கானல் நகராட்சி, வார்டு பி, பிளாக் 21, நகரளவு எண்.5/2ல் உள்ள இந்துஸ்தான் யுனிலிவர் லிமிடெட் நிறுவன வளாகத்தில் மண் சுத்திகரிப்பு மற்றும் மாற்றம் செய்யும் பணியினை செயல்படுத்தவும் வளாகத்தில் உள்ள கட்டிடங்களில் பழுது நீக்கம் பணி மேற்கொள்ளவும் இந்துஸ்தான் யுனிலிவர் லிமிடெட் நிறுவனத்திற்கு மலையிட பாதுகாப்புக்குழு அனுமதி வழங்க வேளாண்மை பொறியியல் துறையின் மண்வளப்பாதுகாப்பு அடிப்படையிலான பரிந்துரை தெரிவித்துக் கொள்ளப்படுகிறது.

(ஓம்). ஆர். முருகேசன்,
தலைமைப் பொறியாளர் (வே.பொ)

நகல் - இந்துஸ்தான் யுனிலிவர் லிமிடெட்,
செயின்ட் மேரீஸ் சாலை,
கொடைக்கானல் -624 101.

நகல் - செயற் பொறியாளர்(வே.பொ), திண்டுக்கல்.

நகல் - மபாஆ(க) இருப்புக்கோப்பு / உதிரி -1

//ஆணைப்படி//

24/11/19
உதவி செயற் பொறியாளர்(வே.பொ)

24/11/19



Tamilnadu Pollution Control Board

From Thiru. R. Mathivanan, M.Tech., District Environmental Engineer, Tamilnadu Pollution Control Board, Collector Office Campus, Dindigul - 624 004.	To The Commissioner, Kodaikanal Municipality, Kodaikkanal, Dindigul District.
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Letter No.DEE/TNPCB/DGL/F.No.100/2019 Dated: 15.02.2019

Sir,

Sub: TNPC Board – Industries – M/s. Hindustan Unilever Limited –
 Kodaikkanal - Soil Remediation and associated civil works – Reg.

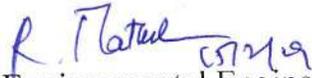
Ref: Your letter No.233/2017/F1 Dated: 03.08.2018.

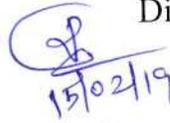
With reference to the above, I am to inform that the Board has already given permission to the unit M/s.Hindustan Unilever Limited, Kodaikanal for carrying out soil remediation and associated civil works vide its letter No: T2/TNPCB/F.36448/ 27568/ DGL/2018 Dated: 04.06.2018 (Copy Enclosed).

Hence, the application received from the unit of M/s. Hindustan Unilever Limited may be considered to carryout the above works.

The receipt of the letter may be acknowledged.

Encl: Board's letter dated: 04.06.2018.


 District Environmental Engineer,
 TNPC Board, Dindigul.



From

V.Sasikumar, M.Sc,
 Assistant Director,i/c
 Geotechnical Centre,
 Kodaikanal Scheme,
 Dindigul.

To

The Commissioner,
 Kodaikanal Municipalit,
 Kodaikanal.

Rc. No.38/2018(GTC), Date:11.10.2018.

Sir,

Sub: Dindigul District, Kodaikanal Taluk - R.S.No.270 to 275, Ward B,
 Block 21, T.S.No.5/2 in St.Mary's road, Kodaikanal Municipality,
 Kodikanal Taluk, Dindigul District - Geotechnical opinion
 Requested - proposed civil work and soil remediation in
 Hindustan Uni Lever premises - Report Sent - Reg

Ref: 1.Commissioner of Kodaikanal Municipality no.233/2017/ F1,
 Dated: 03.08.2018.
 2.Assistant Director, Geo Technical Centre inspection dated:
 04.09.2018

 In the reference cited, the Geo-Technical opinion requested on proposed civil work
 and soil remediation in Hindustan Uni Lever premises in R.S.No.270 to 275, Ward B,
 Block 21, T.S.No.5/2 in St.Mary's road, Kodaikanal Municipality, Kodikanal Taluk,
 Dindigul District. Accordingly, the site was inspected and the report is enclosed herewith
 for further necessary actions.

The receipt of the report may be acknowledged.

[Signature]
 Assistant Director,i/c
 Geo-Technical Centre,
 Kodaikanal Scheme,
 Dindigul.

Encl: As above.

[Signature]
 12/10/2018
 AG

File No.38/GTC/2018

Geo-Technical Report for the proposed civil work and soil remediation in Hindustan Uni Lever premises in R.S.No.270 to 275, Ward B, Block 21, T.S.No.5/2 in St.Mary's road, Kodaikanal Municipality, Kodaikanal Taluk, Dindigul District.

1.	Reference received from	:	Commissioner of Kodaikanal Municipality.
2.	Letter Ref. No. and date	:	Letter no.233/2017/F1, Dated: 03.08.2018.
3.	Purpose for which clearance is requested	:	The application is for the proposed civil work and soil remediation.
4.	Details of the applied area		
a)	Taluk	:	Kodaikanal
b)	Village	:	Kodaikanal
5	Location	:	The site is located at Kodaikanal. It is located in the survey of India Topo Sheet 58F/8, the area is located at the intersection of longitude 77°28'50" and latitude 10°13'45".
6.	Geotechnical Parameters		
6.1	Slope of the area	:	The proposed lay out is aligned East - West. The slope angle of the proposed site is 10°.
6.2	Soil Thickness	:	The top soil of the applied area is covered by humus and had a lateritic soil with thickness of 0-4m. followed by weathered outcrop.
6.3	Drainage Pattern	:	The proposed site falls in the drainage pattern II. The pattern of the drainage is rectangular with sub dendritic having coarse texture as per the drainage map Phase 1 report prepared by this Office.

6.4	Land use	: The applied area is surrounded by St.Mary's road the North, forest plantations in the East, West and South.
7.	Geology of the area	: The bluish grey colored coarse grained charnockite is seen in the applied area. It is capping by lateritic formation which was weathered and occurred concealing the fresh rocks.
8.	Landslide Susceptibility Index	: Slope - 8.00 Soil - 2.50 Drainage - 8.00 Land use - 0.50 Total - 18.00
9.	Landslide Susceptibility zone	: The proposed application of proposed civil work and soil remediation in Hindustan Uni Lever premises in R.S.No.270 to 275, Ward B, Block 21, T.S.No.5/2 in St.Mary's road, Kodaikanal Municipality, Kodaikanal Taluk, Dindigul District is having gentle slope, less soil thickness, sub dendritic drainage and the area is surrounded by forest plantations. Hence, the area is having LSI of 18.00. Therefore, it falls in Zone II. Hence, the area is having less parameter landslide susceptible values and it comes under less susceptible to zones.
<p>10 Recommendations :</p> <p>The area falls in Zone II which is less susceptible for landslide and considering the location of the site with reference to the slope of the field, less thickness of the soil followed by lateritic soil in hardrock formation, the area is less susceptible for landslides. Hence, the request of the applicant for proposed civil work and soil remediation in Hindustan Uni Lever premises in R.S.No.270 to 275, Ward B, Block 21, T.S.No.5/2 in St.Mary's road, Kodaikanal Municipality, Kodaikanal Taluk, Dindigul District may be complied with following conditions,</p> <ol style="list-style-type: none"> 1. Toe cutting of the Earth should be avoided and all the Earth cut faces should be protected by retaining walls with weep holes 		

2. Retaining walls should be constructed before starting remediation works.
3. Proper drainage facility should be provided for easy flow of surface, storm and flood water.
4. No soil should be transported out of the premises.
5. Prior permission should be obtained from the District Collector for the usage of Machineries.
6. Stream courses, Nallas, Channels, Storm water passing ways etc. should not be blocked by construction activity.
7. The turffing of slope should be done in all the terraces to arrest soil erosion.
8. Terrace wall should be erected with strong foundation and trees should be planted along the boundary and within the premises wherever possible to arrest soil erosion.

/ Louis Sign /

ASD

**ASSISTANT DIRECTOR
GEOLOGY AND MINING
DINDIGUL.**


Assistant Geologist,
Geotechnical Centre,
Kodaikanal Scheme,
@Dindigul.

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நகர் ஊரமைப்புத் துறை

அனுப்புநர்

திரு.ப.வேல்முருகன், பி.இ.,
நகர் ஊரமைப்பு துறை இயக்குநர்(பொ),
4, ஹக்கீம் அஜ்மல்கான் ரோடு,
சின்னசொக்கிசுளம்,
மதுரை-625 002.

பெறுநர்

நகர் ஊரமைப்பு ஆணையர் அவர்கள்,
807 அண்ணா சாலை,
சென்னை -2.

Website : www.tn.gov.in/dtcp

mail ID : dydcpmdurgn@gmail.com

ந.க.எண்.762/2019, மம3, நாள்.15.02.2019

திருவள்ளூர் ஆண்டு 2049, விளம்பி வருடம் **கத** திங்கள் **3** ஆம் நாள்.

அய்யா,

பொருள் : மலையிடப் பகுதி - திண்டுக்கல் மாவட்டம் - கொடைக்கானல் நகராட்சி - வார்டு-பி, பிளாக்-21, நகரளவு எண். 5/2, செயின்ட் மேரிஸ் சாலை - இந்துஸ்தான் யுனிலீவர் லிமிடெட், நிறுவன வளாகத்தில் - பாதரசம் கலந்த மண்களை கழிவி சுத்தப்படுத்துதல், (Soil Remediation Trails) மண் நிரப்புதல் மற்றும் Civil works மேற்கொள்ள அனுமதி வழங்க கோரப்பட்டது - HACA குழுவின் அனுமதி வேண்டுகதல் -தொடர்பாக.

பார்வை:

1. அரசாணை எண். 49, வீட்டு வசதி மற்றும் நகர்புற வளர்ச்சித் துறை நாள். 24.03.2003.
2. நகராட்சி பொறியாளர் மற்றும் ஆணையாளர்(பொ), கொடைக்கானல் நகராட்சி கடிதம் ந.க.எண். 233/2017/எப்1 நாள். 31.01.2019. (இவ்வலுவலகத்தில் பெறப்பட்ட நாள்.14.02.2019.)
3. இந்துஸ்தான் யுனிலீவர் Ltd., அவர்கள் விண்ணப்பம் நாள். 13.06.2018.
4. தலைமை பொறியாளர் (வே.பொ), வேளாண்மைப் பொறியியல் துறை, சென்னை அவர்களின் கடிதம் எண். மபாஆ(க)1/47962/2018 நாள். 23.01.2019.
5. முதன்மை செயலாளர்/தலைவர், தமிழ்நாடு மாக கட்டுப்பாட்டு வாரியம், சென்னை அவர்களின் கடிதம் எண். T2/TNPCB/F.36448/27568/DGL/2018, dated:04.06.2018.
6. உதவி இயக்குநர், புவி தொழில்நுட்ப மையம், திண்டுக்கல் அவர்களின் கடிதம் எண். 38/2018/(GTC) Date:. 11.10.2018.
7. மாவட்ட வன அலுவலர், கொடைக்கானல் அவர்களின் கடிதம் எண். 5725/2017/வ1, நாள். 25.01.2019.
8. செயற் பொறியாளர், நீ ஆ அ/பொபது/மஞ்சளாறு வடிநிலக் கோட்டம், பெரியசுளம் அவர்களின் கடிதம் எண்.

- 427எம்/வப/இவஅ2/கோ13/2018, நாள் . 05.10.18.
9. உதவி செயற்பொறியாளர், பொபது/மருதாநதி வடிநில உபகோட்டம், நிலக்கோட்டை அவர்களின் கடிதம் க.எண்.818/2018-2/கோ.35, நாள்.25.09.2018.
 10. சென்னை உயர்நீதி மன்ற மதுரை கிளை வழக்கு எண். W.P(MD) No. 4686/2006 உத்திரவு நாள். 06.01.2017.
 11. திண்டுக்கல் மாவட்ட ஆட்சியர், குறிப்பு நாள்.16.05.2017.
 12. நகர் ஊரமைப்பு ஆணையர், சென்னை அவர்களின் கடிதம் ந.க.எண்.427/2017/மஇகவி, நாள்.09.05.2017.
 13. 59வது மலையிட பாதுகாப்பு குழும கூட்டம் தீர்மானம் எண்.6, நாள்.20.04.2017.
 14. இவ்வலுவலக கடிதம் இதே எண். நாள்.17.5.2017
 15. கொடைக்கானல் நகராட்சி ஆணையர் செயல்முறை கடிதம் ந.க.எண்.233/2017/எப்1, நாள்.06.06.2017.
 16. திண்டுக்கல் மாவட்ட ஆட்சியர் அவர்களின் குறிப்பு ஒப்புதல் நாள். 15.2.2019.

திண்டுக்கல் மாவட்டம், கொடைக்கானல் நகராட்சி, வார்டு-பி, பிளாக்-21, நகரளவு எண். 5/2, செயின்ட் மேரிஸ் சாலை, இந்துஸ்தான் யுனிலீவர் லிமிடெட், நிறுவன வளாகத்தில் - பாதரசம் கலந்த மண்களை கழுவி சுத்தப்படுத்துதல், (Soil Remediation Trails) மண் நிரப்புதல் மற்றும் Civil works மேற்கொள்ள அனுமதி தொடர்பாக பார்வை (2)-ல் கண்ட கொடைக்கானல் நகராட்சி ஆணையர் அவர்களின் கடிதத்துடன் பெறப்பட்ட உத்தேசம் பரிசீலனை செய்யப்பட்டு கீழ்க்காணும் குறிப்புகள் பணிநது சமர்ப்பிக்கப்படுகிறது.

நகர் ஊரமைப்பு துணை இயக்குநர் (பொ),
மதுரை மண்டலம்

இணைப்பு

1. பார்வை 2 ல் கண்டுள்ள ஆணையாளர், கொடைக்கானல் நகராட்சி கடிதத்துடன் பெறப்பட்டவைகள் ஒரு தொகுப்பு நீங்கலாக
2. மாவட்ட ஆட்சியரின் குறிப்பு

நகல்

1. ஆணையாளர்,
கொடைக்கானல் நகராட்சி,
கொடைக்கானல்.
2. Factory Manager,
Hindustan Uniliver Ltd,
St.Mary's Road,
Kodaikanal.

பத்தி ஒன்று மட்டும்

Extract of the Subject No.19 of the Minutes of the 68th meeting of the Hill Area Conservation Authority held on 20.02.2019 at 11.00 A.M. in the Old Conference Hall of the Main Building, IInd Floor, Secretariat, Chennai – 600 009.

Agenda No	Subject	Decision taken in the Meeting
19.	<p>Hill Area – Building – Dindigul District – Kodaikanal Municipality – Ward-B, Block-21, T.S.No.5/2, over an extent 8.10.50Hectare – Soil Remediation and Associated Civil Works – HACA clearance requested – Regarding.</p> <p>4727/2017/BA1 Hindustan Unilever Ltd.,</p>	<p>Elaborate discussion took place in the meeting. The official representing the PCCF had agreed with the report of the Chief Conservator of forest, Dindigul and concurred No Objection to this proposal.</p> <p>The HACA decided to recommend the proposal for Soil Remediation and Associated Civil Works in Dindigul District, Kodaikanal Municipality, Ward-B, Block-21, T.S.No.5/2, over an extent 8.10.50Hectare, subject to the conditions imposed by the Agricultural Engineering Department, Forest Department, Geology and Mining Department</p>

(Sd/-) Rajesh Lakhoni
Member Secretary,
Hill Area Conservation Authority /
Principal Secretary / Commissioner of Town
and Country Planning(FAC),
807 Anna Salai, Chennai – 600 002.

(Sd/-) S.Krishnan
Chairman, Hill Area Conservation
Authority / Principal Secretary,
Housing and Urban Development
Department, Secretariat,
Chennai – 600 009.

/Forwarded / by order /

Deputy Director of Town and Country Planning


26/2/19


26/02/19

நகர் ஊரமைப்புத் துறை

அனுப்புநர்
திரு.மு.மதிமாறன், பி.இ.,
நகர் ஊரமைப்பு துறை இயக்குநர்,
மதுரை மண்டலம்,
4, ஹக்கீம் அஜ்மல்கான் ரோடு,
சின்னசொக்கிசுளம், மதுரை - 625 002,
தொலைபேசி எண் .0452 -2521589,
Website :www.tn.gov.in/dtcp
mail ID : dydtcpmdurn@gmail.com

பெறுநர்
ஆணையாளர்,
கொடைக்கானல் நகராட்சி,
திண்டுக்கல் மாவட்டம்.

ந.க.எண்.762/2019 மம3,

நாள் 31.05.2019.

திருவள்ளூர் ஆண்டு 2049, விகாரி வருடம் வைகாசி திங்கள் 17 -ஆம் நாள்

அய்யா,

பொருள் : மலையிடப் பகுதி - திண்டுக்கல் மாவட்டம் - கொடைக்கானல் நகராட்சி - வார்டு-பி, பிளாக்-21, நகரளவு எண். 5/2, செயின்ட் மேரிஸ் சாலை - இந்துஸ்தான் யுனிலீவர் லிமிடெட், நிறுவன வளாகத்தில் - பாதாசம் கலந்த மண்களை சுழிவி சுத்தப்படுத்துதல், (Soil Remediation Trails) மண் நிரப்புதல் மற்றும் Civil works மேற்கொள்ள அனுமதி வழங்க கோரப்பட்டது - HACA குழுவின் இசைவு மற்றும் AAA குழுமம் இசைவு பெறப்பட்டது - தொடர்பாக.

பார்வை:

- 1 நகர் ஊரமைப்பு ஆணையர், சென்னை அவர்களின் கடிதம் ந.க.எண்.4727/2017/HSBA, நாள்.27.02.19
- 2 68வது மலையிட பாதுகாப்பு குழும கூட்டப்பொருள் எண்.19, நாள்.20.02.19.
- 3 அரசாணை எண். 49, வீட்டு வசதி மற்றும் நகர்புற வளர்ச்சித் துறை நாள். 24.03.2003.
- 4 நகராட்சி பொறியாளர் மற்றும் ஆணையாளர்(பொ), கொடைக்கானல் நகராட்சி கடிதம் ந.க.எண். 233/2017/எப்1 நாள். 31.01.2019. (இவ்வலுவலகத்தில் பெறப்பட்ட நாள்.14.02.2019.)
- 5 இந்துஸ்தான் யுனிலீவர் Ltd., அவர்கள் விண்ணப்பம் நாள். 13.06.2018.
- 6 தலைமை பொறியாளர் (வே.பொ), வேளாண்மைப் பொறியியல் துறை, சென்னை அவர்களின் கடிதம் எண். மபாஆ(க)1/47962/2018 நாள். 23.01.2019.
- 7 முதன்மை செயலாளர்/தலைவர், தமிழ்நாடு மாசு கட்டுப்பாட்டு வாரியம், சென்னை அவர்களின் கடிதம் எண். T2/TNPCB/F.36448/27568/DGL/2018, dated:04.06.2018.
- 8 உதவி இயக்குநர், புவி தொழில்நுட்ப மையம், திண்டுக்கல் அவர்களின் கடிதம் எண். 38/2018/(GTC) Date:. 11.10.2018.

- ✓ 9 மாவட்ட வன அலுவலர், கொடைக்கானல் அவர்களின் கடிதம் எண். 5725/2017/வ1, நாள். 25.01.2019.
- ✓ 10 செயற் பொறியாளர், நீ ஆஅ/பொபது/மஞ்சளாறு வடிநிலக் கோட்டம், பெரியகுளம் அவர்களின் கடிதம் எண். 427எம்/வப/இவஅ2/கோ13/2018, நாள். 05.10.18.
- ✓ 11 உதவி செயற்பொறியாளர், பொபது/மருதாநதி வடிநில உபகோட்டம், நிலக்கோட்டை அவர்களின் கடிதம் க.எண்.818/2018-2/கோ.35, நாள்.25.09.2018.
- ✓ 12 சென்னை உயர்நீதி மன்ற மதுரை கிளை வழக்கு எண். W.P(MD) No. 4686/2006 உத்திரவு நாள். 06.01.2017.
- ✓ 13 திண்டுக்கல் மாவட்ட ஆட்சியர், குறிப்பு நாள்.16.05.2017.
- ✓ 14 நகர் ஊரமைப்பு ஆணையர், சென்னை அவர்களின் கடிதம் ந.க.எண்.427/2017/மஇகவி, நாள்.09.05.2017.
- ✓ 15 59வது மலையிட பாதுகாப்பு குழும கூட்டம் தீர்மானம் எண்.6, நாள்.20.04.2017.
- ✓ 16 இவ்வலுவலக கடிதம் இதே எண். நாள்.17.5.2017
- ✓ 17 கொடைக்கானல் நகராட்சி ஆணையர் செயல்முறை கடிதம் ந.க.எண்.233/2017/எப்1, நாள்.06.06.2017.
- ✓ 18 திண்டுக்கல் மாவட்ட ஆட்சியர் அவர்களின் குறிப்பு ஒப்புதல் நாள்.15.02.2019.
- ✓ 19 நகர் ஊரமைப்பு துணை இயக்குநர், மதுரை மண்டலம் அவர்களின் கடிதம் ந.க.எண்.762/19/மம3, நாள்.15.02.19.
- ✓ 20 திண்டுக்கல் மாவட்ட ஆட்சியர் அவர்களின் குறிப்பு ஒப்புதல் நாள்.24.04.2019.

திண்டுக்கல் மாவட்டம், கொடைக்கானல் நகரம், வார்டு-பி, பிளாக்-21, நகரளவு எண். 5/2, செயின்ட் மோரிஸ் சாலையில் நிலையில் உள்ள இந்துஸ்தான் யுனிலீவர் லிமிட்டெட் நிறுவன வளாகத்தில் உள்ள பாதரசம் கலந்த மண்களை கழுவி சுத்தப்படுத்திடவும் புதிய மண் நிரப்பவும், (Soil Remediation Trails) மற்றும் Civil பணிகள் மேற்கொள்ள பார்வை (1) -ல் கண்டுள்ள நகர் ஊரமைப்பு ஆணையர், சென்னை அவர்களின் கடிதம் மற்றும் பார்வை (2)-ல் கண்டுள்ள மலையிடப் பாதுகாப்பு குழும தீர்மானத்தின்படி அனுமதி அளிக்கப்பட்டுள்ளது. அதனை தொடர்ந்து தொடர்புடைய வனத்துறை, புவியியல் மற்றும் சுரங்கத் துறை மற்றும் வேளாண் பொறியியல் துறை ஆகியவற்றின் தடையின்மைச் சான்றில் குறிப்பிடப்பட்டுள்ள கீழ்க்கண்ட நிபந்தனைகளை முழுமையாக பின்பற்றி தகுந்த பாதுகாப்பு ஏற்பாடுகளுடன் பணிகள் மேற்கொள்ளப்பட வேண்டும் என்ற நிபந்தனையுடன் ஆணையாளர், கொடைக்கானல் நகராட்சி அவர்களே அனுமதி வழங்கும் பொருட்டு மாவட்ட அழகுணர்வு காப்பு கூறுகள் (AAA) இசைவு வழங்க பார்வை (20) -ல் கண்டுள்ள குறிப்பின் படி திண்டுக்கல் மாவட்ட ஆட்சித்தலைவர் அவர்களால் குறிப்பு ஒப்புதல் வழங்கப்பட்டுள்ளது.

வேளாண்மைப் பொறியியல் துறை தடையின்மைச் சான்று

தலைமை பொறியாளர் (வே.பொ), சென்னை அவர்களின் கடிதம் எண். மபாஆ(க)1/47962/2018 நாள். 23.01.2019. தேதிய கடிதத்தில் "நிறுவன வளாகத்தில் பாதரசம் பாதிப்புள்ள மண்ணை தோண்டி எடுத்து சுத்தப்படுத்தி மாற்றம் செய்யும் பணியினை முழுமையாக மேற்கொள்ள M/S.இந்துஸ்தான் லீவர் லிமிடெட் நிறுவனத்திற்கு மலையிட பாதுகாப்புக்குழு அனுமதி வழங்கும் பொருட்டு வேளாண்மை பொறியியல் துறையின் மணவளப்பாதுகாப்பு அடிப்படையிலான குறிப்புரை கீழ்க்கண்டவாறு வழங்கப்படுகிறது.

1. இந்துஸ்தான் யுனிலிவர் லிமிடெட் நிறுவனம் அமைந்துள்ள இடம் கொடைக்கானல் நகராட்சி, வார்டு பி, பிளாக் 21, நகரளவு எண்.5/2-ல் 20.30 ஏக்கர் பரப்பு கொண்டுள்ளது.
2. நிலமானது புன்செய் நிலம் ஆகும். நிலத்தின் மண்வகை Sandy Clay Loam ஆகும். நிலத்தின் வாட்டம் கட்டிடம் அமைந்துள்ள பகுதிகளில் 3 % முதல் 15 % ஆகவும் பிற பகுதிகளில் 15 % முதல் 50 % ஆகவும் உள்ளது.
3. மண் தோண்டி எடுத்து சுத்திகரிப்பு செய்ய உத்தேசிக்கப்பட்டுள்ள பரப்பு 3 ஏக்கர் ஆகும்.
4. மேற்கண்ட உத்தேசிக்கப்பட்ட இடத்தைச் சுற்றிலும் காலியிடங்களாகவும், மரங்கள் அடர்ந்த பகுதிகளாகவும் உள்ளது.
5. நிலத்திலுள்ள உபரி மழைநீர் வெளியேற வடிகால் அமைப்புகள் உள்ளது.
6. வளாகத்திலுள்ள கட்டிடங்களிலிருந்து கழிவுநீர் பாதுகாப்பாக வெளியேற்ற அமைப்புகள் உள்ளது.
7. வளாகத்திலுள்ள கட்டிடங்களில் மண் அரிப்பு ஏற்படாத வகையில் வடிகால் மற்றும் மழைநீர் முறையாக சேகரிக்க கம்பி வலை தடுப்பணை மற்றும் வண்டல் சேகரிப்பு அமைப்புகள் உள்ளன.
8. நிலத்தில் மண் அரிமானம் தடுக்கும் வகையில் புல் தரை மற்றும் மண் அரிப்பு தடுப்பு அமைப்புகள் உள்ளன. இருப்பினும் மண் தோண்டப்பட உள்ளதால் மண் அரிமானத்தை தடுக்க மத்திய மண் மற்றும் நீர்வள பாதுகாப்பு ஆராய்ச்சி மற்றும் பயிற்சி நிலைய பரிந்துரைகள் நிபந்தனைகளாக வழங்கப்படுகிறது. அவற்றை தவறாமல் பின்பற்றப்பட வேண்டும் எனவும் வலியுறுத்தப்படுகிறது.

நிபந்தனைகள்

- 1 மண் தோண்டும் பணி மற்றும் மண் நிரப்பும் பணி மழையில்லாத காலங்களில் மேற்கொள்ளப்பட வேண்டும்.
- 2 மரங்களுக்கு அருகாமையில் மண் தோண்டும் பணி மேற்கொள்ளும்போது பாதுகாப்பாக மேற்கொள்ளப்பட வேண்டும். மேலும் மண் தோண்டிய இடத்தில் உடனே புதிய மண் கொண்டு நிரப்பி புல்தரை அமைக்கப்பட வேண்டும்.

- 3 மண்தோண்டி எடுக்கப்பட உள்ள "A" பகுதியில் 0.20 மீ ஆழமும் "B" பகுதியில் 0.30 மீ ஆழமும் C1 பகுதியில் 0.35 மீ ஆழமும் மற்றும் C2 பகுதியில் 0.60 மீ ஆழத்திற்கு மிகாமல் மண்தோண்டும் பணி மேற்கொள்ளப்பட வேண்டும்.
- 4 "A" பகுதியில் மண் அரிப்பைத் தடுக்கும் வகையில் கம்பி வலையுடன் கூடிய தடுப்புச் சுவர் அமைக்கப்பட வேண்டும்.
- 5 "B" பகுதியின் மண் அரிப்பைத் தடுக்க 0.50 மீ உயர இடைவெளியில் கல்வரப்புகள் அமைக்கப்பட வேண்டும்.
- 6 "B" பகுதியின் கீழ்ப்பகுதியில் கம்பி வலையுடன் கூடிய தாங்குகவர் 150 மீட்டர் நீளத்திற்கு அமைக்கப்பட வேண்டும்.
- 7 "A" மற்றும் "B" பகுதிகளில் உள்ள ஓடையின் மேற்பகுதியில் கம்பிவலைத் தடுப்பணையும் கீழ்ப்பகுதியில் சிமெண்ட் தடுப்பணையும் கட்டப்பட வேண்டும்.
- 8 "A" மற்றும் "B" பகுதிகளில் எடுக்கப்படும் மண் சுத்திகரிப்பு செய்யப்பட்ட பின் C1 மற்றும் C2 பகுதிகளில் நிரப்ப பயன்படுத்தலாம்.
- 9 C1 மற்றும் C2 பகுதிகளில் மண் நிரப்பும் போது தாங்குகவருடன் கூடிய படிமட்டங்களாக அமைக்கலாம். தாவரத் தடுப்பு புல் வகைகளான Guatemala மற்றும் Kikyuu படிமட்டங்களின் மேல் நடப்பட வேண்டும்.
- 10 C1 பகுதியில் உள்ள வடிகால்களில் உதிரி கற்கள் தடுப்பணை 3 எண்கள் கட்டப்பட வேண்டும்.
- 11 மேலும் மேற்கண்ட பணி நச்சுத்தன்மை கொண்ட பாதரசம் கலந்த மண்ணை சுத்திகரிப்பு செய்து மாற்றம் செய்யும் பணி என்பதால் விரிவான திட்ட அறிக்கையில் குறிப்பிடப்பட்டுள்ள அனைத்து பாதுகாப்பு அம்சங்களும் தமிழ்நாடு மாசு கட்டுப்பாட்டு வாரியம் வழங்கியுள்ள பாதுகாப்பு அம்சங்களும் முறையாக பின்பற்றப்பட வேண்டும்.

மேற்கண்ட நிபந்தனைகளாக விதிக்கப்பட்டுள்ள மத்திய மற்றும் நீர்வளப் பாதுகாப்பு ஆராய்ச்சி நிறுவனத்தின் பரிந்துரைகள் பின்பற்றப்படும் என மனுதாரர் இந்துஸ்தான் யுனிலீவர் லிமிடெட் நிறுவனம் அளித்துள்ள உறுதிமொழி அடிப்படையிலும் பிரஸ்தாப இந்துஸ்தான் யுனிலீவர் லிமிடெட் நிறுவன வளாகத்தில் மண் சுத்திகரிப்பு மற்றும் மண் மாற்றம் செய்யும் பணியினை செயல்படுத்தவும் வளாகத்திலுள்ள கட்டிடங்களில் பழுது நீக்கும் பணி மேற்கொள்ளவும் மலையிடப் பாதுகாப்பு குழும அனுமதி வழங்க வேளாண்மை பொறியியல் துறையின் மண் வள பாதுகாப்பு அடிப்படையிலான பரிந்துரை வழங்கப்பட்டுள்ளது.

தமிழ்நாடு மாசுக் கட்டுப்பாட்டு வாரியப் பரிந்துரை

Based on the recommendations of the SEC, the following instructions are issued to the unit of M/S. Hindustan Unilever Limited (Thermometer Factory), Kodaikanal, Dindigul District.

1. The unit is permitted to commence the soil remediation work by installing and commissioning the new improved version of soil washing plant and mercury vacuum retort for the soil remediation work.
2. The soil remediation work should be carried out as per soil remediation up scaling plan, recommendations and other directions/instructions issued by the Board from time to time.
3. The soil remediation work should be undertaken under the guidance of National Environmental Engineering Research Institute (NEERI), Nagpur and the Indian Institute of Soil & Water Conservation, Udhagamandalam, NEERI's representative should be present throughout the remediation period for monitoring the same.
4. Prior to commencing the remediation work, necessary approval and permission should be obtained from the concerned authorities.
5. The unit should successfully demonstrate the performance of the soil washing plant as well as the mercury vacuum retort towards fulfilling the objectives of remediation during a period of 3 to 6 months.
6. The performance evaluation report of the soil washing plan and the mercury vacuum retort installed is crucial for taking further decisions. Relevant performance parameters should be monitored with the involvement of National Environmental Engineering Research Institute (NEERI) and the same shall be submitted to the Board.
7. During 3 to 6 months period as above, M/S.HUL should demonstrate the performance in respect of the following :
 - a. Achieve the target remediation standard of 20 mg /kg.
 - b. Ensure that environmental parameters are monitored, recorded and compiled with during remediation process.
 - c. Performance evaluation report of the soil washing plant and the mercury retort installed.
 - d. Soil erosion and rehabilitation measures to be implemented and demonstrated.
 - e. Occupational health measures to be implemented and ensure compliance.
 - f. Provide detail of soil input and output including overflow and under flow in the sieves and also demonstration of the mercury distribution in the process.
8. The unit shall carryout the following Civil works associated with soil remediation which are required to be carried out prior to commencing the soil remediation work.
 - a. Terrace walls construction.
 - b. Access roads repair/new road for formation.
 - c. Drains re-routing/new Drains constructions.
 - d. Silt trap upgradation.
 - e. Silt settling tank construction

Additional civil works comprising of
9. Vehicle tyre wash station

10. weighbridge
11. Civil work for transformer
12. Foundation work for the equipment
13. Demolition of old buildings and walls inside the factory premises.
 - a. The unit is permitted to carry out decontamination and disposal of machinery and materials by adhering to the protocol prepared by Dr.Shyam Asolekar, Indian Institute of Technology, Bombay.
 - b. The unit shall dispose of the hazardous and contaminated wastes including building debris as submitted to the authorized TSDF. In this regard, the unit should obtain the protocol from the TSDF operated for stabilization and disposal of the same. Prior to disposal, the protocol should be recommended by SEC and approved by the Board.

புவி தொழில்நுட்ப மற்றும் கனிம வளத்துறை சான்று

உதவி இயக்குநர்(பொ), புவி தொழில்நுட்ப மையம், திண்டுக்கல் அவர்களின் கடிதம் ந.க.எண். 38/2018/(GTC) Date:. 11.10.2018 தேதிய கடிதத்தில் Soil remediation மற்றும் Proposed Civil work தொடர்பான பணிகளை மேற்கொள்ள கீழ்க்கண்ட நிபந்தனைகளுடன் பரிந்துரை பெறப்பட்டுள்ளது.

Recommendations

The area falls in Zone II which is less susceptible for landslide and considering the location of the site with reference to the slope of the field, less thickness of the soil followed by lateritic soil in hardrock formation, the area is less susceptible for landslides. Hence the request of the applicant for proposed civil work and soil remediation in HUL premises in R.S.No.270 to 275, Ward-B, Block-21, T.S.No.5/2 in St.Mary's road, Kodaikanal Municipality, Kodaikanal Taluk, Dindigul District may be compiled with following conditions.

1. Toe cutting of the Earth should be avoided and all the Earth cut faces should be protected by retaining walls with weep holes.
2. Retaining walls should be constructed before starting remediation works.
3. Proper drainage facility should be provided for easy flow of surface storm and flood water .
4. No soil should be transported out of the premises.
5. Prior permission should be obtained from the District Collector for the usage of machineries.
6. Stream courses, Nallas, channels, storm water passing ways etc. should not be blocked by construction activity .
7. The turffing of slope should be done in all the terraces to arrest soil erosion.
8. Terrace wall should be erected with strong foundation and trees should be planted along the boundary and within the premises wherever possible to arrest soil erosion.

வனத்துறையின் தடையின்மைச் சான்று

மாவட்ட வன அலுவலர், கொடைக்கானல் அவர்களின் கடிதம் எண். 5725/2017/வ1, நாள். 25.01.2019.-ம் தேதிய கடிதத்தில் கீழ்க்கண்ட விவரங்களுடன் முதன்மை தலைமை வனப் பாதுகாவலர், சென்னைக்கு முகவரியிடப்பட்டுள்ளது. மேற்காண் நிறுவனத்தில் மண் மாற்றுதல் மற்றும் அதற்கான கீழ்க்கண்ட பராமரிப்பு மற்றும் கட்டுமானப் பணிகள் மேற்கொள்ள அனுமதி வழங்கலாம் என தெரிவிக்கப்பட்டுள்ளது.

1. எண்ணிக்கையிலான புதிய தடுப்புச் சுவர் கட்டும் பணி.
2. கம்பெனியின் உட்பகுதியில் வாகனங்கள் சென்று வருவதற்காக இருக்கக் கூடிய தார்சாலையினை மேம்பாடு செய்யும் பணி.
3. மழைநீரை ஒருங்கிணைத்து கொண்டு வர கல்கவர்கள் கட்டும் பணி.
4. மண் அரிப்பை தடுப்பதற்காக கட்டப்பட்டுள்ள 4 எண்ணிக்கையிலான Gabion Structure கட்டுமானத்தை மேம்பாடு செய்யும் பணி.
5. மழைநீரை சுத்தம் செய்வதற்கு புதிய தொட்டி கட்டும் பணி.
6. மோட்டார் வாகனங்கள் வெளியே செல்லும் பொழுது அிவற்றின் டயர்களை சுத்தம் செய்வதற்கு vehicle tyre wash station அமைக்கும் பணி.
7. நாள்தோறும் சுத்தம் செய்யப்படும் மண்ணின் அளவுகளின் எடையினை நிர்ணயம் செய்ய புதியதாக weigh bridge அமைக்கும் பணி.
8. மேற்கண்ட பணிகளை செயல்படுத்துவதற்காக அந்நிறுவனத்திற்கு தேவையான மின்சார வசதியினை ஏற்படுத்திக் கொள்ள புதியதாக Transformer (Civil work for Transformer) அமைப்பதற்கு கற்கட்டிடம் அமைக்கும் பணி.
9. மண்களை சுத்தம் செய்வதற்காக பயன்படுத்தும் கருவிகளை நிறுவ Foundation அமைக்கும் பணி.
10. ஏற்கனவே கட்டப்பட்டுள்ள கட்டிடங்களை இடித்து சுத்தம் செய்யும் பணி

மேற்கண்ட 10 விதமான கட்டுமான பணிகள் மேற்கொள்ருவதனால் வன நிலங்களுக்கோ, வன உயிரினங்களுக்கோ வனச்சுற்று சூழலுக்கோ எவ்வித பாதிப்பும் இல்லை. மேலும் கம்பெனி அமைந்துள்ள உட்பகுதியில் மண்ணின் மேற்பரப்பில் 1 அடி ஆழம் அளவில் மண்ணினை வெட்டி எடுத்து நீரால் சுத்தம் செய்து அம்மண்ணின் பாதரசத்தின் அளவின் தன்மை 20 mg/kg-க்கு குறைவாக இருக்கும் பட்சத்தில் பரிசோதனை செய்து திரும்பவும் அப்பகுதியின் மேற்பரப்பில் மண்ணினை நிரப்புவதால் அருகாமையில் உள்ள வனப்பகுதிக்கு எவ்வித பாதிப்பும் இல்லை.

ஹிந்துஸ்தான் யுனிலீவர் கம்பெனி அமைந்துள்ள இடத்திலிருந்து வெளியேறும் மழைநீரை Silt tank-ல் தேக்கி மறுபடியும் நான்கு தடுப்பு சுவர் வழியாக வடிகட்டப்பட்டு அனுப்பப்படுகிறது. அவ்வாறு அனுப்பப்படும் மழைநீர் அருகாமையில் உள்ள வருவாய் துறை நிலத்தின் வழியாக சென்று

அப்பகுதியில் உள்ள சிறு சிறு சிற்றோடைகள் வழியாக பிரிந்து அருகில் அமைந்துள்ள கொடைக்கானல் வனச்சரகத்திற்கு உட்பட்ட பாம்பார் காப்புக் காடு பகுதிக்குள் சென்று ஓடை வழியாக பாம்பார் ஆற்றுப் பகுதிக்கு சென்றடைகிறது.

அவ்வாறு காப்புக் காடு பகுதிக்குள் சுத்தம் செய்யப்பட்ட அந்நீர் செல்லும் பட்சத்தில் வனவிலங்குகளுக்கும் அப்பகுதியில் வாழும் தாவர இனங்களுக்கும் மற்றும் வன சுற்று சூழலுக்கோ எவ்வித பாதிப்பும் இல்லை.

உதவி செயற்பொறியாளர், பொதுப்பணித்துறை அவர்களின் குறிப்பு

பார்வை 11-ல் கண்டுள்ள உதவி செயற்பொறியாளர், பொதுப்பணித்துறை, மருதாந்தி வடநில உபகோட்டம் கடிதத்தில் இந்துஸ்தான் யுனிலீவர் நிறுவனம் மேற்கொள்ளும் Soil remediation work பணிகளுக்கு தொழில்நுட்ப கருத்துகளை வழங்க இத்துறையின் கீழ் செயல்படும் மண்பரிசோதனை மற்றும் ஆராய்ச்சி கோட்டம், சென்னை அவர்களால் வழங்கப்படும் தொழில்நுட்ப கருத்துகள் சரியானதாக இருக்கும் என்பதால் மண்பரிசோதனை மற்றும் ஆராய்ச்சிக் கோட்டம் சென்னை அவர்களுக்கு பரிந்துரைக்காக அனுப்பப்பட்டுள்ளது என்ற விபரம் தெரிவிக்கப்பட்டுள்ளது.

பொது குறிப்பு

கொடைக்கானல் நகராட்சி, வார்டு-B, பிளாக்-21, நகரளவு எண். 5/2-ல் 20.03 ஏக்கர் பரப்பளவு மனையிடத்தில் மூடப்பட்டுள்ள தர்மாமீட்டர் தயார் செய்யும் நிறுவனமானது தற்போது செயல்படவில்லை. அந்த நிறுவன வளாகத்தில் உள்ள நிலப்பரப்பில் கலந்துள்ள பாதரச கழிவுகளை ஒரு பகுதி மட்டும் சுத்தம் செய்து அகற்ற பிரஸ்தாப மனையிடம் நேராய்வு செய்யப்பட்டு மாவட்ட ஆட்சித் தலைவர் அவர்கள் ஒப்புதலுடன் நகர் ஊரமைப்பு ஆணையர், சென்னை அவர்களுக்கு சமர்ப்பிக்கப்பட்டுள்ளது. பார்வை 15-ல் கண்டுள்ள மலையிட பாதுகாப்பு குழும கூட்ட தீர்மானத்தின்படி தொடர்புடைய வனத்துறை, புவியியல் மற்றும் சுரங்கத்துறை, வேளாண் பொறியியல் துறை ஆகியவற்றின் தடையின்மை சான்றுகளில் குறிப்பிடப்பட்டுள்ள நிபந்தனைகளை முழுமையாக பின்பற்றி தகுந்த பாதுகாப்பு ஏற்பாடுகளுடன் பணிகள் மேற்கொள்ளப்பட வேண்டும் என்ற நிபந்தனையுடன் கொடைக்கானல் நகராட்சி ஆணையர் அவர்களே அனுமதி வழங்கும் பொருட்டு "AAA" இசைவு வழங்க மாவட்ட ஆட்சித் தலைவர் அவர்களால் ஒப்புதல் வழங்கப்பட்டுள்ளது.

அதனை தொடர்ந்து பார்வை 17-ல் கண்டுள்ள கொடைக்கானல் நகராட்சி ஆணையர் செயல்முறை கடிதத்தில் வனத்துறை, புவியியல் மற்றும் சுரங்கத்துறை, வேளாண் பொறியியல் துறை

மற்றும் தமிழ்நாடு மாசு கட்டுப்பாட்டு வாரியம் மற்றும் தீயணைப்புத்துறை ஆகியவற்றின் தடையின்மை சான்றுகளில் குறிப்பிடப்பட்டுள்ள நிபந்தனைகளை முழுமையாக கடைபிடிக்கப்பட வேண்டும் என்ற நிபந்தனையுடன் 06.06.2017 முதல் 05.06.2018 வரை அனுமதி வழங்கப்பட்டுள்ளது.

தற்பொழுது பார்வை 5-ல் கண்ட இந்துஸ்தான் யூனிலீவர் லிமிடெட் கடிதத்துடன் மேற்காண் மனையிடத்தில் எஞ்சிய பகுதியில் அமைந்துள்ள மண்களை சுத்தப்படுத்திடவும் புதிய மண் நிரப்பவும் மற்றும் Civil பணிகள் மேற்கொள்ள HACA அனுமதி வேண்டி சமர்ப்பிக்க மாவட்ட ஆட்சித் தலைவர் அவர்களின் ஒப்புதலுடன் பார்வை 19-ல் கண்ட இவ்வலுவலக கடிதம் மூலம் HACA அனுமதி வேண்டி நகர் ஊரமைப்பு ஆணையர், சென்னை அவர்களுக்கு சமர்ப்பிக்கப்பட்டது.

அதனை தொடர்ந்து பார்வை 2-ல் கண்ட 20.02.19-ம் தேதிய 68வது மலையிடப்பகுதி பாதுகாப்பு குழும கூட்டப்பொருள் எண் 19-ல் கீழ்க்கண்டவாறு பரிந்துரைத்து தீர்மானிக்கப்பட்டுள்ளது.

“Elaborate discussion took place in the meeting. The official representing the PCCF had agreed with the report of the Chief conservator of forest, Dindigul and concurred No objection to this proposal.

The HACA decided to recommend the proposal for Soil Remediation and Associated civil works in Dindigul District, Kodaikanal Municipality ward-B, Block-21, T.S.No.5/2, over an extent 8.10.50 Hectatre, subject to the conditions imposed by the Agricultural Engineering Department, Forest Department, Geology and mining Department.

பார்வை (20) -ல் காணும் திண்குக்கல் மாவட்ட ஆட்சியர் அவர்களின் குறிப்பு ஒப்புதலில் கீழ்க்கண்ட வாறு குறிப்பிடப்பட்டுள்ளது.

The unit M/s. Hindustan Uni Lever Limited (Thermometer factory), Kodaikannal, Dindigul District has requested to carry out soil remediation trials for a three months subject to certain conditions stipulated there in and obtaining clearance from concerned authorities. In this regard the company has applied for NOC from HACA committee and the committee also recommended for soil remediation and associated civil works subject to the conditions imposed by various departments. Presently, the company has applied for the approval of AAA committee to get concurrence from Kodaikannal Municipality to carry out the exercise.

In connection with the company's request, the Scientific Expert Committee (SEC) made the soil remediation up-scaling plan which is contains following conditions.

- The soil remediation work should be undertaken under the guidance of National Environmental Engineering Research Institute (NEERI), Nagpur and the Indian Institute of Soil and Water Conservation, Udahgamandalam. It is known from the letter of PS/Chairman (FAC), Tamil Nadu Pollution Control Board's Letter No.T2/TNPCP/F.36448/27568/DGL/2018, dated. 04.06.2018, the representative of NEERI should be present throughout the remediation period for monitoring and the same.
- The performance evaluation report of the soil washing plant and the mercury vacuum retort installed and relevant performance parameters should be monitored with the involvement of National Environmental Engineering Research Institute (NEERI) and the same shall be submitted to the Board.

- It is known from the soil remediation up-scaling plan, three type of wastes (Hazardous, Non-Hazardous, Contaminated) are disposed through the appropriate containers and transported through a manifest system to an authorized Treatment, Storage and Disposal Facility (TSDF) located in Virudhunagar District, Tamil Nadu.

As per the soil remediation up-scaling plant, On behalf of M/S. Hindustan Unilever Limited (Thermometer Factory), Kodaikanal, Dindigul District, the Factory Manager Thiru. R. John George has submitted a declaration for the strict adherence of above mentioned condition and objectives throughout the period of remediation work, hence the company may be permitted to get the concurrence from Kodaikanal Municipality to carry out the exercise.

மேற்கண்ட நிபந்தனைகளை முழுமையாக பின்பற்றி பணிகள் மேற்கொள்ள கொடைக்கானல் நகராட்சி அளவிலேயே அனுமதி வழங்குமாறு தெரிவித்து கொள்ளப்படுகிறது.

இணைப்பு
பார்வை (1) மற்றும் (2) -ல் காணும்
கடித நகல்கள்.

நகல்
The Factory Manager,
Hindustan Unilever Limited,
St. Mary's Road,
Kodaikanal - 624 101.

நகர் உள்துறை அமைச்சர்
3/6/19
நகர் உள்துறை அமைச்சர் துணை இயக்குநர்,
மதுரை மண்டலம்.

3/6/19

**BEFORE THE NATIONAL GREEN
TRIBUNAL (SOUTHERN ZONE)
CHENNAI**

**ORIGINAL APPLICATION NO. 161
OF 2021 (SZ)**

IN THE MATTER OF:

Tribunal on its own motion Suo-Motu based On the news item published in Deccan Chronicle newspaper Chennai Edition dated 24.06.2021, under the caption “Penalise Company for dumping toxic waste in Kodaikanal: Activists and the New Indian Express newspaper Chennai Edition dated 25.06.2021 Under the caption “HUL Begins Solid-Remediation works in Kodaikanal”

... Applicant

Versus

The Chief Secretary to Govt. of Tamil Nadu
and Others

... Respondents

**Joint Inspection Report in compliance of
Hon’ble National Green Tribunal, Southern
Zone, Chennai order dated 30.07.2021 in OA
No. 161/2021 (SZ) regarding remediation of
mercury contaminated soil at M/s Hindustan
Unilever Limited (HUL), Kodaikanal**

Advocate D. S. Ekambaram

COUNSEL FOR CPCB